

**LETTER OF OFFER**

**THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION**

The Letter of Offer (*as defined below*) will be sent to you as an Eligible Public Shareholder (*as defined below*) of Camlin Fine Sciences Limited. If you require any clarifications about the action to be taken, you may consult your stock broker or investment consultant or the Manager (*as defined below*) or the Registrar to the Offer (*as defined below*). In case you have recently sold your Equity Shares (*as defined below*), please hand over the Letter of Offer and the accompanying Form of Acceptance-cum-Acknowledgement (*as defined below*) and transfer deed to the member of stock exchange through whom the said sale was effected.

**OPEN OFFER**

**BY**

**INFINITY DIRECT HOLDINGS (“ACQUIRER 1”)**

**Registered office:** C/o Apex Fund & Corporate Services (Mauritius) Ltd. Lot 15 A3, First Floor, Cybercity, Ebene 72201, Mauritius.

**Tel. No.:** +230 404-3900 **Fax:** +230 454-6824

**AND**

**INFINITY DIRECT HOLDINGS SIDECAR I (“ACQUIRER 2”, AND TOGETHER WITH ACQUIRER 1, REFERRED AS “ACQUIRERS”)**

**Registered office:** C/o Apex Fund & Corporate Services (Mauritius) Ltd. Lot 15 A3, First Floor, Cybercity, Ebene 72201, Mauritius.

**Tel. No.:** +230 404-3900 **Fax:** +230 454-6824

**ALONG WITH**

**INFINITY HOLDINGS (“PAC 1”)**

**Registered office:** C/o Apex Fund & Corporate Services (Mauritius) Ltd. Lot 15 A3, First Floor, Cybercity, Ebene 72201, Mauritius.

**Tel. No.:** +230 404-3900 **Fax:** +230 454-6824

**AND**

**ANFIMA NV (“PAC 2”)**

**Registered office:** Begijnenvest 113, 2000 Antwerp, Belgium

**Tel. No.:** +32 3231-8770

**AND**

**ASHISH S. DANDEKAR (“PAC 3”, AND TOGETHER WITH PAC 1 & PAC 2, REFERRED AS “PACs”)**

**Residential Address:** Flat No. 9, Concorde Apartment, 9<sup>th</sup> Floor, Bullock Road, Bandra West, Mumbai, – 400 050.

**Tel. No.:** +91 22 6700 1000

**MAKE A CASH OFFER OF INR 160 (RUPEES ONE HUNDRED SIXTY ONLY) PER FULLY PAID UP EQUITY SHARE OF FACE VALUE OF INR 1 (RUPEES ONE) EACH, TO ACQUIRE UP TO 4,45,64,671 (FOUR CRORES FORTY FIVE LAKHS SIXTY FOUR THOUSAND SIX HUNDRED SEVENTY ONE EQUITY SHARES REPRESENTING 26% OF THE VOTING SHARE CAPITAL (AS DEFINED BELOW), UNDER THE SEBI (SAST) REGULATIONS (AS DEFINED BELOW), FROM THE ELIGIBLE PUBLIC SHAREHOLDERS OF**

**CAMLIN FINE SCIENCES LIMITED (“TARGET COMPANY”)**

A public limited company incorporated under the Companies Act, 1956

**Registered Office:** Floor 2 to 5, Building "in G. S. Point", Plot No. VIII, Private Layout Scheme, Opp. University Campus, C.S.T. Road, Kalina, Santacruz (East), Mumbai, Maharashtra, 400098

**(CIN: L74100MH1993PLC075361)**

**Tel. No:** 022-67001000; **Fax No:** 022-28324404;

**Website:** [www.camlinfs.com](http://www.camlinfs.com); **Email:** [secretarial@camlinfs.com](mailto:secretarial@camlinfs.com)

**Please Note:**

1. This Offer (*as defined below*) is a mandatory offer made pursuant to Regulations 3(1) and 4 and other applicable provisions of the SEBI (SAST) Regulations (*as defined below*), pursuant to execution of the Agreement (*as defined below*), whereby (i) on and from the completion of Open Offer process, the collective shareholding of the promoter and promoter group would exceed 25% of the Voting Share Capital (*as defined below*) of the Target Company, which would be in the excess of the threshold limit prescribed under Regulation 3(1) of the SEBI (SAST) Regulations; and (ii) the proposed acquisition of joint control over the Target Company by the Acquirers and the PACs, in each case in accordance with the terms of the Agreement.
2. This Offer is not a conditional offer in terms of Regulation 19 of SEBI (SAST) Regulations and is not subject to any minimum level of acceptance.
3. This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations.
4. NRIs (*as defined below*), OCBs (*as defined below*) and other non-resident holders of the Equity Shares, if any, must obtain all requisite approvals / exemptions required to tender the Equity Shares held by them pursuant to this Offer (including, without limitation, approval from the RBI (*as defined below*) since the Equity Shares validly tendered in this Offer will be acquired by a non-resident entity) and submit such approvals along with the Form of Acceptance-cum-Acknowledgement and other documents required under this Offer. Further, if holders of the Equity Shares who are not persons resident in India (including NRIs, OCBs and FPIs (*as defined below*)) had required any approvals (including from the RBI, or any other regulatory body, if applicable) in respect of the Equity Shares held by them, they will be required to submit copies of such previous approvals along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirers and/or the PACs reserve the right to reject such Equity Shares tendered in this Offer.
5. Where any statutory approval or exemption extends to some but not all of the Eligible Public Shareholders, the Acquirers and/or the PACs shall have the option to make payment to such Eligible Public Shareholders in respect of whom no statutory approvals or exemptions are required in order to complete this Offer.
6. To the best of the knowledge of the Acquirers and the PACs, as on the date of this LoF (*as defined below*), there are no statutory approvals required by the Acquirers and the PACs to complete the acquisition of the Offer Shares (*as defined below*) under this Offer. However, in case any statutory approvals are required by the Acquirers and/or the PACs prior to completion of the Offer, then this Offer shall be subject to such approvals being obtained. In the event that any statutory approvals required are not obtained or are finally refused or are otherwise not received for reasons outside the reasonable control of the Acquirers and/or the PACs, the Acquirers and the PACs may withdraw the Offer under Regulation 23 of the SEBI (SAST) Regulations. In the event of withdrawal of the Offer, the Acquirers and the PACs (through the Manager) shall, within 2 (Two) Working Days of such withdrawal, make a public announcement of such withdrawal, in the same newspapers in which the DPS (*as defined below*) was published, stating grounds for such withdrawal in accordance with Regulation 23(2) of the SEBI (SAST) Regulations.
7. The Acquirers and/or PAC 2 shall complete all procedures relating to this Open Offer within 10 (Ten) Working Days (*as defined below*) from the date of closure of the Tendering Period (*as defined below*), including payment of consideration to those Eligible Public Shareholders whose share certificates and/or other documents are found valid and in order and are accepted for acquisition by the Acquirers and/or PAC 2.
8. In the event that the number of Equity Shares validly tendered by the Eligible Public Shareholders under this Offer is more than the number of Offer Shares, the Acquirers and/or PAC 2 shall accept those Equity Shares validly tendered by the Eligible Public Shareholders on a proportionate basis, in consultation with the Manager, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in non-marketable lots, provided that the acquisition of Equity Shares from a Eligible Public Shareholder shall not be less than the minimum marketable lot, or the entire holding if it is less than the marketable lot. The marketable lot for the Equity Shares for the purpose of this Offer shall be 1 (one) only.
9. The Offer Price (*as defined below*) is subject to revision, if any, pursuant to the SEBI (SAST) Regulations or at the discretion of the Acquirers and the PACs at any time prior to 1 (One) Working Day before the commencement of the Tendering Period (*as defined below*) in accordance with Regulation 18(4) of the SEBI (SAST) Regulations. In the event of such revision, the Acquirers and/or the PAC 2 shall (i) make corresponding increase to the escrow amounts, as more particularly set out in Part 6 (*Offer Price and Financial Arrangements*) of this LoF; (ii) make a public announcement in the same newspapers in which the DPS was published; and (iii) simultaneously with making such announcement, inform SEBI

(as defined below), the Stock Exchanges (as defined below) and the Target Company at its registered office, of such revision. Such revised Offer Price would be payable for all the Equity Shares validly tendered during the Tendering Period. However, the Acquirers and/or the PACs shall not acquire any Equity Shares during the period commencing from 3 (Three) Working Days prior to the commencement of the Tendering Period and ending on the expiry of the Tendering Period.

**10. As per the information available with the Acquirers, the PACs and the Target Company, there has been no competing offer as on the date of this LoF.**

**11. If there is a competing offer, the public offers under all subsisting bids shall open and close on the same date.**

A copy of the Public Announcement (as defined below), the DPS and the DLoF, and this Letter of Offer (including the Form of Acceptance cum Acknowledgement) is also available, on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in).

Manager to the Offer	Registrar to the Offer
 <p><b>Centrum Capital Limited</b>            Level 9, Centrum House, CST Road, Vidyanagari Marg,            Kalina, Santacruz (E), Mumbai 400098, India  <b>Tel:</b> +91 22 4215 9859 / 9468  <b>Fax:</b> +91 22 4215 9444  <b>E-mail:</b> <a href="mailto:camlin.openoffer@centrum.co.in">camlin.openoffer@centrum.co.in</a>  <b>Contact Person:</b> Mr. Sooraj Bhatia/ Ms. Tanisha Shetty  <b>Website:</b> <a href="http://www.centrum.co.in">www.centrum.co.in</a>  <b>SEBI Registration No.:</b> INM000010445  <b>CIN:</b> L65990MH1977PLC019986</p>	 <p><b>Link Intime India Private Limited</b>            C 101, 247 Park, L.B.S. Marg, Vikhroli (West),            Mumbai - 400083, Maharashtra, India  <b>Tel:</b> +91 810 811 4949  <b>Fax:</b> +91 22 4918 6195  <b>E-mail:</b> <a href="mailto:camlin.offer@linkintime.co.in">camlin.offer@linkintime.co.in</a>  <b>Contact Person:</b> Mr. Sumeet Deshpande  <b>Website:</b> <a href="http://www.linkintime.co.in">www.linkintime.co.in</a>  <b>SEBI Registration No.:</b> INR000004058  <b>CIN:</b> U67190MH1999PTC118368</p>

The schedule of activities under the Offer is as follows:

<b>Activity</b>	<b>Original Schedule of Activities (Day and Date) (As disclosed in the DLoF<sup>#</sup>)</b>	<b>Revised Schedule of Activities (Day and Date)</b>
Date of the PA	Monday, April 17, 2023	Monday, April 17, 2023
Publication of the DPS in the newspapers	Friday, April 21, 2023	Friday, April 21, 2023
Last date for filing the draft LoF with SEBI	Friday, April 28, 2023	Friday, April 28, 2023
Last date for public announcement of a competing offer	Tuesday, May 16, 2023	Tuesday, May 16, 2023
Last date for receipt of SEBI observations on the draft LoF (in the event SEBI has not sought clarifications and/or additional information from the Manager to the Offer)	Tuesday, May 23, 2023	Monday, July 31, 2023
Identified Date*	Thursday, May 25, 2023	Wednesday, August 2, 2023
Last date by which LoF to be dispatched to Eligible Public Shareholders whose name appear in the register of members on the Identified Date	Thursday, June 1, 2023	Wednesday, August 9, 2023
Last date of publication of recommendation by committee of the independent directors of the Target Company for this Offer	Tuesday, June 6, 2023	Monday, August 14, 2023
Last date for the upward revision of the Offer Price/ Offer Size	Wednesday, June 7, 2023	Monday, August 14, 2023
Date of publication of the Offer opening public announcement in the newspapers in which the DPS is published	Wednesday, June 7, 2023	Thursday, August 17, 2023
Date of commencement of tendering period (“ <b>Offer Opening Date</b> ”)	Thursday, June 8, 2023	Friday, August 18, 2023
Date of expiry of Tendering Period (“ <b>Offer Closing Date</b> ”)	Wednesday, June 21, 2023	Thursday, August 31, 2023
Last date of communicating the rejection/acceptance and completion of payment of consideration or refund of Offer Shares to the shareholders of the Target Company	Thursday, July 6, 2023	Thursday, September 14, 2023
Last date for filing the report with SEBI	Thursday, July 13, 2023	Friday, September 22, 2023

<sup>#</sup> The original schedule of activities was indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations)

<sup>©</sup> There has been no competing offer

\* Date falling on the 10th Working Day prior to the commencement of the Tendering Period. The Identified Date is only for the purpose of determining the Equity Shareholders as on such date to whom the Letter of Offer would be sent. All the Equity Shareholders (registered or unregistered) are eligible to participate in this Open Offer at any time prior to the closure of the Tendering Period.

## RISK FACTORS

The risk factors set forth below are indicative only and are not intended to provide a complete analysis of all risks as perceived in relation to the Offer or associating with the Acquirers and the PACs. The risk factors set forth below do not relate to the present or future business or operations of the Target Company or any other related matters, and are neither exhaustive nor intended to constitute a complete or comprehensive analysis of the risks involved in or associated with the participation by an Eligible Public Shareholder in this Offer, but are merely indicative. The Eligible Public Shareholders are advised to consult their respective stock brokers, investment consultants, and legal, tax or other advisors of their choice, in order to analyse and understand all the risks with respect to their participation in this Offer.

### A. Risks relating to the Offer

1. To the best of the knowledge of the Acquirers and/or the PACs, as on the date of this LoF, there are no statutory approvals required by the Acquirers and the PACs to complete the acquisition of the Offer Shares under this Offer. However, in case any statutory approvals are required by the Acquirers and/or the PACs prior to completion of the Offer, this Offer shall be subject to such approvals being obtained. In the event that any statutory approvals required are not obtained or are finally refused or are otherwise not received for reasons outside the reasonable control of the Acquirers and/or the PACs, the Acquirers and the PACs may withdraw the Offer under Regulation 23 of the SEBI (SAST) Regulations. In the event of such a withdrawal of the Offer, the Acquirer and the PACs (through the Manager to the Offer) shall make an announcement of such withdrawal within 2 (two) Working Days of such withdrawal stating the grounds and reasons for the withdrawal in accordance with Regulation 23(2) of the SEBI (SAST) Regulations.
2. In case of delay in receipt of any such statutory approvals, as per Regulation 18(11) of the SEBI (SAST) Regulations, SEBI may, if satisfied that non-receipt of such approvals was not attributable to any wilful default, failure or neglect on the part of the Acquirers and/or the PACs to diligently pursue such approvals, grant an extension of time for the purpose of completion of this Offer, subject to the Acquirers and/or the PACs agreeing to pay interest to the Eligible Public Shareholders for delay, at the rate of 10% as specified in Regulation 18(11A) of the SEBI (SAST) Regulations. Provided that in case the delay is not attributable to any act of omission or commission of the Acquirers and/or the PACs, or due to the reasons or circumstances beyond the control of Acquirers and/or the PACs, SEBI may grant waiver from the payment of interest. Where the statutory approvals extend to some but not all the Eligible Public Shareholders, the Acquirers and the PACs will have the option to make payment of the consideration to such Eligible Public Shareholders in respect of whom no statutory approvals are required in order to complete this Offer.
3. NRIs, OCBs and other non-resident holders of the Equity Shares, if any, must obtain all approvals required to tender the Equity Shares held by them in this Offer (including without limitation, the approval from the RBI, if applicable) and submit such approvals along with the Form of Acceptance cum-Acknowledgement and other documents required to accept this Offer. In the event such approvals are not submitted, the Acquirers and/or the PACs shall reject such Equity Shares tendered in this Offer. Further, if holders of the Equity Shares who are not persons resident in India (including NRIs, OCBs and FPIs) had required any approvals (including from the RBI or any other regulatory body, if applicable) in respect of the Equity Shares held by them, they will be required to submit such previous approvals that they would have obtained for holding the Equity Shares, along with the other documents required to be tendered to accept this Offer. If such previous approvals and/or relevant documents are not submitted, the Acquirers and/or the PACs shall reject such Equity Shares tendered in this Offer. If the Equity Shares are held under general permission of the RBI, the non-resident Eligible Public Shareholder should state that such Equity Shares are held under general permission, furnish a copy of the relevant notification / circular pursuant to which the Equity Shares are held and clarify whether the Equity Shares are held on repatriable basis or non-repatriable basis.
4. In the event that: (a) regulatory or statutory approvals required, if any, are not received in time, or (b) there is any litigation leading to a stay / injunction on the Offer or that restricts / restrains the Acquirers / PACs from performing their obligations hereunder, or (c) SEBI instructing the Acquirers / PACs not to proceed with the Offer, then the Offer process may be delayed beyond the schedule of activities indicated in this LoF. Consequently, the payment of consideration to the Eligible Public Shareholders whose Equity Shares are accepted under the Offer as well as the return of Equity Shares that have not been accepted under the Offer by the Acquirers / PACs may be delayed.
5. In the event of the number of Equity Shares validly tendered by the Eligible Public Shareholders under this Offer is more than the Offer Size, the acquisition of valid shares from the shareholders shall be done on a proportionate

basis, as detailed in Part 8 of this LoF, and hence there is no certainty that all the Equity Shares tendered by the Eligible Public Shareholders in the Offer will be accepted.

6. The Equity Shares tendered in the Offer will be held in trust by the Registrar to the Offer, on behalf of the Eligible Public Shareholders who have tendered their Equity Shares until the completion of the formalities of this Offer and the Eligible Public Shareholders who have tendered their Equity Shares will not be able to trade in such Equity Shares held in trust by the Registrar to the Offer during such period, even if the acceptance of the Equity Shares in this Offer and/or dispatch of payment consideration are delayed. Further, during such period, there could be fluctuations in the market price of the Equity Shares that may adversely impact the Eligible Public Shareholders who have tendered their Equity Shares in this Offer. Accordingly, the Acquirers and the PACs makes no assurance with respect to the market price of the Equity Shares (including during and after completion of, the Offer) and disclaims any responsibility with respect to any decision by any Eligible Public Shareholder on whether or not to participate in the Offer. It is understood that the Eligible Public Shareholders will be solely responsible for their decisions regarding their participation in this Offer.
7. It may be noted that the Acquirers and the PACs (except PAC 3) are not persons resident in India under applicable Indian foreign exchange control regulations. The mechanism for acquisition of Equity Shares of the Target Company through stock exchange in terms of SEBI circular 5 CIR/CFD/POLICYCELL/2015 dated 13 April 2015 and SEBI circular CFD/DCR2/CIR/P/2016/131 dated 9 December 2016 is not available for this Offer due to the restrictions under Foreign Exchange Management (Non-Debt Instruments) Rules, 2019 and other applicable laws. Accordingly, the Eligible Public Shareholders whose Equity Shares have been validly tendered and accepted may be subject to applicable capital gains tax and securities transaction tax will not be applicable to the Equity Shares accepted in this Offer. The Eligible Public Shareholders are advised to consult their respective tax advisors for assessing the tax liability pursuant to this Open Offer, and in respect of other aspects such as the treatment that may be given by their respective assessing officers in their case, and the appropriate course of action that they should take. The Acquirers, the PACs and the Manager do not accept any responsibility for the accuracy or otherwise of the tax provisions set forth in this LoF.
8. The Eligible Public Shareholders who have tendered Equity Shares in acceptance of the Offer shall not be entitled to withdraw such acceptance during the Tendering Period, in terms of Regulation 18(9) of SEBI SAST Regulations, even if the acceptance of the Equity Shares in this Open Offer and/or dispatch of consideration is delayed.
9. The Acquirers, PACs and the Manager to the Offer accept no responsibility for the statements made otherwise than in the PA, the DPS, DLoF and this Letter of Offer, and anyone placing reliance on any other source of information (not released by the Acquirers or the PACs or the Manager to the Offer) would be doing so at his/her/its or their own risk.
10. This LoF has not been and is not intended to be filed, registered or approved in any jurisdiction outside India. Recipients of this LoF who are resident in jurisdictions outside India should inform themselves of and comply with all applicable legal requirements. This Offer is not directed towards any person or entity in any jurisdiction or country where the same would be contrary to applicable laws or regulations or would subject the Acquirers and/or the PACs or the Manager to the Offer to any new or additional registration requirements. This is not an offer for sale, or a solicitation of an offer to buy, in the United States of America and cannot be accepted by any means or instrumentality from within the United States of America.
11. The Eligible Public Shareholders are advised to consult the stock broker, investment consultants, and legal, financial, tax, or other advisors and consultants of their choosing, for assessing further risks with respect to their participation in the Offer and related transfer of Equity Shares of the Target Company to the Acquirers and/or the PACs. The Acquirers and/or the PACs do not accept any responsibility for the accuracy or otherwise of the tax provisions set forth in this LoF, and all shareholders should independently consult their respective tax advisors.
12. For the purpose of disclosures in the PA or DPS or DLoF or this LoF in relation the Target Company, the Acquirers, PACs and Manager have relied on the information published or provided by the Target Company, as the case may be, or publicly available sources and have not independently verified the accuracy of details of the Target Company and such information. The Acquirers, the PACs and/or the Manager do not accept any responsibility with respect to any misstatement by the Target Company in relation to such information.

13. The information contained in this LoF is as of the date of this LoF unless expressly stated otherwise. The Acquirer, PACs and the Manager are under no obligation to update the information contained herein at any time after the date of this LoF.

#### **B. Risks relating to the Acquirers and the PACs**

1. The Acquirers and the PACs do not provide any assurance in respect of market price of Equity Shares before, during or after this Offer, and expressly disclaim its responsibility or obligation of any kind (except as required under applicable law) with respect to any decision by any shareholder on whether to participate or not participate in the Offer.
2. The Acquirers and the PACs make no assurance with respect to the financial performance or the future performance of the Target Company.
3. The Acquirers and the PACs make no assurance with respect to their investment / divestment decisions relating to their proposed shareholding in the Target Company.
4. The information pertaining to the Target Company contained in the PA, the DPS, DLoF, this Letter of Offer and any other advertisement / publications made in connection with the Offer has been compiled from information published or provided by the Target Company, as the case may be, or publicly available sources. The Acquirers and the PACs do not accept any responsibility with respect to any misstatement by the Target Company in relation to such information.
5. The Acquirers, the PACs and Manager to the Offer do not provide any assurance with respect to the market price of the Equity Shares of the Target Company before, during or upon the completion of this Open Offer.
6. The Acquirers, the PACs and the Manager cannot predict the impact of the lockdown (if any) and other restrictions / concerns on account of the COVID-19 pandemic, on the Offer process.
7. None of the Acquirer, the PACs, the Manager or the Registrar to the Offer accepts any responsibility for any loss of documents during transit (including but not limited to Open Offer acceptance forms, copies of delivery instruction slips, etc.), and the Eligible Public Shareholders are advised to adequately safeguard their interest in this regard.

#### **DISCLAIMER FOR U.S. PERSONS:**

The information contained in this LoF is exclusively intended for persons who are not U.S. Persons as such term is defined in Regulation S under the US Securities Act of 1933, as amended, and who are not physically present in the USA. This LoF does not in any way constitute an offer to sell, or an invitation to sell, any securities in the USA or in any other jurisdiction in which such offer or invitation is not authorized or to any person to whom it is unlawful to make such offer or solicitation. Potential users of the information contained in this LoF are requested to inform themselves about and to observe any such restrictions.

#### **DISCLAIMER FOR PERSONS IN OTHER FOREIGN COUNTRIES:**

This LoF does not in any way constitute an offer to sell or an invitation to sell, any securities in any jurisdiction in which such offer or invitation is not authorized or to any person to whom it is unlawful to make such offer or solicitation. Potential users of the information contained in this LoF are requested to inform themselves about and to observe any such restrictions.

#### **CURRENCY OF PRESENTATION**

1. In this LoF, all references to “Rs.” / “INR” are reference to Indian Rupee(s), the official currency of India. The references to “USD” and “\$” are to the United States Dollar, the lawful currency of the United States of America. The references to “EUR” are to the EU countries, the lawful currency of the member states of European Union.
2. In this LoF, minor differences, if any in totals and sums of the amounts listed are due to rounding off and/or regrouping.

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## 1. DEFINITIONS / ABBREVIATIONS

Particulars	Details / Definitions
<b>Acquirer 1</b>	Infinity Direct Holdings
<b>Acquirer 2</b>	Infinity Direct Holdings Sidecar I
<b>Acquirers</b>	Acquirer 1 and Acquirer 2, collectively
<b>Agreement</b>	The Voting and Cooperation Agreement dated April 17, 2023 entered into between the Acquirers and PACs
<b>Board / Board of Directors</b>	Board of directors of the Target Company
<b>BSE</b>	BSE Limited
<b>CDSL</b>	Central Depository Services (India) Limited
<b>Companies Act</b>	Companies Act, 2013, as amended from time to time
<b>Delisting Regulations</b>	Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021, as amended from time to time
<b>Depositories</b>	CDSL and NSDL
<b>Detailed Public Statement / DPS</b>	The detailed public statement in connection with the Offer, published on behalf of the Acquirers and the PACs on April 21, 2023 in the following newspapers: Business Standard (English, all editions), Business Standard (Hindi, all editions), and Navshakti (Marathi, Mumbai edition)
<b>DIN</b>	Director Identification Number
<b>Draft Letter of Offer/DLoF</b>	The Draft Letter of Offer, dated April 27, 2023 filed with SEBI pursuant to Regulation 16(1) of the SEBI (SAST) Regulations
<b>DP</b>	Depository Participant
<b>DTAA</b>	Double Taxation Avoidance Agreement
<b>Eligible Public Shareholders</b>	All the equity shareholders of the Target Company excluding (i) the Acquirers and PACs; (ii) the existing members forming part of the promoter/ promoter group of the Target Company; (iii) parties to the Agreement; and (iv) any persons acting in concert or deemed to be acting in concert with the persons set out in (i) to (iii) pursuant to and in compliance with the SEBI (SAST) Regulations
<b>EPS</b>	Earnings per share
<b>Equity Share(s)</b>	Fully paid-up equity shares, having face value of INR 1 (Rupees One) each, of the Target Company
<b>Escrow Agreement</b>	Escrow Agreement, dated April 17, 2023, entered into between the Acquirers, PAC 2, the Escrow Bank and the Manager to the Offer
<b>Escrow Account</b>	The escrow account with account number 4247858264 and name ' INFINITY HOLDINGS SIDECAR I - OPEN OFFER opened by the Acquirers and PAC 2 with the Escrow Bank, in accordance with the SEBI (SAST) Regulations
<b>Escrow Amount</b>	The Acquirers and PAC 2 have deposited a total amount of INR 1,49,76,54,300 (Indian Rupees One Hundred Forty Nine Crores Seventy Six Lakhs Fifty Four Thousand Three Hundred only), being more than the minimum escrow requirements under Regulation 17 of the SEBI (SAST) Regulations (assuming full acceptance in the Open Offer), in the Escrow Account
<b>Escrow Bank</b>	Kotak Mahindra Bank, acting through its office at 2nd Floor, 27BKC, Plot No. C-27, G Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051
<b>Escrow Demat Account</b>	As has been defined in paragraph 8.1.3 of Section VIII (Procedure for Acceptance and Settlement of the Open Offer) of this Letter of Offer
<b>FEMA</b>	The Foreign Exchange Management Act, 1999, as amended or modified from time to time
<b>Finance Act</b>	The Finance Act, 2023, as amended
<b>FPI</b>	Foreign Portfolio Investor(s), as defined under Securities and Exchange Board of India (Foreign Portfolio Investors) Regulations, 2019, as amended.

<b>Particulars</b>	<b>Details / Definitions</b>
<b>Form of Acceptance-cum-Acknowledgement</b>	The form of acceptance-cum-acknowledgement, which will be part of the Letter of Offer
<b>Identified Date</b>	The date falling on the 10 <sup>th</sup> (tenth) Working Day prior to the commencement of the Tendering Period
<b>Infinity Investment Management</b>	A private company limited by shares and licensed by the Financial Services Commission, Mauritius, pursuant to Section 98 of the (Mauritius) Securities Act, 2005. Infinity Investment Management manages various funds (collectively, “ <b>Infinity Funds</b> ”) that have been established with the objective of making investments in listed as well as unlisted companies
<b>Income Tax Act</b>	The Income Tax Act, 1961, as amended or modified from time to time
<b>INR</b>	Indian Rupees
<b>Letter of Offer/ LoF</b>	The letter of offer in connection with the Offer, duly incorporating SEBI’s comments on the DLoF, and including the Form of Acceptance-cum Acknowledgement
<b>Manager to the Offer/Manager</b>	Centrum Capital Limited
<b>Maximum Open Offer Consideration</b>	The maximum consideration payable under this Offer, assuming full acceptance of this Offer, being of INR 7,13,03,47,360 (Indian Rupees Seven Hundred Thirteen Crores Three Lakh Forty Seven Thousand Three Hundred Sixty only)
<b>NSDL</b>	National Securities Depository Limited
<b>NSE</b>	National Stock Exchange of India Limited
<b>NRI</b>	Non-resident Indians, as defined under the Foreign Exchange Management (Deposit) Regulations, 2000, as amended
<b>N.A.</b>	Not Applicable
<b>Offer or Open Offer</b>	This open offer by the Acquirers and the PACs for acquisition of up to 4,45,64,671 (Four Crores Forty Five Lakhs Sixty Four Thousand Six Hundred Seventy One) fully paid up Equity Shares representing 26% of the Voting Share Capital of the Target Company, at a price of INR 160 (Rupees One hundred and sixty only) per fully paid-up Equity Share
<b>Offer Opening Public Announcement</b>	The announcement of the commencement of the Tendering Period to be made on behalf of the Acquirers and the PACs in accordance with Regulation 18(7) of the SEBI (SAST) Regulations
<b>Offer Period</b>	Period as defined in the SEBI (SAST) Regulations
<b>Offer Price</b>	INR 160 (Rupees One hundred and Sixty only) per fully paid-up Equity Share
<b>Offer Size</b>	Up to 4,45,64,671 (Four Crores Forty Five Lakhs Sixty Four Thousand Six Hundred Seventy One) fully paid up Equity Shares constituting 26% of the Voting Share Capital at a price of INR 160 (Rupees One Hundred and Sixty only) per Equity Share, aggregating to INR 7,13,03,47,360 (Indian Rupees Seven Hundred Thirteen Crores Three Lakh Forty Seven Thousand Three Hundred Sixty only)
<b>Offer Shares</b>	Up to 4,45,64,671 (Four Crores Forty Five Lakhs Sixty Four Thousand Six Hundred Seventy One) fully paid up Equity Shares constituting 26% of the Voting Share Capital
<b>OCBs</b>	Overseas Corporate Body as defined under the Foreign Exchange Management (Deposit) Regulations, 2000, as amended
<b>PA/Public Announcement</b>	Public Announcement dated April 17, 2023, issued in connection with the Offer by the Manager to the Offer
<b>PAN</b>	Permanent Account Number
<b>PAT</b>	Profit After Tax
<b>PAC 1</b>	Infinity Holdings
<b>PAC 2</b>	Anfima NV
<b>PAC 3</b>	Ashish S. Dandekar
<b>PACs</b>	PAC 1, PAC 2 and PAC 3, collectively

<b>Particulars</b>	<b>Details / Definitions</b>
<b>RBI</b>	The Reserve Bank of India
<b>Registrar to the Offer</b>	Link Intime India Private Limited
<b>RTGS</b>	Real Time Gross Settlement
<b>SCRR</b>	The Securities Contracts (Regulation) Rules, 1957, as amended or modified from time to time
<b>SEBI</b>	The Securities and Exchange Board of India
<b>SEBI (LODR) Regulations</b>	Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended or modified from time to time
<b>SEBI (SAST) Regulations</b>	Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended and modified from time to time
<b>SEBI Act</b>	Securities and Exchange Board of India Act, 1992, as amended and modified from time to time
<b>Selling Broker(s)</b>	The stock brokers registered with the Stock Exchanges, appointed by the respective Public Shareholders
<b>Stock Exchanges</b>	BSE and NSE
<b>Target Company</b>	Camlin Fine Sciences Limited
<b>Tendering Period</b>	The 10 Working Days period from Friday, August 18, 2023 till Thursday, August 31, 2023 (both days inclusive) within which the Eligible Public Shareholders may tender their Equity Shares in acceptance of the Open Offer has the meaning ascribed to it under the SEBI (SAST) Regulations
<b>Underlying Transaction</b>	As defined in Paragraph 3.1.2
<b>Voting Share Capital</b>	The total voting equity share capital of the Target Company on a fully diluted basis as of the 10 <sup>th</sup> (tenth) working day from the closure of the Tendering Period of the Open Offer
<b>Working Day(s)</b>	A working day of SEBI, in Mumbai

*Note: All capitalized terms used in the LoF, but not specifically defined herein, shall have the meanings ascribed to them under the SEBI (SAST) Regulations.*

## **2. DISCLAIMER CLAUSES**

### **2.1 SEBI Disclaimer**

**IT IS TO BE DISTINCTLY UNDERSTOOD THAT FILING OF LETTER OF OFFER WITH SEBI SHOULD NOT IN ANY WAY BE DEEMED OR CONSTRUED THAT THE SAME HAS BEEN CLEARED, VETTED OR APPROVED BY SEBI. THE LETTER OF OFFER HAS BEEN SUBMITTED TO SEBI FOR A LIMITED PURPOSE OF OVERSEEING WHETHER THE DISCLOSURES CONTAINED THEREIN ARE GENERALLY ADEQUATE AND ARE IN CONFORMITY WITH THE REGULATIONS. THIS REQUIREMENT IS TO FACILITATE THE SHAREHOLDERS OF CAMLIN FINE SCIENCES LIMITED TO TAKE AN INFORMED DECISION WITH REGARD TO THE OFFER. SEBI DOES NOT TAKE ANY RESPONSIBILITY EITHER FOR FINANCIAL SOUNDNESS OF THE ACQUIRERS AND THE PACS OR THE TARGET COMPANY WHOSE SHARES/CONTROL IS PROPOSED TO BE ACQUIRED OR FOR THE CORRECTNESS OF THE STATEMENTS MADE OR OPINIONS EXPRESSED IN THE LETTER OF OFFER. IT SHOULD ALSO BE CLEARLY UNDERSTOOD THAT WHILE ACQUIRERS AND THE PACS ARE PRIMARILY RESPONSIBLE FOR THE CORRECTNESS, ADEQUACY AND DISCLOSURE OF ALL RELEVANT INFORMATION IN THE LETTER OF OFFER, THE MERCHANT BANKER IS EXPECTED TO EXERCISE DUE DILIGENCE TO ENSURE THAT ACQUIRERS AND/OR THE PACS DULY DISCHARGE THEIR RESPONSIBILITIES ADEQUATELY. IN THIS BEHALF, AND TOWARDS THIS PURPOSE, THE MERCHANT BANKER, CENTRUM CAPITAL LIMITED, HAS SUBMITTED A DUE DILIGENCE CERTIFICATE DATED APRIL 27, 2023 TO SEBI IN ACCORDANCE WITH THE SEBI (SAST) REGULATIONS. THE FILING OF THE LETTER OF OFFER DOES NOT, HOWEVER, ABSOLVE THE ACQUIRERS AND THE PACS FROM THE**

## **REQUIREMENT OF OBTAINING SUCH STATUTORY CLEARANCES AS MAYBE REQUIRED FOR THE PURPOSE OF THE OFFER.**

### **2.2 General Disclaimer**

- 2.2.1 This LoF, together with the DLoF, the DPS and the PA in connection with the Offer, has been prepared for the purposes of compliance with the SEBI (SAST) Regulations. Accordingly, the information disclosed may not be the same as that which would have been disclosed if this document had been prepared in accordance with the laws and regulations of any jurisdiction outside of India. The PA, the DPS, the DLoF, this Letter of Offer and/or any other advertisement / publications made or delivered in connection with the Offer under any circumstances, do not create any implication that there has been a change in the affairs of the Target Company, the Acquirers, the PACs and any persons deemed to be acting in concert with the Acquirers, since the date hereof or that the information contained therein is correct as at any time subsequent to the date thereof. Further, it is not to be implied that the Acquirers, the PACs, or any other persons deemed to act in concert with the Acquirers, are under any obligation to update the information contained therein at any time after the date thereof.
- 2.2.2 No action has been or will be taken to permit this Offer in any jurisdiction where action would be required for that purpose. The Letter of Offer shall be dispatched by electronic means to all Eligible Public Shareholders whose name appears on the register of members of the Target Company, as of the Identified Date and who have registered their email ids with the Depositories and/or the Target Company. However, receipt of the PA, the DPS, the DLoF, this Letter of Offer or any other advertisement / publications made or delivered in connection with the Offer by any Eligible Public Shareholder in a jurisdiction in which it would be illegal to make this Offer, or where making this Offer would require any action to be taken (including, but not restricted to, registration of the PA, the DPS, the DLoF, this Letter of Offer and/or any other advertisement / publications made or delivered in connection with the Offer under any local securities laws), shall not be treated by such Eligible Public Shareholder as an offer being made to them and shall be construed by them as being sent for information purposes only. Accordingly, no Eligible Public Shareholder in such a jurisdiction may tender his, her or its Equity Shares in this Offer.
- 2.2.3 Persons in possession of the PA, the DPS, the DLoF, this Letter of Offer and/or any other advertisement / publications made or delivered in connection with the Offer, are required to inform themselves of any relevant restrictions. Any Eligible Public Shareholder who tenders his, her or its Equity Shares in this Offer shall be deemed to have declared, represented, warranted and agreed that he, she or it is authorized under the provisions of any applicable local laws, rules, regulations and statutes to participate in this Offer.

### **3. DETAILS OF THE OFFER**

#### **3.1 Background of the Offer**

- 3.1.1 This Open Offer is a mandatory offer being made in compliance with Regulations 3(1) and 4 and other applicable provisions of the SEBI (SAST) Regulations, pursuant to execution of the Agreement between the Acquirers and the PACs.
- 3.1.2 On April 17, 2023, the Acquirers and PACs have entered into the Agreement which sets out the common objective of the Acquirers and PACs, on and from the completion of the Open Offer and payment of the Offer Price to the Eligible Public Shareholders who have tendered their Equity Shares in the Open Offer as per the SEBI (SAST) Regulations, of pooling their shares and voting rights in the Target Company together in order to jointly exercise control over the Target Company by: (i) cooperating with each other in the acquisition of shares and voting rights in the Target Company, (ii) consulting with each other in respect of any (intended) transfers of their equity shares of the Target Company, and (iii) consulting each other and coordinating the exercise of their respective voting rights in any shareholders' resolution or shareholders' meeting of the Target Company and (iv) consulting with each other regarding the composition of Board of the Target Company and the nomination of representatives on the Board. As a result of this and pursuant to the Open Offer, the Acquirers, PAC 1 and PAC 2 will be classified as persons acting in concert with PAC 3 and each of the Acquirers, PAC 1 and PAC 2 shall be classified as promoters of the Target Company and shall form part of the promoter group of the Target Company, thereby exercising joint control over the Target Company.

As on the date of this LoF, Acquirer 1 and PAC 1 in the aggregate hold 21.10% of Voting Share Capital of the Target Company (21.61% as per the shareholding pattern of the Target Company), and PAC 3 holds 8.66% of the Voting Share Capital of the Target Company (8.87% as per the shareholding pattern of the Target Company)

Pursuant to the Agreement and on and from the completion of Open Offer process:

- i. the collective shareholding of the promoter and promoter group would exceed 25% of the Voting Share Capital of the Target Company which would exceed the threshold limit prescribed under Regulation 3(1) of the SEBI (SAST) Regulations; and
- ii. the Acquirers, PAC 1 and PAC 2 would also acquire joint control over the Target Company with PAC 3, in terms of Regulation 4 of the SEBI (SAST) Regulations.

Hence, the Open Offer is being made under Regulations 3(1) and 4 of the SEBI (SAST) Regulations

A tabular summary of the transaction (“**Underlying Transaction**”) which has triggered the Open Offer obligations:

Details of Underlying Transaction						
Type of Transaction (Direct/Indirect)	Mode of Transaction (Agreement/Allotment/Market Purchase)	Equity Shares/ Voting rights acquired/ proposed to be acquired		Total Consideration for Equity Shares/voting rights acquired (in crores)	Mode of payment (Cash/ securities)	Regulations which have been triggered
		Number of Equity Shares	% vis-à-vis Equity Share / Voting Share Capital			
Direct Acquisition of control	The Acquirers and PACs have entered into the Agreement for exercising joint control over the Target Company on and from the completion of the Open Offer and as a result of which the Acquirers, PAC 1 and PAC 2 would be classified as the persons acting in concert with PAC 3 and each of the Acquirers, PAC 1 and PAC 2 shall be classified as promoters of the Target Company and shall form part of the promoter group of the Target Company.	N.A	N.A	N.A	N.A	Regulations 3(1) and 4 of the SEBI (SAST) Regulations

*While other members of promoter and promoter group may be deemed to be acting in concert with PAC 3 in terms of Regulation 2(1)(q)(2)(iv) of the SEBI (SAST) Regulations (“**Deemed PACs**”), such Deemed PACs are not acting in concert with the Acquirers and/ or the PACs for the purposes of this Open Offer, within the meaning of Regulation 2(1)(q) of the SEBI (SAST) Regulations*

### 3.1.3 The Agreement and its salient features:

A. The Agreement and its salient features are as follows:

- (i) The Acquirers and the PACs, on and from the completion of the Open Offer and payment of the Offer Price to the Eligible Public Shareholders who have tendered their Equity Shares in the Open Offer as per the SEBI (SAST) Regulations, have the common objective of pooling their shares and voting rights together in order to jointly exercise control over the Target Company by (i) cooperating with each other in the acquisition of shares and voting rights in the Target Company, and (ii) exercising their voting rights in a coordinated manner, in each case as set out in the Agreement.
- (ii) On and from the completion of the Open Offer process, the Acquirers and the PACs shall cooperate together in order to jointly exercise control over the Target Company, by consulting each other and coordinating the exercise of their respective voting rights in relation to their Equity Shares or any other securities held by them in the Target Company in any shareholders’ resolution or shareholders’ meeting of the Target Company. This understanding shall lapse in respect of PAC 3 as soon as PAC 3, together with other promoters/ members of

the promoter group as disclosed in the shareholding pattern as at March 31, 2023 of the Target Company disclosed at the website of the stock exchanges (collectively) no longer hold 5% (five percent) of the Equity Shares of the Target Company on a fully diluted basis.

- (iii) On and from the completion of the Open Offer process, and subject to applicable law, the Acquirers and the PACs shall consult amongst themselves regarding the composition of the Board and the nomination of representatives on such Board. This understanding shall lapse in respect of PAC 3 as soon as PAC 3 together with other promoters/ members of the promoter group as disclosed in the shareholding pattern as at March 31, 2023 of the Target Company disclosed at the website of the stock exchanges (collectively) no longer hold 5% (five percent) of the Equity Shares of the Target Company on a fully diluted basis.
- (iv) The Acquirers and the PACs shall, in good faith, attempt to arrive at a mutual understanding in relation to how voting rights should be exercised pursuant to paragraphs 3.1.3(A)(ii) and 3.1.3(A)(iii) above, and make best efforts to resolve any differences of views in that regard. If the Acquirers and the PACs are unable to agree on the manner in which to vote despite such efforts, the Acquirers and the PACs shall be entitled to exercise their voting rights independently from each other.
- (v) On and from the completion of the Open Offer process, and subject to Applicable Law, the Acquirers and the PACs shall consult with each other in respect of any (intended) transfers of their equity shares or any other securities held by them in the Target Company.
- (vi) The Acquirers and the PACs agree that: (a) PAC 3 shall continue to be classified as the ‘promoter’ of the Company; and (b) the Acquirers, PAC 1 and PAC 2 will be classified as ‘promoters’ of the Company, pursuant to the Open Offer, in accordance with applicable law.
- (vii) The Acquirers and the PACs shall make the Open Offer in accordance with the SEBI (SAST) Regulations, wherein:
  - Equity Shares tendered by the Eligible Public Shareholders in the Open Offer and requiring the payment of aggregate consideration out of the Maximum Open Offer Consideration to the extent of the first USD 60,000,000 (United States Dollars Sixty Million only), shall be acquired by PAC 2 and Acquirer 2 in the ratio of 2:1; and
  - Equity Shares tendered by the Eligible Public Shareholders in the Open Offer in excess of the shares mentioned above, shall be acquired by PAC 2 and Acquirer 1 in the ratio of 2:1.

**B. Explanation to operation of Clause 3.1 of Voting and Co-operation Agreement:**

Clause 3.1 of the Voting and Co-operation Agreement dated April 17, 2023 (**Agreement**), states, “*3.1. On and from the Public Offer Completion Date, the Infinity Investors, Anfima and the Promoter shall cooperate together in order to jointly exercise control over the Company, by consulting each other and coordinating the exercise of their respective voting rights in relation to their Equity Securities in any shareholders’ resolution or shareholders’ meeting of the Company. This understanding shall lapse in respect of the Promoter as soon as the Promoter, together with other promoters/ members of the promoter group as disclosed in the shareholding pattern as at March 31, 2023 of the Company disclosed at the website of the stock exchanges (collectively) no longer hold 5% (five percent) of the Equity Shares of the Company on a Fully Diluted Basis.*”

In terms of the above clause, the Acquirers and the PACs, being parties to the Agreement, have agreed to cooperate by coordinating exercise of their respective voting rights in order to jointly exercise control over the Target Company in any shareholders’ resolution or shareholders’ meeting of the Target Company. The Acquirers and the PACs will, in good faith, attempt to arrive at a mutual and common understanding and make best efforts to resolve any differences in views through mutual consultation and discussions. However, if the parties are unable to agree with each other, they may exercise their voting rights independently from each other.

With regards to PAC 3, being an existing promoter of the Company, this understanding of co-operation will continue till the time the existing promoters and promoter group continue to collectively hold 5% or more of the equity shares of the Target Company on a fully diluted basis. Kindly note that PAC 3, being the existing

promoter of the Target Company, together with other members of the promoter and promoter group, holds equity shares to the tune of 16.48% (on a fully diluted basis) in the Target Company as on March 31, 2023.

The Acquirers, PAC 1 and PAC 2 (defined as Investors in the Agreement) will track the shareholding pattern of the aforesaid existing promoters and the promoter group of the Target Company based on the filings with the stock exchanges. In case such shareholding of the promoter and promoter group, falls below 5% of the total shareholding of the Target Company on a fully diluted basis, the Investors on one hand and PAC 3 (the existing promoter) on the other hand, will not need to consult each other in relation to, and will also need not coordinate the exercise of their respective voting rights as mentioned in the initial part of this clause 3.1.

This arrangement will take effect only after completion of the Open Offer, in compliance with Regulation 22 (1) of the SEBI (SAST) Regulations.

- 3.1.4 This Offer is a mandatory offer being made under Regulations 3(1) and 4 read with other applicable regulations of the SEBI (SAST) Regulations and is not a conditional offer.
- 3.1.5 This Offer is not result of a global acquisition, an open market purchase, or a scheme of arrangement under the Indian laws.
- 3.1.6 The Offer Price shall be payable in cash in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations, and subject to the terms and conditions set out in the DPS and the Letter of Offer that will be dispatched to the Eligible Public Shareholders in accordance with the provisions of the SEBI (SAST) Regulations.
- 3.1.7 The Acquirers and the PACs confirm that as on the date of this LoF they are not prohibited by SEBI from dealing in securities in terms of direction issued under sections 11 and 11B of the SEBI Act or under any regulations made under the SEBI Act.
- 3.1.8 There may be changes in the composition of board of directors of the Target Company prior to or after the completion of Offer, in accordance with applicable laws (including without limitation, the Companies Act, 2013, the SEBI (LODR) Regulations and Regulation 24 of the SEBI (SAST) Regulations).
- 3.1.9 As per Regulation 26(6) of the SEBI (SAST) Regulations, the Board of Directors of the Target Company shall constitute a committee of independent directors to provide their written reasoned recommendation on the Offer to the Eligible Public Shareholders and such recommendations shall be published at least 2 (Two) Working Days before the commencement of the Tendering Period in the same newspapers where the DPS related to the Offer was published, in compliance with Regulation 26(7) of the SEBI (SAST) Regulations.

### 3.2 Details of the Offer

- 3.2.1. The Public Announcement in relation to the Offer was filed with the Stock Exchanges on April 17, 2023 by the Manager to the Offer for and on behalf of the Acquirers and the PACs. The Public Announcement was filed with SEBI and sent to the Target Company, on April 17, 2023.
- 3.2.2. In accordance with Regulation 14(3) of the SEBI (SAST) Regulations, the DPS was published on Friday, April 21, 2023 in the following publications:

Publications	Language	Edition(s)
Business Standard	English	All Editions
Business Standard	Hindi	All Editions
Navshakti	Marathi	Mumbai Edition

Simultaneously, a copy of the Detailed Public Statement was sent through the Manager to the Offer to: (a) SEBI; (b) BSE; (c) NSE; and (d) the Target Company.

- 3.2.3. A copy of the PA and DPS is available on the website of SEBI ([www.sebi.gov.in](http://www.sebi.gov.in)).
- 3.2.4. The Offer is a mandatory offer being made in compliance with Regulation 3(1) and 4 read with other applicable provisions of the SEBI (SAST) Regulations, pursuant to execution of the Agreement executed between the Acquirers and the PACs.

- 3.2.5. This Offer is being made by the Acquirers and the PACs to the Eligible Public Shareholders of the Target Company for the acquisition of up to 4,45,64,671 (Four Crores Forty Five Lakhs Sixty Four Thousand Six Hundred Seventy One) fully paid up Equity Shares of the Target Company, constituting 26% of the Voting Share Capital, at a price of INR 160 (Rupees One hundred and Sixty only) per Equity Share, subject to the terms and conditions set out in the PA, the DPS, the DLoF, and this Letter of Offer that is issued in accordance with the SEBI (SAST) Regulations.
- 3.2.6. As of the date of this LoF, there are no partly paid-up Equity Shares; and, there are no outstanding convertible instruments (including warrants, fully convertible securities, and partly convertible securities) issued by the Target Company, except 40,50,096 employee stock options units which have been granted and are already vested.
- 3.2.7. The Offer Price has been determined in accordance with the provisions of Regulation 8(2) of the SEBI (SAST) Regulations. Assuming full acceptance of the Offer, the aggregate consideration payable to the Eligible Public Shareholders in accordance with the SEBI (SAST) Regulations will be INR 7,13,03,47,360 (Indian Rupees Seven Hundred Thirteen Crores Three Lakh Forty Seven Thousand Three Hundred Sixty only) (**“Maximum Open Offer Consideration”**).
- 3.2.8. The Offer Price is payable in cash in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations and the terms and conditions mentioned in the PA and the DPS, as well as this LoF, to be issued in accordance with the SEBI (SAST) Regulations.
- 3.2.9. There is no differential pricing in this Offer.
- 3.2.10. This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations
- 3.2.11. The Offer is not conditional on any minimum level of acceptance by the Eligible Public Shareholders in terms of Regulation 19(1) of the SEBI (SAST) Regulations.
- 3.2.12. The Acquirers and the PACs have not acquired any Equity Shares of the Target Company between the date of the PA (i.e. April 17, 2023) and the date of this LoF.
- 3.2.13. The Acquirers and PACs will not sell the Equity Shares of the Target Company during the Offer Period in terms of Regulation 25(4) of the SEBI (SAST) Regulations.
- 3.2.14. There has been no competing offer, as on the date of this LoF.
- 3.2.15. All the Equity Shares validly tendered by the Eligible Public Shareholders in this Open Offer, will be acquired by the Acquirers and PAC 2, fully paid-up, free from all liens, charges and encumbrances and together with the rights attached thereto, including all rights to dividend, and rights to participate in bonus and rights issues declared thereto, and in accordance with the terms and conditions set forth in the PA, the DPS, the DLoF and this LoF, and the tendering Eligible Public Shareholders shall have obtained all necessary consents for it to sell the Offer Shares on the foregoing basis.
- 3.2.16. The Equity Shares of the Target Company to be acquired, pursuant to the Offer, shall be free from all liens, charges and encumbrances and together with all rights attached thereto, including the rights to all dividends or other distributions hereinafter declared, made or paid. The Equity Shares that are subject to any charge, lien or encumbrance are liable to be rejected in the Offer.
- 3.2.17. As on the date of this LoF, to the best of the knowledge of the Acquirers and the PACs, there are no statutory or other approvals required by the Acquirers and/or the PACs to complete this Open Offer. However, in case any further statutory approvals are required by the Acquirers and/or the PACs at a later date before closure of the Tendering Period, this Open Offer shall be subject to such statutory approvals and the Acquirers and/or the PACs, shall make the necessary applications for such statutory approvals. In the event that such statutory approvals are refused for any reason, or if the conditions specified in the Agreement, are not satisfied, for reasons outside the reasonable control of the Acquirers and/or the PACs, the Acquirers and the PACs shall have the right to withdraw this Open Offer in terms of Regulation 23 of the SEBI (SAST) Regulations. In the event of withdrawal of this Offer, a public announcement will be made within 2 (Two) Working Days of such withdrawal,



in the same newspapers in which the DPS has been published and such public announcement will also be sent to the Stock Exchanges, SEBI and the Target Company at its registered office.

- 3.2.18. If Eligible Public Shareholders who are not persons resident in India (including NRI, OCB and FIIs / FPIs), had required any approvals (including from the RBI, or any other regulatory / statutory authority) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for acquiring / holding the Equity Shares, in order to tender the Equity Shares held by them in this Open Offer, along with the other documents required to be tendered to accept this Open Offer. In the event such approvals are not submitted, the Acquirers and/or the PACs reserve their right to reject such Equity Shares tendered in this Open Offer.
- 3.2.19. Where any statutory or other approval extends to some but not all of the Eligible Public Shareholders, the Acquirers and/or the PACs shall have the option to make payment to such Eligible Public Shareholders in respect of whom no statutory or other approvals are required in order to complete this Open Offer in accordance with Regulation 18(11) of the SEBI (SAST) Regulations.
- 3.2.20. If the aggregate number of Equity Shares validly tendered in this Open Offer by the Eligible Public Shareholders is more than the Offer Size, then the Equity Shares validly tendered by the Eligible Public Shareholders will be accepted on a proportionate basis, in consultation with the Manager to the Offer taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in non-marketable lots, provided that the acquisition of Equity Shares from a Eligible Public Shareholder shall not be less than the minimum marketable lot, or the entire holding if it is less than the marketable lot. The marketable lot for the Equity Shares for the purpose of this Offer shall be 1 (One) only.
- 3.2.21. The Acquirers and PACs have appointed Centrum Capital Limited as the Manager to the Offer in terms of Regulation 12 of the SEBI (SAST) Regulations. The Manager to the Offer, does not hold any Equity Shares in the Target Company as on the date of this LoF and is not related to the Acquirers or the PACs and the Target Company in any manner whatsoever. The Manager to the Offer further declares and undertakes that they will not deal on their own account in the Equity Shares of the Target Company during the Offer Period.
- 3.2.22. Pursuant to the Open Offer and the transactions contemplated in the Agreement, the Acquirers and/or the PACs would be in compliance with Regulation 38 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended (“**SEBI LODR Regulations**”) read with Rule 19A of the Securities Contract (Regulation) Rules, 1957, as amended (“**SCRR**”) i.e., the public shareholding shall not fall below 25%.

### 3.3 **Object of the Acquisition**

- a. Note on object of the Underlying Transaction – please see paragraph 3.1.2 of paragraph 3 above (*Background to the Offer*).
  - b. Purpose of Underlying Transaction – The Acquirers and the PACs have entered into the Agreement for exercising joint control over the Target Company on and from the completion of the Open Offer and as a result of which and pursuant to the Open Offer, the Acquirers, PAC 1 and PAC 2 would be classified as the persons acting in concert with PAC 3 and each of the Acquirers, PAC 1 and PAC 2 shall be classified as promoters of the Target Company and shall form part of the promoter group of the Target Company.
  - c. Future plans – PAC 3 will continue to drive the Target Company's strategy and will leverage the expertise of the Acquirers, PAC 1 and PAC 2 to help further the Target Company's position as a global provider of diverse specialty chemicals. Acquirers, PAC 1 and PAC 2 will support the Target Company and PAC 3 through their global networks and industrial expertise, and with matters relating to corporate governance and capital allocation. However, it is not intended for any of the aforementioned to presently have an impact on any of the employees of the Target Company or the places of business of the Target Company.
- 3.3.2 As on the date of this LoF, in terms of Regulation 25(2) of the SEBI (SAST) Regulations, the Acquirers and/or the PACs do not have any intention to alienate, whether by way of sale, lease, encumber or otherwise, any material assets of the Target Company or its subsidiaries, during the period of 2 (two) years from the completion of the Offer, except:
- (a) in the ordinary course of business;

- (b) to the extent required for the purpose of restructuring, rationalization and/or streamlining their holding in the Target Company or the holding of the Target Company in its subsidiaries, if any, and/or the operations, business, assets, investments, liabilities or otherwise of the Target Company or its subsidiaries, if any, through arrangements, reconstructions, mergers, demergers, sale of assets or undertakings, and/or negotiation or re-negotiation or termination of existing contractual arrangements, which decisions shall be taken as per the procedures set out in the applicable laws, pursuant to business requirements, and in line with opportunities or changes in economic circumstances from time to time;
- (c) any assets which may not be considered necessary for the operation of the Target Company, which may not be utilised by Target Company and/or are not in line with the business requirements or future expansion plan of the Target Company;
- (d) on account of regulatory approvals or conditions, or compliance with any law that is binding on or applicable to the operations of the Target Company or its subsidiaries, if any; or
- (e) as has already been disclosed in the public domain.

3.3.3 Other than the above, if the Acquirers and/or the PACs intend to alienate the material assets of Target Company or its subsidiaries, within a period of 2 (two) years from the completion of the Offer, a special resolution of the shareholders of the Target Company or any of the entities controlled by it, as applicable, in accordance with proviso to Regulation 25(2) of the SEBI (SAST) Regulations would be taken, before undertaking alienation of such material assets.

#### 4. BACKGROUND OF THE ACQUIRERS AND THE PACs

##### 4.1 Acquirer 1 - Infinity Direct Holdings

4.1.1 The Acquirer 1 (erstwhile Infinity Airport Holdings) is a private company limited by shares incorporated on May 30, 2019, under the laws of Mauritius (Registration number: 164971 GBC). The name of the Acquirer 1 was changed to Aceso International Limited as on May 14, 2020 and further changed to Infinity Direct Holdings as on June 25, 2020.

4.1.2 The registered office of the Acquirer 1 is situated at C/o Apex Fund & Corporate Services (Mauritius) Ltd. Lot 15 A3, First Floor, Cybercity, Ebene 72201, Mauritius.

4.1.3 The Acquirer 1 is a private company limited by shares based in Mauritius. The Acquirer 1 makes investments primarily in companies in India and other countries in Asia and is sector agnostic with a primary focus on investee companies with sound management and ability for global expansion.

4.1.4 The Acquirer 1 is a 100% subsidiary of Infinity Holdings (PAC 1) which is managed by Infinity Investment Management. Infinity Investment Management holds voting rights in PAC 1. Infinity Investment Management is the controlling shareholder of PAC 1 and the ultimate controlling shareholder of Acquirer 1.

4.1.5 The issue and the fully paid-up capital of the Acquirer 1 as on March 31, 2023 is as under:

Issued and Fully paid up	No. of units	USD
Ordinary Shares	68,408,989	68,408,989
<b>Total</b>	<b>68,408,989</b>	<b>68,408,989</b>

4.1.6 Shareholding pattern of the Acquirer 1 as on March 31, 2023 is as under –

Particulars	No. of shares	%
Promoters	68,408,989	100.00%
FII/ Mutual-Funds/ FIs/Banks	0	0.00%
Public	0	0.00%
<b>Total Paid Up Capital</b>	<b>68,408,989</b>	<b>100.00%</b>

4.1.7 The details of the board of directors of Acquirer 1 as on date of this LoF, is tabled below:

Name	DIN	Experience	Qualification	Date of Re-Appointment
Shaheen Noorie Manjoo	B3107854300640	<ul style="list-style-type: none"> <li>• She has over 15 years of experience in the global business sector in the field of structuring and setting up of private companies and funds.</li> <li>• She has exposure in corporate secretarial, accounting and taxation matters, and serves as non-executive director on the boards of various Funds and investment holding vehicles.</li> <li>• She has been with Apex Fund &amp; Corporate Services (Mauritius) Ltd for the past 9 years. Previously, worked with 2 leading management companies in Mauritius.</li> </ul>	<ul style="list-style-type: none"> <li>• BSc (Hons) Business Economics with Information Systems from the University of Mauritius.</li> <li>• Fellow member of the Association of Chartered Certified Accountants and</li> <li>• A member of the Mauritius Institute of Professional Accountants.</li> </ul>	July 31, 2020
Muhammad Zayd Soopun	S2512852800151	<ul style="list-style-type: none"> <li>• He has been in the global business sector for more than 15 years. He was with IFS (now SANNE), a leading management services company in Mauritius, prior to joining AFCS/GFin.</li> <li>• He has been with AFCS/GFin for the past 8 years overseeing some of the largest Funds and high-profile clients.</li> <li>• He is the Head of business development at Apex Mauritius and oversees strategic projects.</li> <li>• He has developed over the years in- depth knowledge of the financial services sector coupled with practical know-how on the operations, Taxation, regulatory and compliance aspects for global business entities.</li> <li>• Zayd also serves as non-executive director on the boards of various Private Equity Funds, Open-ended Funds and affiliated entities</li> </ul>	<ul style="list-style-type: none"> <li>• Member of the ACCA ; FCCA</li> <li>• BSc (Hons) Finance With Law</li> <li>• Cambridge Higher School Certificate</li> <li>• Cambridge School Certificate</li> </ul>	November 15, 2019

4.1.8 The key financial information of the Acquirer 1 based on its audited standalone financial statements as on and for the years ended April 2020 – December 2020, January 2021 – December 2021 and January 2022 – December 2022 are as follows:

(In Lakhs)

Profit & Loss Statement	For the period/ year ending					
	Jan 22 - Dec 22		Jan 21 - Dec 21		Apr 20 - Dec 20	
	USD	INR	USD	INR	USD	INR
Income from operations	51.7	4,280.3	120.3	8,937.7	106.2	7,755.1
Other Income	-	-	-	-	-	-
<b>Total Income</b>	<b>51.7</b>	<b>4,280.3</b>	<b>120.3</b>	<b>8,937.7</b>	<b>106.2</b>	<b>7,755.1</b>
Total Expenditure	(0.5)	(45.5)	(1.1)	(83.0)	(0.1)	(7.1)
Profit Before Depreciation Interest and Tax	51.2	4,234.8	119.2	8,854.8	106.1	7,748.0
Depreciation	-	-	-	-	-	-
Interest	-	-	-	-	-	-
<b>Profit Before Tax</b>	<b>51.2</b>	<b>4,234.8</b>	<b>119.2</b>	<b>8,854.8</b>	<b>106.1</b>	<b>7,748.0</b>
Provision for Tax	(8.9)	(736.8)	(15.1)	(1,121.3)	(10.5)	(769.3)
<b>Profit After Tax</b>	<b>42.3</b>	<b>3,498.0</b>	<b>104.1</b>	<b>7,733.5</b>	<b>95.5</b>	<b>6,978.7</b>

(In Lakhs)

Balance Sheet Statement	For the period/ year ending					
	Jan 22 - Dec 22		Jan 21 - Dec 21		Apr 20 - Dec 20	
	USD	INR	USD	INR	USD	INR
Sources of funds						
Paid up share capital	372.0	30,796.1	264.5	19,650.8	81.5	5,952.0
Reserves and Surplus (excluding revaluation reserves)	241.5	19,990.2	199.2	14,800.9	95.1	6,948.6
Net worth	613.4	50,786.3	463.7	34,451.7	176.6	12,900.6
Secured loans	0.00	0.00	0.00	0.00	0.00	0.00
Unsecured loans	0.00	0.00	0.00	0.00	0.00	0.00
<b>Total</b>	<b>613.4</b>	<b>50,786.3</b>	<b>463.7</b>	<b>34,451.7</b>	<b>176.6</b>	<b>12,900.6</b>
Uses of funds						
Net fixed assets	-	-	-	-	-	-
Investments	632.8	52,389.7	477.8	35,503.3	187.5	13,697.5
Net current assets	(19.4)	(1,603.4)	(14.1)	(1,051.6)	(10.9)	(796.9)
Total miscellaneous expenditure not written off	-	-	-	-	-	-
<b>Total</b>	<b>613.4</b>	<b>50,786.3</b>	<b>463.7</b>	<b>34,451.7</b>	<b>176.6</b>	<b>12,900.6</b>

Other Financial Data	For the period/ year ending					
	Jan 22 - Dec 22		Jan 21 - Dec 21		Apr 20 - Dec 20	
	USD	INR	USD	INR	USD	INR
Dividend (%) (Refer Note 2)	NA	NA	NA	NA	NA	NA
Earnings Per Share (Refer Note 3)	NA	NA	NA	NA	NA	NA

**Notes:**

(1) Since financial numbers of the Acquirer 1 are presented in United States Dollar (USD), the financial information has been converted to Indian National Rupees (INR) for the purpose of convenience. The conversion has been done at the rate USD 1=INR 82.79, USD 1=INR 74.30 and USD 1=INR 73.05 as on December 30, 2022, December 31, 2021 and December 31, 2020, respectively.

(Source: FBIL website)

(2) Acquirer 1 has not paid any dividend since incorporation.

(3) The yearly Basic/Diluted Earnings per share is not calculated/ disclosed in the financial statements.

4.1.9 As on the date of this LoF, securities of the Acquirer 1 are not listed on any stock exchange in India or any other jurisdiction.

4.1.10 The Acquirer 1 does not belong to any group.

4.1.11 The Acquirer 1 does not have any contingent liability.

4.1.12 Neither the Acquirer 1 nor any of its directors or key managerial employees have been categorized or declared as: (i) a 'wilful defaulter' by any bank or financial institution or consortium thereof, in accordance with the guidelines on wilful defaulters issued by the RBI; or (ii) a 'fugitive economic offender' under Section 12 of the Fugitive Economic Offenders Act, 2018 (17 of 2018).

4.1.13 As on the date of this LoF, the Acquirer 1 has not been prohibited by SEBI from dealing in securities in terms of directions issued under Section 11 or Section 11B of the SEBI Act or under any other regulations made under the SEBI Act.

4.1.14 The directors and key employees of the Acquirer 1 do not have any interest in the Target Company except the right of Acquirer 1 to appoint a nominee director on the Board of the Target Company (which nomination is

pursuant to the Investment Agreement dated June 25, 2020 (as amended from time to time) between the Target Company, Acquirer 1 and PAC 1). As of the date of this LoF, there are no directors on the board of the Target Company representing the Acquirer 1. As on the date of this LoF, Acquirer 1 holds 25,500,000 equity shares of the Target Company.

4.1.15 Investments held by Acquirer 1 as on March 31, 2023:

Sr. No.	Portfolio Company	No. of Shares
1.	Camlin Fine Sciences Limited	25,500,000
2.	ADF Foods Limited	1,000,000
3.	Onward Technologies Limited	5,400,000

4.2 **Acquirer 2 - Infinity Direct Holdings Sidecar I**

4.2.1 The Acquirer 2 is a private company limited by shares incorporated on February 22, 2022, under the laws of Mauritius (Registration number: 185758 GBC). The name of the Acquirer 2 has not changed since its incorporation.

4.2.2 The registered office of the Acquirer 2 is situated at C/o Apex Fund & Corporate Services (Mauritius) Ltd. Lot 15 A3, First Floor, Cybercity, Ebene 72201, Mauritius.

4.2.3 The Acquirer 2 is a private company limited by shares based in Mauritius. The Acquirer 2 makes investments primarily in companies in India and other countries in Asia and is sector agnostic with a primary focus on investee companies with sound management and ability for global expansion.

4.2.4 The Acquirer 2 is the 100% subsidiary of Infinity Holdings Sidecar I, which is managed by Infinity Investment Management. Infinity Investment Management is the controlling shareholder of Infinity Holdings Sidecar I and the ultimate controlling shareholder of Acquirer 2.

4.2.5 The issue and the fully paid-up capital of the Acquirer 2 as on March 31, 2023 is as under:

Issued and Fully paid up	No. of shares	USD
Ordinary shares	14,971,158	14,971,158
<b>Total</b>	<b>14,971,158</b>	<b>14,971,158</b>

4.2.6 Shareholding pattern of Acquirer 2 as on March 31, 2023 is as under –

Particulars	No. of shares	%
Promoters	14,971,158	100.00%
FII/ Mutual-Funds/ FIs/Banks	0	0.00%
Public	0	0.00%
<b>Total Paid Up Capital</b>	<b>14,971,158</b>	<b>100.00%</b>

4.2.7 The details of the board of directors of Acquirer 2, as on date of LoF, is tabled below:

Name	DIN	Experience	Qualification	Date of Re-Appointment
Shaheen Noorie Manjoo	B3107854300640	<ul style="list-style-type: none"> <li>She has over 15 years of experience in the global business sector in the field of structuring and setting up of private companies and funds.</li> <li>She has exposure in corporate secretarial, accounting and taxation matters, and serves as</li> </ul>	<ul style="list-style-type: none"> <li>B.Sc (Hons) Business Economics with</li> </ul>	February 22, 2022

		<p>non-executive director on the boards of various Funds and investment holding vehicles.</p> <ul style="list-style-type: none"> <li>• She has been with Apex Fund &amp; Corporate Services (Mauritius) Ltd for the past 9 years. Previously, worked with 2 leading management companies in Mauritius</li> </ul>	<p>Information Systems</p> <ul style="list-style-type: none"> <li>• Fellow member of Association of Chartered Certified Accountants and</li> <li>• Mauritius Institute of Professional Accountants</li> </ul>	
Santosh Kumar Gujadhur	G240880310659A	<ul style="list-style-type: none"> <li>• He Co-founded GFin Corporate Services Ltd. (“GFin”) in 2011. He was also a Corporate associate in the New York office of Sidley Austin LLP between 2006 to 2011.</li> <li>• He focused his practice on capital markets and equity derivatives transactions and general corporate transactional work.</li> <li>• He has represented financial institutions, broker-dealers, REITs, sovereign wealth funds and other corporate clients in equity, debt and hybrid capital transactions, fund formations, IPOs, tender offers, swaps and accelerated share repurchase transactions, investment transactions, regulatory matters, capital injections by the U.S. government and various other transactions.</li> <li>• He also represented financial institutions and sovereign wealth funds in several landmark recapitalisation transactions in the U.S. as result of the financial crisis.</li> <li>• He has advised clients on various regulatory matters, including bank and securities regulatory issues, and he has experience in preparing and negotiating ISDA documentation for equity derivatives transactions.</li> <li>• He also worked at Clarel Benoit Chambers, one the band-1 rated firms in Mauritius by Chambers and Partners (UK) between 2002 and 2003.</li> </ul>	<ul style="list-style-type: none"> <li>• Cornell Law School, Ithaca, New York- Doctor of Law, with a concentration in Business Law and Regulation</li> <li>• Boston College, Chestnut Hill, Massachusetts B.S., Biochemistry</li> </ul>	March 9, 2023

4.2.8 The key financial information of the Acquirer 2 based on its audited standalone financial statements as on and for the period ending February 22, 2022 - June 30, 2022 and unaudited financials as on and for the period ending for July 2022 – December 2022, duly certified by the Statutory Auditors, are as follows -

(In Lakhs)

Profit & Loss Statement	July 31, 2022 – December 31, 2022		February 22, 2022 - June 30, 2022	
	USD	INR	USD	INR
Income from operations	-	-	-	-
Other Income	-	-	-	-
Total Income (Refer Note 3)	-	-	-	-
Total Expenditure	(0.1)	(12.4)	(0.2)	(12.7)
Profit Before Depreciation Interest and Tax	(0.1)	(12.4)	(0.2)	(12.7)
Depreciation	-	-	-	-
Interest	-	-	-	-
Profit Before Tax	(0.1)	(12.4)	(0.2)	(12.7)
Provision for Tax	-	-	-	-
Profit After Tax	(0.1)	(12.4)	(0.2)	(12.7)

(In Lakhs)

Balance Sheet Statement	July 31, 2022 – December 31, 2022		February 22, 2022 - June 30, 2022	
	USD	INR	USD	INR
Sources of funds				
Paid up share capital	0.0	3.3	0.0	3.2
Reserves and Surplus (excluding revaluation reserves)	(0.3)	(25.7)	(0.2)	(12.7)
Net worth	(0.3)	(22.4)	(0.1)	(9.5)
Secured loans	-	-	-	-
Unsecured loans	-	-	-	-
<b>Total</b>	<b>(0.3)</b>	<b>(22.4)</b>	<b>(0.1)</b>	<b>(9.5)</b>
Uses of funds				
Net fixed assets	-	-	-	-
Investments	-	-	-	-
Net current assets	(0.3)	(22.4)	(0.1)	(9.5)
Total miscellaneous expenditure not written off	-	-	-	-
<b>Total</b>	<b>(0.3)</b>	<b>(22.4)</b>	<b>(0.1)</b>	<b>(9.5)</b>

Other Financial Data	July 31, 2022 – December 31, 2022		February 22, 2022 - June 30, 2022	
	USD	INR	USD	INR
Dividend (%) (Refer Note 4)	NA	NA	NA	NA
Earnings Per Share (Refer Note 5)	NA	NA	NA	NA

**Notes:**

- (1) Since financial numbers of the Acquirer 2 are presented in United States Dollar (USD), the financial information has been converted to Indian National Rupees (INR) for the purpose of convenience. The conversion has been done at the rate USD 1=INR 82.79 and USD 1=INR 78.94 as on December 30, 2022 and June 30, 2022, respectively.  
(Source: FBIL website)
- (2) The financial information for the year ended December 31, 2022, has been extracted from unaudited financials which has been certified by the statutory auditors.
- (3) Acquirer 2 has not conducted any business activities since its incorporation.
- (4) Acquirer 2 has not paid any dividend since its incorporation.
- (5) The yearly Basic/Diluted Earnings per share is not calculated/ disclosed in the financial statement.

- 4.2.9 As on the date of this LoF, the shares of Acquirer 2 are not listed on any stock exchange in India or any other jurisdiction.
- 4.2.10 Acquirer 2 does not belong to any group.
- 4.2.11 Acquirer 2 does not have any contingent liability.
- 4.2.12 Neither Acquirer 2 nor any of its directors or key managerial employees have been categorized or declared as: (i) a 'wilful defaulter' by any bank or financial institution or consortium thereof, in accordance with the guidelines on wilful defaulters issued by the RBI; or (ii) a 'fugitive economic offender' under Section 12 of the Fugitive Economic Offenders Act, 2018 (17 of 2018).
- 4.2.13 As on the date of this LoF, the Acquirer 2 has not been prohibited by SEBI from dealing in securities in terms of directions issued under Section 11 or Section 11B of the SEBI Act or under any other regulations made under the SEBI Act.
- 4.2.14 The directors and key employees of the Acquirer 2 do not have any interest in the Target Company. As of the date of this LoF, there are no directors on the board of the Target Company representing the Acquirer 2. As on the date of this LoF, no Equity Shares are held by the Acquirer 2 in the Target Company.

### 4.3 PAC 1 - Infinity Holdings

4.3.1 PAC 1 is a public company limited by shares incorporated on October 30, 2018, under the laws of Mauritius (Foreign company registration number: 160130 C1/GBL). The name of PAC 1 has not changed since its incorporation.

4.3.2 The registered office of the Acquirer is situated at C/o Apex Fund & Corporate Services (Mauritius) Ltd. Lot 15 A3, First Floor, Cybercity, Ebene 72201, Mauritius.

4.3.3 PAC 1 is an open ended Fund based in Mauritius. The Fund makes investments primarily in companies in India and other countries in Asia and is sector agnostic with a primary focus on investee companies with sound management and ability for global expansion.

4.3.4 Infinity Investment Management holds voting rights in PAC 1. Infinity Investment Management is the controlling shareholder of the PAC 1 and acts as the investment manager of PAC 1.

4.3.5 The issue and the fully paid-up capital of the PAC 1 as on March 31, 2023 is as under –

Issued and Fully paid up	No. of shares	USD
Class A shares	124,490,093	139,447,692
Class B shares	1	1
Class C	3,510,020	3,510,020
<b>Total</b>	<b>128,000,114</b>	<b>142,957,713</b>

4.3.6 Shareholding pattern of PAC 1 as on March 31, 2023 is as under –

Particulars	No. of shares	%
Promoters	1	0.00%
FII/ Mutual-Funds/ FIs/Banks	128,000,113	100.00%
Public	0	0.00%
<b>Total Paid Up Capital</b>	<b>128,000,114</b>	<b>100.00%</b>

4.3.7 The details of the board of directors of PAC 1, as on date of LoF, is tabled below:

Name	DIN	Experience	Qualification	Date of Re-Appointment
James Ferguson Paton	548328006	<ul style="list-style-type: none"> <li>Has an experience to serve as a Senior advisor, investor, CEO. He has 30+ years of experience.</li> </ul>	<ul style="list-style-type: none"> <li>Chartered Accountant</li> </ul>	October 30, 2019
Gautam Godhwani	530504694	<ul style="list-style-type: none"> <li>He is an Entrepreneur, general manager and investor with two decades of experience in the technology and nonprofit sectors.</li> <li>He is also founder of four organizations including three companies and a non-profit organization.</li> <li>He is also an Investor, Board Member and Adviser to 30+ companies and funds over the past 20+ years</li> </ul>	<ul style="list-style-type: none"> <li>University of California, Berkeley</li> <li>B.A. Computer Science I Minor: Business Administration</li> </ul>	October 30, 2019
Ramakrishna Sithanen	1442584	<ul style="list-style-type: none"> <li>He has professional career of 41 years which is split among public sector, private sector and international consultancy and advisory work.</li> </ul>	<ul style="list-style-type: none"> <li>BSc Economics (with First Class Honours)</li> <li>MSc Economics (with a Mark of Distinction) from the London School of Economics and Political Science</li> </ul>	January 10, 2020



			<ul style="list-style-type: none"> <li>• PhD in Political Science from Brunel University, UK</li> </ul>	
Muhammad Zayd Soopun	S251285280 0151	<ul style="list-style-type: none"> <li>• He has been in the global business sector for more than 15 years. He was with IFS (now SANNE), a leading management services company in Mauritius, prior to joining AFCS/GFin.</li> <li>• He has been with AFCS/GFin for the past 8 years overseeing some of the largest Funds and high-profile clients.</li> <li>• He is the Head of business development at Apex Mauritius and oversees strategic projects. He has developed over the years in-depth knowledge of the financial services sector coupled with practical know-how on the operations, Taxation, regulatory and compliance aspects for global business entities. Zayd also serves as non-executive director on the boards of various Private Equity Funds, Open-ended Funds and affiliated entities.</li> </ul>	<ul style="list-style-type: none"> <li>• Member of the ACCA ; FCCA</li> <li>• Sc (Hons) Finance With Law</li> <li>• Cambridge Higher School Certificate</li> <li>• Cambridge School Certificate</li> </ul>	December 5, 2019
Mohammad Zaid Peerun	1483127	<ul style="list-style-type: none"> <li>• He is Acting as Client Service Manager on a portfolio of clients comprising of Closed-End Funds, Collective Investment Schemes, Limited Partnerships, Investment Holdings and Trusts. Managing a team of 15+ staffs and ensuring a timely/high quality deliverable to clients Coordinating KYC reviews, including C-KYC, on investors of an Alternative Investments Fund based in India. Interacting and working collaboratively with compliance, business management teams on different assignments. Working with sales and business development team on new potential clients and identifying cross selling of Apex products to existing clients.</li> <li>• Liaising with local regulators/ banks/ foreign custodians.</li> <li>• Previously he was employed with – Cim Global Management Services Limited (Now IQEQ), Team Leader (September 2008 to July 2014), International Financial Services Limited (now Apex), Associate Executive (November 2004 to April 2008)</li> </ul>	<ul style="list-style-type: none"> <li>• Association of Chartered Certified Accountants – 2009</li> <li>• BSc (Hons) Accounting and Finance (University of Mauritius ) – 2002</li> <li>• Cambridge Higher School Certificate –1997</li> </ul>	September 15, 2020

4.3.8 The key financial information of PAC 1 based on its audited standalone financial statements as on and for the years ended April 2020 – December 2020, January 2021 – December 2021 and January 2022 – December 2022 are as follows:

(In Lakhs)

Profit & Loss Statement	For the period/ year ending					
	Jan 22 - Dec 22		Jan 21 - Dec 21		Apr 20 - Dec 20	
	USD	INR	USD	INR	USD	INR
Income from operations	(67.9)	(5,623.7)	377.3	28,033.8	620.8	45,348.7
Other Income	0.00	0.00	0.00	0.00	0.00	0.00
Total Income	(67.9)	(5,623.7)	377.3	28,033.8	620.8	45,348.7
Total Expenditure	(23.7)	(1,957.5)	(65.1)	(4,836.3)	(63.7)	(4655.2)

Profit Before Depreciation Interest and Tax	(91.6)	(7,581.2)	312.2	23,197.5	557.1	40,693.5
Depreciation	0.00	0.00	0.00	0.00	0.00	0.00
Interest	0.00	0.00	0.00	0.00	0.00	0.00
Profit Before Tax	(91.6)	(7,581.2)	312.2	23,197.5	557.1	40,693.5
Provision for Tax	4.7	386.8	(35.5)	(2,634.7)	(53.8)	(3,927.5)
Profit After Tax	(86.9)	(7,194.4)	276.8	20,562.8	503.3	36,766.0

(In Lakhs)

Balance Sheet Statement	For the period/ year ending					
	Jan 22 - Dec 22		Jan 21 - Dec 21		Apr 20 - Dec 20	
	USD	INR	USD	INR	USD	INR
Sources of funds						
Paid up share capital	1,401.7	1,16,044.2	1,279.9	95,099.8	747.5	54,603.2
Reserves and Surplus (excluding revaluation reserves)	687.7	56,933.7	774.6	57,551.9	497.8	36,366.8
Net worth	2,089.4	1,72,977.9	2,054.5	1,52,651.7	1,245.3	90,970.1
Secured loans	0.00	0.00	0.00	0.00	0.00	0.00
Unsecured loans	0.00	0.00	0.00	0.00	0.00	0.00
<b>Total</b>	<b>2,089.4</b>	<b>1,72,977.9</b>	<b>2,054.5</b>	<b>1,52,651.7</b>	<b>1,245.3</b>	<b>90,970.1</b>
Uses of funds						
Net fixed assets	0.00	0.00	0.00	0.00	0.00	0.00
Investments	1,697.4	140,521.3	1,625.0	120,739.6	1,144.3	83,590.0
Net current assets	392.0	32,456.6	429.5	31,912.1	101.0	7,380.1
Total miscellaneous expenditure not written off	0.00	0.00	0.00	0.00	0.00	0.00
<b>Total</b>	<b>2,089.4</b>	<b>1,72,977.9</b>	<b>2,054.5</b>	<b>1,52,651.7</b>	<b>1,245.3</b>	<b>90,970.1</b>

Other Financial Data	For the period/ year ending					
	Jan 22 - Dec 22		Jan 21 - Dec 21		Apr 20 - Dec 20	
	USD	INR	USD	INR	USD	INR
Dividend (%) (Refer Note 2)	NA	NA	NA	NA	NA	NA
Earnings Per Share (Refer Note 3)	NA	NA	NA	NA	NA	NA

**Notes:**

- (1) Since financial numbers of PAC 1 are presented in United States Dollar (USD), the financial information has been converted to Indian National Rupees (INR) for the purpose of convenience. The conversion has been done at the rate USD 1=INR 82.79, USD 1=INR 74.30 and USD 1=INR 73.05 as on December 30, 2022, December 31, 2021 and December 31, 2020, respectively.  
(Source: FBIL website).
- (2) PAC 1 has not paid any dividend since incorporation.
- (3) Since PAC 1 is an open ended fund, yearly Basic/Diluted Earnings per share is not calculated/ disclosed in the financial statements.

- 4.3.9 As on the date of this LoF, the shares of PAC 1 are not listed on any stock exchange in India or any other jurisdiction.
- 4.3.10 PAC 1 belongs to Infinity Group.
- 4.3.11 PAC 1 does not have any contingent liability.
- 4.3.12 Relationship of PAC 1 with Acquirers are as follows –
- Relationship of PAC 1 with Acquirer 1 – Acquirer 1 is a wholly-owned subsidiary of PAC 1;
  - Relationship of PAC 1 with Acquirer 2 – PAC 1 and Acquirer 2 are managed by the same investment manager, being Infinity Investment Management.
- 4.3.13 Neither PAC 1 nor any of its directors or key managerial employees have been categorized or declared as: (i) a ‘wilful defaulter’ by any bank or financial institution or consortium thereof, in accordance with the guidelines on wilful defaulters issued by the RBI; or (ii) a ‘fugitive economic offender’ under Section 12 of the Fugitive Economic Offenders Act, 2018 (17 of 2018).
- 4.3.14 As on the date of this LoF, PAC 1 has not been prohibited by SEBI from dealing in securities in terms of directions issued under Section 11 or Section 11B of the SEBI Act or under any other regulations made under the SEBI Act.
- 4.3.15 The directors and key employees of the PAC 1 do not have any interest in the Target Company except the right of PAC 1 to appoint a nominee director on the Board of the Target Company. Further, as on the date of this LoF, except for Mr. Harsha Raghavan (which nomination is pursuant to the Investment Agreement dated June 25, 2020 (as amended from time to time) between the Target Company, Acquirer 1 and PAC 1), there are no directors on the board of the Target Company representing the PAC 1. As on the date of this LoF, PAC 1 holds 10,663,586 equity shares in the Target Company.
- 4.3.16 Investments held by PAC 1 as on March 31, 2023:

Sr. No.	Portfolio Company	No. of Shares
1.	Jagsonpal Pharmaceuticals Limited	6,613,020
2.	ADF Foods Limited	2,000,000
3.	Camlin Fine Sciences Limited	10,663,586
4.	Borosil Renewables Limited	3,548,901
5.	Welspun India Limited	12,619,864
6.	Global Health Limited	747,790
7.	Hindustan Foods Limited	255,540

#### 4.4 PAC 2 - Anfima NV

- 4.4.1 PAC 2 is a public limited company incorporated on September 13, 1984, under the laws of Belgium. It is registered with the Crossroads Bank of Enterprises under number 0426.265.213 (LER Antwerp, division Antwerp). The name of PAC 2 has not changed since its incorporation.
- 4.4.2 The registered office of PAC 2 is situated Begijnenvest 113, 2000 Antwerp, Belgium.
- 4.4.3 PAC 2 is active as a holding company with the primary purpose of making investments in companies. Its key historic investments relate to investments in the construction sector mainly in Belgium (until 2017 when it disposed of its remaining material participation in the construction sector, Van Laere NV). PAC 2 is a wholly-owned subsidiary of Ackermans & van Haaren NV (“AvH NV”) and its activities are exercised within the AvH NV investment strategy.

4.4.4 The issue and the fully paid-up capital of the PAC 2 as on March 31, 2023 is as under –

Issued and Fully paid up	No. of units	EUR
Equity shares	380,796	5,064,700.01
<b>Total</b>	<b>380,796</b>	<b>5,064,700.01</b>

4.4.5 Shareholding pattern of PAC 2 as on March 31, 2023 is as under –

Particulars	No. of shares	%
Promoters	380,796	100.00%
FII/ Mutual-Funds/ FIs/Banks	0	0.00%
Public	0	0.00
<b>Total Paid Up Capital</b>	<b>380,796</b>	<b>100.0%</b>

4.4.6 The details of the board of directors of PAC 2, as on date of LoF, is tabled below:

Name	DIN	Experience	Qualification	Date of re-Appointment
Piet Dejonghe	NA*	<ul style="list-style-type: none"> <li>• He worked as a lawyer for Loeff Claeys (now Allen &amp; Overy) and as a consultant at Boston Consulting Group.</li> <li>• Since 1995 at AvH NV.</li> <li>• Since May 2022, appointed as co-chairman of the executive committee / co-Ceo of AvH NV.</li> </ul>	<ul style="list-style-type: none"> <li>• He holds a law degree (KU Leuven 1989) and</li> <li>• Post graduate degree in business administration (KU Leuven-1990) and an MBA (Insead – 1993)</li> </ul>	May 9, 2022
Piet Bevernage	01969006	<ul style="list-style-type: none"> <li>• He worked as a lawyer in the Corporate and M&amp;A department at Loeff Claeys Verbeke. Since 1995 at AvH NV.</li> </ul>	<ul style="list-style-type: none"> <li>• He holds a law degree (KU Leuven 1991) and</li> <li>• An LLM (University of Chicago Law School -1992)</li> </ul>	May 9, 2022
Tom Bamelis	NA*	<ul style="list-style-type: none"> <li>• He joined Touche Ross (now Deloitte) and later Groupe Bruxelles Lambert.</li> <li>• Since 1999 at AvH NV.</li> </ul>	<ul style="list-style-type: none"> <li>• He is a commercial engineer (KU Leuven-1988) and</li> <li>• Has a master's degree in financial management (VLEKHO-1991)</li> </ul>	May 9, 2022
John-Eric Bertrand	06391176	<ul style="list-style-type: none"> <li>• Worked at Roland Berger as senior consultant and at Deloitte as senior auditor.</li> <li>• Since 2008 at AvH NV.</li> <li>• Since May 2022, appointed as co-chairman of the executive committee / co-Ceo of AvH NV.</li> </ul>	<ul style="list-style-type: none"> <li>• He is a commercial engineer (UCL-2002) and</li> <li>• Has obtained a master's degree in international management (CEMS – 2002) and an MBA (Insead-2006)</li> </ul>	March, 16, 2023
Jens Van Nieuwenborgh	07638244	<ul style="list-style-type: none"> <li>• Previously worked with Mckinsey &amp; Company where he was promoted to associate partner before joining AvH NV.</li> <li>• Since 2014 at AvH NV.</li> </ul>	<ul style="list-style-type: none"> <li>• He holds Masters in Civil Engineering from the university of Ghent (2005) and</li> <li>• An MBA from Harvard Business School (2009)</li> </ul>	March 16, 2023

NA: Not Applicable as they do not hold any board position on an Indian company.

4.4.7 The key financial information of PAC 2 based on its audited standalone financial statements as on and for the years ended January 2020 – December 2020, January 2021 – December 2021 and January 2022 – December 2022 are as follows:

(In EUR/INR)

Profit & Loss Statement	For the period/ year ending					
	Jan 22 - Dec 22		Jan 21 - Dec 21		Jan 20 - Dec 20	
	EUR	INR	EUR	INR	EUR	INR
Income from operations	1,312.5	115,696.9	1,750.0	147,087.5	1,750.0	157,132.5
Other Income	0.0	0.0	0.0	0.0	115,683.0	10,387,176.6
Total Income	1,312.5	115,696.9	1,750.0	147,087.5	117,433.0	10,544,309.1
Total Expenditure	-9,359.4	-825,032.0	-8,283.5	-696,224.0	-8,529.1	-765,827.9
Profit Before Depreciation Interest and Tax	-8,046.9	-709,335.1	-6,533.5	-549,136.5	108,903.9	9,778,481.2
Depreciation	0.0	0.0	0.0	0.0	0.0	0.0
Interest	-296,430.9	-26,130,382.1	-737,573.4	-61,993,047.6	72,778.2	6,534,756.4
Profit Before Tax	-304,477.8	-26,839,717.2	-744,106.9	-62,542,184.1	181,682.1	16,313,237.6
Provision for Tax	-4,839.6	-426,610.7	-15,842.8	-1,331,586.5	-52,787.1	-4,739,752.8
Profit After Tax	-309,317.4	-27,266,327.9	-759,949.7	-63,873,770.6	128,895.0	11,573,484.7

(In EUR/INR)

Balance Sheet Statement	For the period/ year ending					
	Jan 22 - Dec 22		Jan 21 - Dec 21		Jan 20 - Dec 20	
	EUR	INR	EUR	INR	EUR	INR
Sources of funds						
Paid up share capital	5,064,766.0	446,459,123.8	5,064,766.0	425,693,583.1	5,064,766.0	454,765,340.0
Reserves and Surplus (excluding revaluation reserves)	138,120.0	12,175,276.2	447,437.4	37,607,110.9	1,207,387.1	108,411,283.2
Net worth	5,202,886.0	458,634,400.0	5,512,203.4	463,300,694.1	6,272,153.1	563,176,623.3
Secured loans	0.0	0.0	0.0	0.0	0.0	0.0
Unsecured loans	755,707.5	66,615,617.0	441,859.4	37,138,284.3	467,173.8	41,947,531.9
<b>Total</b>	<b>5,958,593.5</b>	<b>525,250,017.0</b>	<b>5,954,062.8</b>	<b>500,438,978.3</b>	<b>6,739,326.8</b>	<b>605,124,155.2</b>
Uses of funds						
Net fixed assets	0.0	0.0	0.0	0.0	0.0	0.0
Investments	3,000,040.0	264,453,526.0	112.0	9,417.0	6,386.8	573,472.6
Net current assets	2,958,553.5	260,796,491.0	5,953,950.8	500,429,561.4	6,732,940.0	604,550,682.6
Total miscellaneous expenditure not written off	0.0	0.0	0.0	0.0	0.0	0.0
<b>Total</b>	<b>5,958,593.5</b>	<b>525,250,017.0</b>	<b>5,954,062.8</b>	<b>500,438,978.3</b>	<b>6,739,326.8</b>	<b>605,124,155.2</b>

Other Financial Data	For the period/ year ending					
	Jan 22 - Dec 22		Jan 21 - Dec 21		Jan 20 - Dec 20	
	EUR	INR	EUR	INR	EUR	INR
Dividend (%)	0%	0%	0%	0%	349%	349%
Earnings Per Share	-0.8	-71.6	-2.0	-167.7	0.3	30.4

**Notes:**

- (1) Since financial numbers are presented in Euros (EUR), the financial information has been converted to Indian National Rupees (INR) for the purpose of convenience. The conversion has been done at the rate EUR 1=INR 88.15, EUR 1=INR 84.05 and EUR 1=INR 89.79 as on December 30, 2022, December 31, 2021 and December 31, 2020, respectively.  
(Source: FBIL website)
- (2) Financial information for the year ended December 31, 2022, have been drawn up by the board of directors and have been audited by the statutory auditor. The accounts are subject to the approval by the shareholders' meeting expected in May 2023.

4.4.8 The shares of PAC 2 are not listed on any stock exchanges in India or any other jurisdiction. AvH NV, the parent entity of PAC 2, is listed on Euronext Brussels (Euronext Symbol ACKB and ISIN-code BE 0003764785).

4.4.9 PAC 2 does not belong to any group. PAC 2 is a wholly owned subsidiary of AvH NV.

4.4.10 PAC 2 does not have any contingent liability.

4.4.11 Relationship of PAC 2 with Acquirers are as follows –

- Relationship of PAC 2 with Acquirer 1 - Acquirer 1 and PAC 2 are not directly related \*
- Relationship of PAC 2 with Acquirer 2 – Acquirer 2 and PAC 2 are not directly related \*

\* PAC 2 is a wholly-owned subsidiary of AvH NV. AvH NV has another wholly-owned subsidiary which is an investor in PAC 1.

4.4.12 PAC 2 has not been categorized or declared as: (i) a 'wilful defaulter' by any bank or financial institution or consortium thereof, in accordance with the guidelines on wilful defaulters issued by the RBI; or (ii) a 'fugitive economic offender' under Section 12 of the Fugitive Economic Offenders Act, 2018 (17 of 2018).

4.4.13 As on the date of this LoF, PAC 2 has not been prohibited by SEBI from dealing in securities in terms of directions issued under Section 11 or Section 11B of the SEBI Act or under any other regulations made under the SEBI Act.

4.4.14 The directors and key employees of PAC 2 do not have any interest in the Target Company. As on the date of this LoF, there are no directors on the board of the Target Company representing PAC 2. As on the date of this LoF, no Equity Shares are held by the PAC 2 in the Target Company.

**4.5 PAC 3 - Ashish S. Dandekar**

4.5.1 PAC 3 is an individual aged about 60 years.

4.5.2 The residential address of PAC 3 is Flat No. 9, Concorde Apartments, 9<sup>th</sup> Floor, Bullock Road, Bandra West, Mumbai – 400 050.

4.5.3 PAC 3 is an industrialist with wide experience of over 33 years in pharmaceuticals and fine chemical products including business planning, information systems, research & development, product business planning, information systems, research and development, product development and marketing.

4.5.4 PAC 3 is one of the promoters and the chairman and managing director of the Target Company. As on the date of this LoF, PAC 3 holds 1,48,37,250 equity shares of the Target Company.

4.5.5 There is no relationship of PAC 3 with the Acquirers.

- 4.5.6 PAC 3 is not a part of any group.
- 4.5.7 The Net Worth of PAC 3 is INR 24,312.43 lakhs as on April 11, 2023, certified vide certificate dated April 13, 2023 under UDIN: 23046182BGVGMM6179, issued by Kishor M Rajeshirke from K.M. Rajeshirke & Co., Chartered Accountants, (Membership No.: FCA 046182) having his office at 212, Shramjivan, B-5, Wadala Truck Terminus, Opp. New Cuffe Parade, Wadala (E), Mumbai – 400 037.
- 4.5.8 As on date of this LoF, PAC 3 has not been prohibited by SEBI from dealing in securities in terms of directions issued under Section 11 or Section 11B of the SEBI Act or under any other regulations made under the SEBI Act.
- 4.5.9 As on the date of this LoF, except for PAC 3 being one of the promoters and the chairman and managing director of the Target Company, PAC 3 does not hold any position on the Board of Directors of any other listed Company. Further, PAC 3 is not a whole time director in any other listed company.

#### 4.6 Other Information

- 4.6.1 There are no directions subsisting or proceedings pending against the Acquirers, PACs, Target Company (TC), Manager to the Open Offer under SEBI Act, 1992 and regulations made there under or by any other Regulator Further, there are no statutory approval pending as on date of the LoF.
- 4.6.2 The Acquirer 1, Acquirer 2, PAC 1, PAC2, PAC3 and the Target Company have not received any show cause notice (SCN) from SEBI or any statutory or regulatory authority (including the Stock Exchanges) in relation to any alleged securities law violations.
- 4.6.3 Details of Beneficial ownership of Acquirers & PAC:
- a) With regards to the Acquirers and PAC 1: The Acquirers (i.e. Infinity Direct Holdings and Infinity Direct Holdings Sidecar I) and PAC 1 (i.e. Infinity Holdings) have no natural person who, whether acting alone or together or through one or more juridical person, have:
- (a) ownership of shares or voting rights;
  - (b) capital or profits; or
  - (c) through other means;
- to exercise control over the Acquirers and PAC 1.

The Acquirers and PAC 1 are ultimately controlled by Infinity Investment Management (IIM) which has 100% control over the investment decisions of Acquirers and the PAC 1 by virtue of an investment management agreements and by virtue of holding shares (directly or indirectly) in each of them with management rights. In other words, IIM is the investment manager and controlling shareholder of the Acquirers and the PAC 1. No individual has any controlling interest in Infinity Investment Management.

The shareholders of IIM are Mr. James Paton - citizen of United Kingdom, Mr. Gautam Godhwani – citizen of USA, Mr. Mohinder Dyal – citizen of Mauritius and Mr. Aravinda De Silva – citizen of Sri Lanka.

On the basis of SEBI Circular reference no CIR/MIRSD/2/2013 dated January 24, 2013 giving the Guidelines on Identification of Beneficial Ownership, Mr. Aravinda De Silva can be identified as beneficial owner as he owns more than 25% of the share capital of IIM.

In terms of economic interest, the shareholding pattern of the Acquirers and PAC 1 is set out below:

- i. **Infinity Holdings (i.e. PAC 1)** – Novo Holdings A/S – 80.33%; and HNIs /Trusts/ Corporate entities – 19.67%;

Infinity Holdings is a long-term open-ended fund with a term of fifty years.

Novo Holdings A/S, Denmark invests and manages the assets of the Novo Nordisk Foundation, Denmark which is an investor in the life sciences sector.

Novo Holdings A/S

Novo Holdings A/S was established in 1999 and manages the Novo Nordisk Foundation's assets. The Novo Nordisk Foundation is an international foundation focusing on medical treatment and research. Novo Nordisk Foundation owns Novo Holdings A/S. The objective of Novo Holdings A/S is to manage the Novo Nordisk Foundation's endowment and invest its assets to ensuring that the Foundation obtains a satisfactory financial return.

In addition to its ownership stake as mentioned above, Novo Holdings A/S manages the Novo Nordisk Foundation's endowment by-

- investing in life - science companies at various stages of their development;
- at the seed phase - the green-shoots stage with modest capital requirements;
- in the venture phase – in which an established company needs to develop its business concept further; and
- in well-managed, well-established and profitable biomedical and bio industrial companies.

Further, since the Ultimate beneficial owner behind Novo Nordisk Foundation cannot be identified, hence the senior most management personnel behind Novo Holdings A/s as per the SEBI Circular reference no CIR/MIRSD/2/2013 dated January 24, 2013 giving the Guidelines on Identification of Beneficial Ownership is mentioned below –

Mr. Kasim Kutay - CEO of Novo Holdings A/s (professional CEO having no ownership in the shares of Novo Holdings A/S).

- ii. **Infinity Direct Holdings (i.e. Acquirer 1)** - is a 100% subsidiary of Infinity Holdings (PAC 1) (please see shareholding pattern of PAC 1 above); and
- iii. **Infinity Direct Holdings Sidecar I (i.e. Acquirer 2)** - is the 100% subsidiary of Infinity Holdings Sidecar I (which is Category 1 FPI bearing Registration No. INMUF040322). Massachusetts Institute of Technology (MIT)'s endowment fund (a charitable corporation) owns 100% economic interest in Infinity Holdings Sidecar I. Acquirer 2 is a long term close-ended fund with a life of 15 years.

Infinity Investment Management (IIM), the investment manager of the Acquirers and the PAC 1, has a definite term of one hundred and fifty years.

To further describe, the Acquirers and the PAC 1 are set up as investment holding companies and shareholders make capital contributions (directly or indirectly) to the Acquirers and the PAC 1 pursuant to the terms of the shareholder's agreement and the constitution of these entities, in order for the Acquirers and the PAC 1 to make investments.

- b) With regards to PAC 2: PAC 2 is 100% held by its parent company, Ackermans & van Haaren NV (“**AvH NV**”). AvH NV is listed on Euronext Brussels. Accordingly, as per the guidelines on identification of beneficial ownership provided by SEBI under circular no. CIR/MIRSD/2/2013 dated January 24, 2013, no natural persons are required to be identified as ultimate beneficial owners. Further details on the shareholding structure of AvH NV are publicly available at <https://www.avh.be/en/investors/shareholder-structure>.

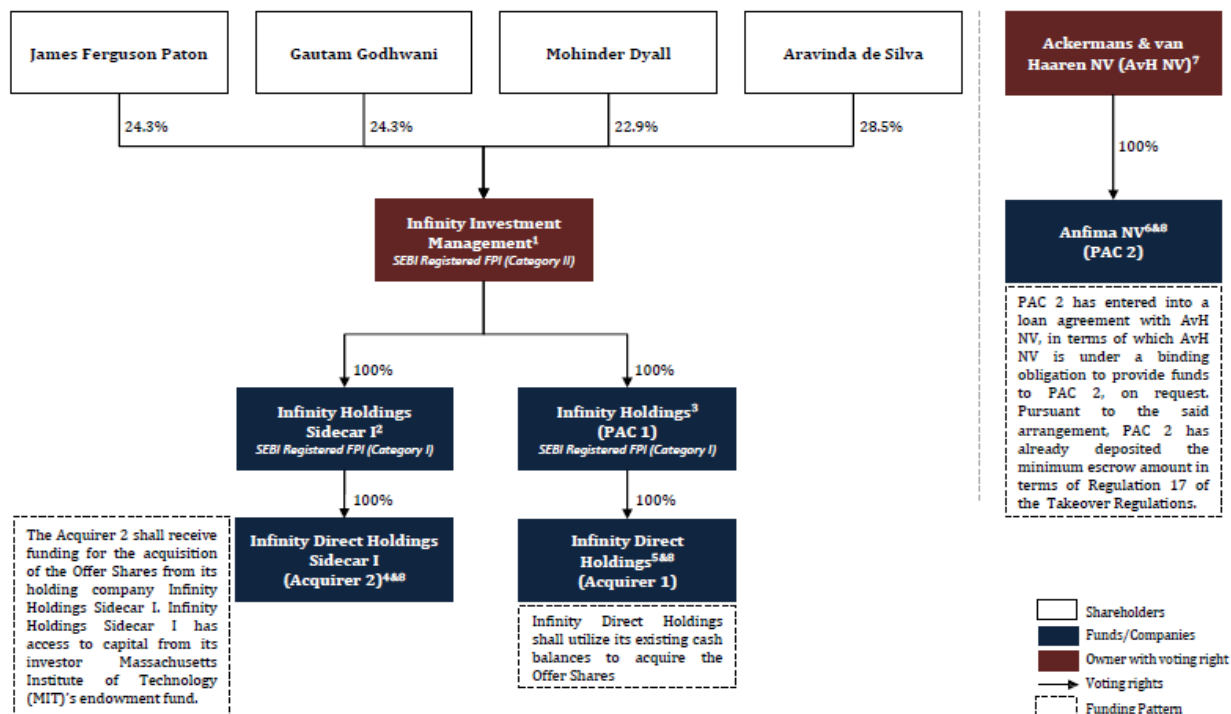
- c) PAC 3 is an individual.

4.6.4 Neither the Acquirers nor the PACs nor their ultimate beneficiaries / controllers nor their directors nor key managerial employees have been categorized / declared as wilful defaulter / fugitive economic offender by any foreign regulator and have not been prohibited by any foreign regulator from dealing in securities.



4.6.5 The Acquirers, Promoters and Directors of Target Company have not been prohibited by SEBI from dealing in securities, in terms of the provisions of Section 11B of the SEBI Act, or under any other Regulation made under the SEBI Act

4.7 Detailed holding structure of the Acquirers & PACs with funding pattern:



**Notes:**

1. Infinity Investment Management (IIM), the investment manager of the Acquirers and the PAC 1, has a definite term of one hundred and fifty years;
2. Long-term close-ended fund with a life of fifteen years with economic interest held by a single investor – Massachusetts Institute of Technology (MIT)’s endowment fund (a charitable corporation);
3. Long-term open-ended fund with a term of fifty years with economic interest held by Novo Holdings (80.33% shareholding – further details regarding Novo Holdings are provided in point 2 (a) (i) our reply dated 24<sup>th</sup> May 2023), Kawn Holdings RSC Ltd (3.93% shareholding), Sofinim Lux (3.03% shareholding), Ranjan Tandon (1.61% shareholding), WealthCo Alternative Growth Fund (1.14% shareholding) and other HNIs/Trusts/Corporate entities (9.96% shareholding);
4. 100% subsidiary of Infinity Holdings Sidecar I with a definite term of fifteen years. It shall fund the open offer obligations through funds received from Infinity Holdings Sidecar I. The latter has access to capital from its investor;
5. 100% subsidiary of Infinity Holdings (PAC 1). It shall utilize its existing cash balances to fund its open offer obligations;
6. Anfima NV is a public limited company incorporated on September 13, 1984, under the laws of Belgium and registered with the Crossroads Bank of Enterprises under number 0426.265.213 (LER Antwerp, division Antwerp); It shall fund the open offer obligations through funds received from AvH NV;
7. Anfima NV is a wholly-owned subsidiary of AvH NV (AvH). AvH NV is listed on Euronext Brussels; It has another wholly-owned subsidiary which is an investor in PAC 1;
8. Equity Shares tendered by the Eligible Public Shareholders in the Open Offer to the extent of the first USD 60,000,000 (United States Dollars Sixty million), shall be acquired by PAC 2 and Acquirer 2 in the ratio of 2:1; and in excess of the shares mentioned above, shall be acquired by PAC 2 and Acquirer 1 in the ratio of 2:1;

9. PAC 3 is an individual and one of the promoters as well as the Chairman & Managing Director of Camlin Fine Sciences Limited (Target Company).

10. Investments held by Infinity Holdings Sidecar I as on March 31, 2023:

Sr. No.	Portfolio Company	No. of Shares
1.	Jagsonpal Pharmaceuticals Limited	4,755,300

11. Infinity Direct Holdings Sidecar I (Acquirer 2) and Anfima NV (PAC 2) I do not hold any equity shares in listed entities in India as on March 31, 2023.

#### 4.8 Registration of Acquirers & PACs with any other regulatory authority/ government authority in any capacity:

- Infinity Direct Holdings (Acquirer 1), Infinity Direct Holdings Sidecar I (Acquirer 2) and Infinity Holdings (PAC 1) are licensed by the Financial Services Commission, Mauritius (FSC) and are registered with the Registrar of Companies in Mauritius. Infinity Holdings (PAC 1) is an entity which is also regulated by the FSC. These three entities hold a global business licence authorising them to carry out their activities in Mauritius. Further Infinity Holding (PAC 1) is registered as Foreign Portfolio Investors Category I bearing registration no. INMUFPO24920 while Infinity Investment Management (IIM) is registered as Foreign Portfolio Investors Category II bearing registration no. INMUFPO48119.
- Anfima NV (PAC 2) is registered with the Crossroad Bank for Enterprises in Belgium, under number 0426.265.213 (LER Antwerp, division Antwerp).

#### 4.9 Details of instances of non-compliances or delayed compliances by the Acquirers, PACs and promoters of the Target company in the past 8 years under Chapter V (Reg. 29, 30 and 31) of the SEBI (SAST) Regulations)

Except as mentioned below there are no instances of non-compliances or delayed compliances by the Acquirers, PACs and promoters of the Target company in the past 8 years –

Sr. No.	Regulation	Financial Year	Due date for compliance	Actual compliance date	Delay, if any	Status of compliance with Takeover Regulations	Remarks, if any
<b>Acquirer 1</b>							
1	29(1)	2021-2022	February 25, 2022	March 9, 2022	Delayed	Complied	<b>Refer Remark 1</b>
<b>PAC 1</b>							
2	29(1)	2021-2022	February 25, 2022	March 9, 2022	Delayed	Complied	<b>Refer Remark 2</b>

Remarks:

- There was a delay in filing the disclosures required under Regulation 29(1) of SEBI (SAST) Regulations for 1,93,50,000 shares acquired by Acquirer 1 on February 23, 2022 pursuant to the conversion of warrants. The said disclosures under Regulation 29(1) of SEBI (SAST) Regulations to the Stock Exchanges were made on March 9, 2022 i.e. not within a period of 2 working days from the date of acquisition.
- There was a delay in filing the disclosures required under Regulation 29(1) of SEBI (SAST) Regulations for 1,00,00,000 shares acquired by PAC 1 on February 23, 2022 pursuant to the conversion of warrants. The said disclosures under Regulation 29(1) of SEBI (SAST) Regulations to the Stock Exchanges were made on March 9, 2022 i.e. not within a period of 2 working days from the date of acquisition

#### 4.10 Direct or Indirect Linkages:

4.10.1 Between the Acquirer and the promoters/ directors of the Target Company are as follows –

There is no linkage as such other than Acquirer 1 and PAC 1 being shareholders in the Target and the Target Company, Acquirer 1 and PAC 1 are also parties to the Investment Agreement dated June 25, 2020 (as amended from time to time). Each of Acquirer 1 and PAC 1 have a right to appoint a nominee director on the board of the Target Company (“**Board**”) and Mr. Harsha Raghavan represents PAC 1 on the Board and is also the member of the Audit Committee and the Nomination and Remuneration Committee of the Target Company. Further, the Acquirers, PAC 1, PAC 2 and PAC 3 (who is one of the promoters and the chairman and managing director of the Target Company) are also parties to the Voting and Cooperation Agreement dated April 17, 2023 – the details of which are set out in the DLoF.

4.10.2 Direct or indirect linkages, if any, between the Acquirer and public shareholders of the Target company are as follows –

There is no direct linkage between Acquirers and public shareholders of the Target Company except as follows:

Anfima NV (PAC 2) is a wholly-owned subsidiary of AvH NV. AvH NV has another wholly-owned subsidiary which is an investor in PAC 1 (currently, a public shareholder of the Target Company), as also disclosed under para 4.4.11 of the DLoF.

4.10.3 Direct or indirect linkages, if any, between the promoters/ directors of the Target Company and its public shareholders are as follows –

Name of the Promoter/Director	Name of the Public Shareholder	Relationship	No. of shares held in TC
Mr. Subhash D. Dandekar, <i>Promoter</i>	Dilip Digambar Dandekar <sup>^</sup>	Brother	14,28,443
	D D Dandekar & Others Huf <sup>^</sup>	HUF of Brother	2,01,600
	DDI Finance Pvt. Ltd. <sup>^</sup>	Brother is Director	10,00,600
Mr. Ashish Dandekar, <i>Chairman &amp; Managing Director, Promoter</i>	Radha A. Pandit <sup>^</sup>	Spouse <sup>^</sup>	69,650
	Anand Pandit <sup>^</sup>	Spouse’s father <sup>^</sup>	8,842
Mr. Nirmal Momaya, <i>Managing Director</i>	Chhaya Nirmal Momaya	Spouse	2,77,870
	Nayan V Momaya	Brother	2,50,000
	Lilavati Vinod Momaya	Mother	12,000
	Dheer Nirmal Momaya	Son	300
	Momaya Investments Private Ltd.	Director	30,000
	Astaghand Flavours And Fragrances Pvt. Ltd.	Shareholder (1%)	5,49,530
	Pillar Properties Private Ltd.	Shareholder (99.99%)	6,34,391
	Pagoda Advisors Pvt. Ltd	Shareholder (99.98%)	3,84,740
Shatrunjaya Traders Pvt. Ltd.	Director & Shareholder (99.98%)	8,45,630	

Name of the Promoter/Director	Name of the Public Shareholder	Relationship	No. of shares held in TC
Mr. Harsha Raghavan  <i>Non-Executive - Non Independent Director</i>	Infinity Holdings (PAC 1)	Nominee of PAC 1	1,06,63,586

^Note:

- Dilip Digambar Dandekar and other specified entities are not disclosed as promoters/ members of the promoter group of the Target Company pursuant to their letter dated December 15, 2009 whereby they disassociated themselves as the promoters/members of the promoter group of the Target Company.
- Ms. Radha A. Pandit married Mr. Ashish Dandekar on August 25, 2016. Ms. Radha A. Pandit (who subsequently (from 2018) acquired Equity Shares of the Target Company) and her father, Mr. Anand Pandit, hold Equity Shares of the Target Company. However, their shareholding was inadvertently and by oversight not included as part of the promoters and promoter group shareholding in the Target Company.
- The Target Company has filed the shareholding pattern for Quarter ended June 30, 2023 with BSE Limited and National Stock Exchange of India Limited (collectively referred to as, "Stock Exchanges"), classifying Radha Pandit & Anand Pandit as Promoter & Promoter Group, thereby rectifying the error committed. Further, the Company has written to the Stock Exchange(s) with a request for rectification of the earlier filings and is awaiting a response from the Stock Exchange(s) for rectification of earlier filings. Accordingly, the Company will file the Settlement Application with SEBI post receipt of response from the Stock Exchanges, which they expect to happen on or before September 30, 2023.
- Below mentioned individuals shall not participate in the Open Offer:
  - Radha A. Pandit
  - Anand Pandit
  - Dilip Digambar Dandekar
  - D D Dandekar & Others Huf

4.11 **Agreements entered between Acquirer 1, PAC 1, Target Company or Ashish Dandekar ("PAC 3") apart from the Investment Agreement**

Sr. no.	Date of Agreement	Particulars of Agreement	Parties to the Agreement
1.	August 14, 2020	Confidentiality and Non-Disclosure Agreement	Target Company and Acquirer 1 and PAC 1
2.	September 18, 2020	Call Option Agreement	Acquirer 1 and PAC 3

4.12 **PAN, Address & Email IDs of the Acquirer, PACs and promoter & promoter group of the Target Company:**

Sr. No.	Name	Address	Permanent Account Number (PAN)	Email ID
<b>Acquirers and PACs</b>				
1	Infinity Direct Holdings	C/o Apex Fund & Corporate Services (Mauritius) Ltd. Lot 15 A3, First Floor, Cybercity, Ebene 72201, Mauritius	AAF7396K	shaheen.bundhoo@apexgroup.com zayd.soopun@apexgroup.com (and a copy to jamie@infinitygroup.mu)
2	Infinity Direct	C/o Apex Fund & Corporate Services (Mauritius) Ltd. Lot 15	AAG71614F	

Sr. No.	Name	Address	Permanent Account Number (PAN)	Email ID
	Holdings Sidecar I	A3, First Floor, Cybercity, Ebene 72201, Mauritius		
3	Infinity Holdings	C/o Apex Fund & Corporate Services (Mauritius) Ltd. Lot 15 A3, First Floor, Cybercity, Ebene 72201, Mauritius	AAFCEI1092J	
4	Anfima NV	Begijnenvest 113, 2000 Antwerp, Belgium	AAYCA4356Q	nele.govaert@avh.be
5	Ashish Dandekar	Flat No. 9, Concorde Apartment, 9th Floor, Bullock Road, Bandra West, Mumbai, – 400 050	AACPD5290M	ashish@camlinfo.com
<b>Promoters and Promoter group of the Target Company</b>				
6	Mr. Subhash D. Dandekar	81, Kshitij, 99 Hill Road, Bandra (W), Mumbai – 400 050	AACPD3185H	subhashdandekar@yahoo.com
7	Ms. Anagha S. Dandekar	C/o. Subhash Dandekar, 81, Kshitij, 99 Hill Road, Bandra (W), Mumbai - 400 050	AFFPD0887A	anagha@hardwarerenaisance.com
8	Camart Finance Limited	Hilton House, 48/2, Central Road, MIDC, Andheri (East), Mumbai – 400093	AABCC9660N	camart092022@gmail.com
9	Cafco Consultants Limited	Hilton House, 48/2, Central Road, MIDC, Andheri (East), Mumbai – 400 093	AAACC1493L	cafco2022@gmail.com
10	Vibha Agencies Pvt. Ltd.	F/11 & 12, WICEL, Opp. SEEPZ Main Gate, Andheri (E), Mumbai – 400 093	AAACV4166H	yogesh.chikhale@camlinfo.com
11	MK Falcon Agrotech Pvt. Ltd.	9 Concorde, Bullock Road, Bandstand, Bandra (west), Mumbai – 400 050	AAKCM1378G	yogesh.chikhale@camlinfo.com

4.13 There are no penal actions and directions, issued by SEBI, Stock Exchange, RBI or any other regulatory authority, against the Acquirers, PACs, Target Company, Merchant Banker and Registrar in the last 8 years, except as mentioned below:

Sr. No.	Action against	Date of Action/ Direction	Particulars	Penalty Imposed (in Rs.)
1.	Link Intime India Private Limited (Registrar)	31-Jan-23	Adjudication Order No. Order/BM/JR/2022-23/ 23296 – 23297	1,00,000

## 5. BACKGROUND OF THE TARGET COMPANY

- 5.1 Camlin Fine Sciences Limited was incorporated on November 30, 1993 pursuant to certificate of incorporation issued by Registrar of Companies, Mumbai (“RoC”), as a private limited company under the name of “Camlicon Consultants Private Limited”. The name of the Target Company was changed to “Camlin Fine Chemicals Private Limited” and a fresh certificate of incorporation consequent upon change of name was issued by the RoC on June 1, 2006. On conversion of the Target Company to a public limited company, the name of the Target Company was changed to “Camlin Fine Chemicals Limited” and a fresh certificate of incorporation consequent upon change of name was issued by the RoC on August 11, 2006. In 2006, the “Fine Chemical Division” of Kokuyo Camlin Limited (erstwhile Camlin Limited) was de-merged into Camlin Fine Chemicals Limited in terms of the scheme of arrangement sanctioned by the Bombay High Court pursuant to its order dated November 17, 2006. Pursuant to the aforesaid de-merger, the Equity Shares of the Target Company were listed on BSE in 2007. In 2011, the Target Company amalgamated with its erstwhile wholly owned subsidiary, Sangam Laboratories Limited pursuant to a scheme of amalgamation approved by the Bombay High Court by its order dated April 21, 2011. The name of the Company was changed to “Camlin Fine Sciences Limited” and a fresh certificate of incorporation consequent upon change of name was issued by the RoC on August 27, 2011. In 2015, the Equity Shares of the Target Company were listed on NSE. There has been no change in the name of the Target Company in the last 3 (three) years.
- 5.2 The registered office of the Target Company is situated at Floor 2 to 5, Building "in G. S. Point", Plot No. VIII, Private Layout Scheme, Opp. University Campus, C.S.T. Road, Kalina, Santacruz (East), Mumbai, Maharashtra, 400098. The corporate identification number of the Target Company is L74100MH1993PLC075361.
- 5.3 The Equity Shares of the Target Company are listed on BSE (SCRIP CODE: 532834) and NSE (Symbol: CAMLINFINE). The ISIN of the Equity Shares of the Target Company is INE052I01032. Since listing, the trading of equity shares of the Target Company on the Stock Exchanges has never been suspended.
- 5.4 The principal business activity of the Target Company is research, development, manufacturing, commercializing, and marketing of products that find applications in industries such as foods and fragrances, pharmaceuticals, agro-chemicals, animal feed, pet food, bio-diesel, etc. The Target Company has operations in Europe, Asia-Pacific, and North and Latin America.
- 5.5 As of the date of this LoF, the authorized share capital of the Target Company is INR 18,00,00,000 (Rupees Eighteen Crore) divided into 18,00,00,000 (Eighteen Crore) equity shares of INR 1/- each. As of the date of this LoF, the subscribed and fully paid-up equity share capital of the Target Company is INR 16,73,52,482 (Rupees Sixteen Crore Seventy Three Lakh Fifty Two Thousand Four Hundred Eighty Two) comprising 16,73,52,482 (Sixteen Crore Seventy Three Lakh Fifty Two Thousand Four Hundred Eighty Two) fully paid-up Equity Shares of INR 1/- each.
- 5.6 The details of the total Share Capital of the Target Company, as on the date of this LoF, is as follows:

<b>Paid up Equity Shares</b>	<b>No. of shares / voting rights</b>	<b>%</b>
Fully paid up Equity Shares	16,73,52,482	100%
Partly paid up Equity Shares	0	0.00
Total paid up Equity Shares	16,73,52,482	100%
Total voting rights in Target Company	16,73,52,482	100%

- 5.7 The Equity Shares of the Target Company are frequently traded within the meaning of explanation provided in Regulation 2(1)(j) of the SEBI (SAST) Regulations (further details provided in Paragraph 6 below (*Offer Price and Financial Arrangements*)).
- 5.8 As of the date of this LoF, there are no partly paid-up Equity Shares; and, there are no outstanding convertible instruments (including warrants, fully convertible securities, and partly convertible securities) issued by the Target Company, except 40,50,096 employee stock options units which have been granted and are already vested.
- Since the above mentioned shares will remain outstanding as of the 10<sup>th</sup> working day from the closure of the Tendering Period, same has been taken into account for calculating voting rights of the Target Company.
- 5.9 The Equity Shares of the Target Company have not been delisted from any stock exchange in India.

5.10 Details of market price on the date of Public Announcement and the date of day after Public Announcement:

<b>Date of Public Announcement</b>	<b>Closing Market price of Target Company</b>
April 17, 2023	165.00 (BSE) 164.85 (NSE)
<b>Date of day after Public Announcement</b>	<b>Closing Market price of Target Company</b>
April 18, 2023	175.85 (BSE) 175.90 (NSE)

5.11 The Target Company is in compliance with the listing agreement/requirements and there are no instances of any punitive action taken by Stock Exchanges in the last 10 years.

5.12 As on the date of this LoF, none of the Directors of the Target Company not been prohibited by SEBI from dealing in securities in terms of directions issued under Section 11 or Section 11B of the SEBI Act or under any other regulations made under the SEBI Act.

5.13 There are no instances of any report filed under Regulation 10(7) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended, in the script of the Target Company.

5.14 Pursuant to a Board resolution dated April 14, 2023, the Board of Directors of the Target Company have duly authorized and given their consent to the transaction, in terms of the applicable provisions of the Articles of Association of the Target Company and the Investment Agreement dated June 25, 2020 (executed between Infinity Direct Holdings (Acquirer 1), Infinity Holdings (PAC 1) and the Target Company).

5.15 The Target Company has not received any show cause notice (SCN) from SEBI or any statutory or regulatory authority (including the Stock Exchanges) in relation to any alleged securities law violations. Further, the Promoters, Promoter Group and the Directors of the Target Company have not received any show cause notice (SCN) from SEBI or any statutory or regulatory authority (including the Stock Exchanges) in relation to any alleged securities law violations.

5.16 The details of the Board of Directors of the Target Company, as on the date of this LoF, are as under:

<b>Name of the Director</b>	<b>Designation</b>	<b>DIN</b>	<b>Date of Re- Appointment</b>
Mr. Ashish S. Dandekar	Chairman & Managing Director	01077379	01-08-2021
Mr. Nirmal V. Momaya	Managing Director	01641934	01-06-2021
Ms. Anagha S. Dandekar	Non-Executive Non- Independent Director	07897205	13-08-2018
Mr. Arjun S. Dukane	Executive Director – Technical	06820240	01-06-2021
Mr. Amol J. Shah	Independent Director	00171006	02-08-2019
Mrs. Sutapa Banerjee	Independent Director	02844650	07-02-2020
Mr. Harsha Raghavan	Non-Executive Non- Independent Director	01761512	10-08-2020
Mr. Joseph Conrad D'souza	Independent Director	00010576	29-09-2020
Mr. Mahabaleshwar G. Palekar	Independent Director	02455892	24-12-2020
Mr. Pradip M. Kanakia	Independent Director	00770347	18-10-2021

5.17 The Target Company has not been involved in any merger/de-merger or spin off in last 3 (Three) years.

5.18 Brief financial information of Target Company is as below. This is based on its audited financial statements, as at and for the financial years ended March 31, 2023, March 31, 2022 and March 31, 2021, audited by

Kalyaniwalla & Mistry LLP (Firm Registration No. 104607W / W100166), the statutory auditors of the Target Company.

**Profit and Loss statement**

(INR in Lakhs)

<b>Particulars</b>	<b>Financial Year ended on March 31, 2023</b>	<b>Financial Year ended on March 31, 2022</b>	<b>Financial Year ended on March 31, 2021</b>
Income from operations	1,68,156.40	1,41,208.91	1,18,710.31
Other income	579.93	3,303.42	498.42
<b>Total income</b>	<b>1,68,736.33</b>	<b>1,44,512.33</b>	<b>1,19,208.73</b>
<b>Total expenditure (excluding depreciation and interest)</b>	<b>1,47,629.10</b>	<b>1,25,941.40</b>	<b>1,00,516.91</b>
<b>Profit/(Loss) before depreciation, interest and tax</b>	<b>21,107.23</b>	<b>18,570.93</b>	<b>18,691.82</b>
Depreciation	6,251.21	5,596.47	3,752.77
Interest	5,850.48	3,576.61	4,429.42
Profit/ (Loss) before tax before exceptional item	<b>9,005.54</b>	<b>9,397.85</b>	<b>10,509.63</b>
Exceptional items	967.84	-	-
<b>Profit/ (Loss) before tax</b>	<b>8,037.70</b>	<b>9,397.85</b>	<b>10,509.63</b>
Current Tax expense	2,867.78	3,207.41	2,735.69
Deferred tax credit	1,188.88	153.25	1,238.14
<b>Profit/ (loss) after tax</b>	<b>3,981.04</b>	<b>6,037.19</b>	<b>6,535.80</b>
Other comprehensive income	<b>2,023.15</b>	<b>(776.56)</b>	11,350.04
<b>Total comprehensive profit/ (loss)</b>	<b>6,004.19</b>	<b>5,260.63</b>	<b>17,885.84</b>

**Balance sheet statement:**

(INR in Lakhs)

<b>Particulars</b>	<b>Financial Year ended on March 31, 2023</b>	<b>Financial Year ended on March 31, 2022</b>	<b>Financial Year ended on March 31, 2021</b>
<b>Sources of funds</b>			
Paid up share capital	1,570.93	1,569.84	1,274.98
Reserves and surplus	80,837.51	74,935.47	70,040.05
<b>Net-worth</b>	<b>82,408.44</b>	<b>76,505.31</b>	<b>71,315.03</b>
<b>Non-current liabilities</b>	<b>42,310.83</b>	<b>42,614.61</b>	<b>28,169.01</b>
Provisions	481.47	332.46	282.57



Particulars	Financial Year ended on March 31, 2023	Financial Year ended on March 31, 2022	Financial Year ended on March 31, 2021
Deferred tax liabilities	1,510.42	1,030.77	630.56
<b>Total non-current liabilities</b>	<b>44,302.72</b>	<b>43,977.84</b>	<b>29,082.14</b>
<b>Total Current Liabilities</b>	<b>79,298.71</b>	<b>59,525.13</b>	<b>47,763.27</b>
<b>Total</b>	<b>2,06,009.87</b>	<b>1,80,008.28</b>	<b>1,48,160.44</b>
<b>Uses of funds</b>			
Net fixed assets	75,251.60	48,183.36	48,382.32
Capital work in progress	4,083.62	21,471.10	2,367.71
Goodwill	5,279.29	5,279.29	4,443.31
Other intangible assets	1,122.28	2,286.62	2,398.08
Right to use assets	4,108.44	4,371.31	3,128.88
Intangible assets under development	218.55	32.31	13.95
Investment	795.88	722.55	735.88
Investment in Associate	-	-	13.33
Loans / Other financial assets	1,662.41	1,768.71	1,338.65
Deferred tax asset(net)	2,997.51	3,638.05	3,300.85
Income tax asset	1,257.73	1,335.10	867.84
Other non -current assets	450.70	1,565.83	1,713.48
<b>Total non-current assets</b>	<b>97,228.01</b>	<b>90,654.23</b>	<b>68,690.95</b>
<b>Total current assets</b>	<b>1,08,574.67</b>	<b>89,146.86</b>	<b>79,469.49</b>
Asset held for sale	207.19	207.19	-
<b>Total</b>	<b>2,06,009.87</b>	<b>1,80,008.28</b>	<b>1,48,160.44</b>

Particulars	Financial Year ended on March 31, 2023	Financial Year ended on March 31, 2022	Financial Year ended on March 31, 2021
Dividend (%)	0.00	0.00	0.00
Earnings per Equity Share – Basic after exceptional items (INR)	3.45	4.65	4.13
Earnings per Equity Share - Diluted after exceptional items (INR)	3.41	4.56	3.68
Return on net worth (%)	4.83%	7.89%	9.16%

5.19 Pre and Post Offer shareholding pattern of the Target Company is as under:

Shareholders' category	Shareholding & voting rights prior to the agreement / acquisition and offer		Shares / voting rights agreed to be acquired/ (sold) which triggered off the Regulations (i.e. Underlying Transaction)		Shares / voting rights to be acquired in Offer (Assuming full acceptances)		Shareholding / voting rights after the acquisition in the Underlying Transaction and Offer	
	(A)		(B)		(C)		(D)=(A)+(B)+(C)	
	No.	% <sup>(3)</sup>	No.	% <sup>(3)</sup>	No.	% <sup>(3)</sup>	No.	% <sup>(3)</sup>
<b>(1) Promoter group</b>								
(i) Ashish Dandekar – (Party to Agreement and PAC 3)	1,48,37,250	8.66	0 <sup>(1)</sup>	0.00 <sup>(1)</sup>	0	0.00	1,48,37,250	8.66
(ii) Other Promoters/Promoter Group	1,27,33,206	7.43	0	0.00	0	0.00	1,27,33,206	7.43
<b>Total (1)</b>	<b>2,75,70,456</b>	<b>16.09</b>	<b>0<sup>(1)</sup></b>	<b>0.00<sup>(1)</sup></b>	<b>0</b>	<b>0.00</b>	<b>2,75,70,456</b>	<b>16.09</b>
<b>(2) Acquirers &amp; PACs</b>								
(i) Infinity Direct Holdings (Acquirer 1)	2,55,00,000	14.88	0 <sup>(1)</sup>	0.00 <sup>(1)</sup>	46,22,391	2.70	3,01,22,391	17.57
(ii) Infinity Direct Holdings Sidecar I (Acquirer 2)	0	0.00			1,02,32,500	5.97	1,02,32,500	5.97
(iii) Infinity Holdings (PAC 1)	1,06,63,586	6.22			0	0.00	1,06,63,586	6.22
(iv) Anfima NA (PAC 2)	0	0.00			2,97,09,780	17.33	2,97,09,780	17.33
<b>Total (2) (i+ii+iii+iv)</b>	<b>3,61,63,586</b>	<b>21.10</b>	<b>0<sup>(1)</sup></b>	<b>0.00<sup>(1)</sup></b>	<b>4,45,64,671</b>	<b>26.00</b>	<b>8,07,28,257</b>	<b>47.10</b>
<b>(3) Parties to agreement other than (1) &amp; (2) above</b>	<b>0</b>	<b>0.00</b>	<b>0</b>	<b>0.00</b>	<b>0</b>	<b>0.00</b>	<b>0</b>	<b>0.00</b>
<b>Total (3)</b>	<b>0</b>	<b>0.00</b>	<b>0</b>	<b>0.00</b>	<b>0</b>	<b>0.00</b>	<b>0</b>	<b>0.00</b>
<b>(4) Public (other than parties to agreement, Acquirers &amp; PACs)<sup>(4)</sup></b>								
a. Institutions <sup>(2)</sup>	3,49,59,131	20.40	0	0.00	(4,45,64,671)	26.00	5,90,53,769	34.45
b. Others	6,86,59,309	40.06	0	0.00				
<b>Total (4) (a+b)</b>	<b>10,36,18,440</b>	<b>60.45</b>	<b>0</b>	<b>0.00</b>	<b>(4,45,64,671)</b>	<b>26.00</b>	<b>5,90,53,769</b>	<b>34.45</b>
<b>GRAND TOTAL (1+2+3+4)</b>	<b>16,73,52,482</b>	<b>97.64</b>	<b>0</b>	<b>0.00</b>	<b>0</b>	<b>0.00</b>	<b>16,73,52,482</b>	<b>97.64</b>

**Notes:**

<sup>(1)</sup> The Acquirers and the PACs have entered into the Agreement dated April 17, 2023 for exercising joint control over the Target Company on and from the completion of the Open Offer and as a result of which the Acquirers, PAC 1 and PAC 2 would be classified as the persons acting in concert with PAC 3 and each of the Acquirers, PAC 1 and PAC 2 shall be classified as promoters of the Target Company and shall form part of the promoter group of the Target Company.

<sup>(2)</sup> Based on the shareholding pattern for the quarter ended June 30, 2023, the majority of shares under the 'Institutions' category are held by Domestic Investors. Additionally, On May 12, 2023, the Target Company has allotted 1,02,58,986 fully paid-up Equity Shares of face value Re. 1/- each to International Finance Corporation (IFC) consequent upon receipt of conversion notice from IFC for the Foreign Currency Convertible Bonds (FCCBs) aggregating to US\$ 15,000,000 held by them

<sup>(3)</sup> % is calculated on the Voting Share Capital. As under –

Particulars	No. of equity shares
Paid up equity share capital	16,73,52,482
Add - O/s options to be converted into equity	

(i) Unallotted equity shares pursuant to ESOPs)	40,50,096
<b>Total Voting Share Capital</b>	<b>17,14,02,578</b>

<sup>(4)</sup> Based on the shareholding pattern for the quarter ended June 30, 2023, the total number of shareholders in the 'Public' category in Target Company, as on such date, were 52,268 excluding Acquirer 1 and PAC 1.

5.20 Pursuant to the Open Offer and the transactions contemplated in the Agreement, the Acquirers and/or the PACs would be in compliance with Regulation 38 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended ("SEBI LODR Regulations") read with Rule 19A of the Securities Contract (Regulation) Rules, 1957, as amended ("SCRR") i.e., the public shareholding of the Target Company shall not fall below 25% upon completion of the Open Offer.

5.21 The Acquirers and PACs have not acquired any Equity Shares of the Target Company after the date of the PA till the date of this LoF.

## 6. OFFER PRICE AND FINANCIAL ARRANGEMENTS

### 6.1. Justification of Offer Price

6.1.1. The Equity Shares of the Target Company are listed on the Stock Exchanges.

6.1.2. The trading turnover in the Equity Shares, based on the trading volume on the Stock Exchanges, during the period from April 1, 2022 to March 31, 2023 (i.e. during the 12 (twelve) calendar months prior to calendar month preceding the calendar month in which PA is issued) is as set out below –

Name of Stock Exchange	Total Number of Equity Shares traded during 12 (twelve) calendar months prior to the PA (A)	Total Number of Equity Shares listed during the 12 (twelve) calendar months prior to the PA (B)	Annualised trading turnover % (A/B)
NSE	9,53,48,897	15,70,93,496	60.70
BSE	98,97,299		6.30

(Source: [www.nseindia.com](http://www.nseindia.com) and [www.bseindia.com](http://www.bseindia.com) and Certificate dated April 14, 2023 issued by M/s, Suchit Atul Shah, Chartered Accountants, (Partner's Membership No.: - 146947) (Firm Registration No.: - W100349 (Firm Name:- Shah S R & Associates LLP)

6.1.3. Based on the above, the Equity Shares of the Target Company are frequently traded in terms of Regulation 2(1)(j) of the SEBI (SAST) Regulations.

6.1.4. The Offer Price of INR 160/- (Rupees One Hundred and Sixty only) per Equity Share has been determined in terms of Regulation 8(2) of the SEBI (SAST) Regulations, taking into account the following parameters:

(i)	the highest negotiated price per Equity Share of the Target Company for any acquisition under the agreements attracting the obligation to make a public announcement of the Open Offer	:	Not Applicable
(ii)	the volume-weighted average price paid or payable for acquisitions, whether by the Acquirer or by any person acting in concert with it, during the 52 (Fifty Two) weeks immediately preceding the date of the public announcement	:	Not Applicable <sup>1</sup>
(iii)	the highest price paid or payable for any acquisition, whether by the acquirer or by any person acting in concert with it, during the 26 (Twenty Six) weeks immediately preceding the date of the public announcement	:	Not Applicable <sup>2</sup>
(iv)	the volume-weighted average market price of shares for a period of 60 (Sixty) trading days immediately preceding the date of the public announcement as traded on the stock exchange where the maximum volume of trading in the	:	INR 152.55/- per Equity Share

	shares of the Target Company are recorded during such period, provided such shares are frequently traded		
(v)	where the Equity Shares are not frequently traded, the price determined by the Acquirer and the Manager to the Offer taking into account valuation parameters including, book value, comparable trading multiples, and such other parameters as are customary for valuation of shares of the Target Company.	:	Not Applicable <sup>3</sup>
(vi)	the per share value computed under Regulation 8(5), if applicable	:	Not Applicable <sup>4</sup>

**Notes:**

1. *The Acquirers and the PACs have not acquired any shares in the Target Company in the past fifty-two weeks immediately preceding the date of the public announcement i.e. April 17, 2023;*
2. *The Acquirers and the PACs have not acquired any shares in the Target Company in the past twenty-six weeks immediately preceding the date of the public announcement i.e. April 17, 2023;*
3. *The Equity Shares of the Target Company are frequently traded in terms of Regulation 2(1)(j) of the SEBI (SAST) Regulations;*
4. *The Underlying Transaction is not an indirect acquisition under Regulation 5 of the SEBI (SAST) Regulations.*

- 6.1.5. In view of the above parameters considered and presented in the table in Paragraph 6.1.4 above, the minimum offer price per Equity Share, under Regulation 8(2) of the SEBI (SAST) Regulations, is the highest of item numbers (i) to (vi) above, i.e., is INR 152.55/- per Equity Share. Accordingly, the Offer Price is fixed at a premium of INR 7.45/- above the minimum offer price calculated above i.e. at INR 160/- per Equity Share. Hence, the Offer Price is justified in terms of the SEBI (SAST) Regulations.
- 6.1.6. Since the date of the PA, there has been no corporate action in the Target Company warranting adjustment of relevant price parameters under Regulation 8(9) of the SEBI (SAST) Regulations. The Offer Price may be revised in the event of any corporate actions like bonus issue, rights issue, share split, etc. where the record date for effecting such corporate actions falls within 3 (Three) Working Days prior to the commencement of the Tendering Period of the Offer.
- 6.1.7. As on date of this LoF, there has been no revision in the Offer Price or Offer Size. The Offer Price may be subject to upward revision, if any, pursuant to the SEBI (SAST) Regulations or at the discretion of the Acquirers and/or PACs at any time prior to 1 (One) Working Day before the commencement of the tendering period in accordance with Regulation 18(4) of the SEBI (SAST) Regulations. In the event of such revision, (i) the Acquirers and PAC 2 shall make corresponding increases to the escrow amounts; (ii) make a public announcement in the same newspapers in which the DPS has been published; and (iii) simultaneously with the issue of such public announcement, inform SEBI, the Stock Exchanges and the Target Company at its registered office of such revision.
- 6.1.8. If the Acquirers and/or the PACs acquire or agree to acquire any Equity Shares or voting rights in the Target Company during the offer period, whether by subscription or purchase, *at a price higher than the Offer Price*, the Offer Price shall stand revised to the highest price paid or payable for any such acquisition in terms of Regulation 8(8) of the SEBI (SAST) Regulations. Provided that no such acquisition shall be made after the 3<sup>rd</sup> (Third) Working Day prior to the commencement of the Tendering Period and until the expiry of the Tendering Period of this Offer.
- 6.1.9. If the Acquirers and/or the PACs acquire Equity Shares of the Target Company during the period of 26 (Twenty Six) weeks after the Tendering Period at a price higher than the Offer Price per Equity Share, then the Acquirers and/or the PACs, as applicable, shall pay the difference between the highest acquisition price and the Offer Price, to all Eligible Public Shareholders whose shares have been accepted in the Offer within 60 (Sixty) days from the date of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under an Open Offer under the SEBI (SAST) Regulations, or pursuant to the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021, or open market purchases made in the ordinary course on the stock exchanges, not being negotiated acquisitions of shares of the Target Company in any form.

## **6.2. Financial Arrangements**

- 6.2.1. The total consideration for the Offer Size at the Offer Price, assuming full acceptance of the Offer, is the Maximum Consideration i.e., INR 7,13,03,47,360/- (Indian Rupees Seven Hundred Thirteen Crores Three Lakh Forty Seven Thousand Three Hundred Sixty only).

- 6.2.2. In accordance with Regulation 17 of the SEBI (SAST) Regulations, as a security for performance, the Acquirers, PAC 2 and the Manager to the Offer have entered into an escrow agreement with Kotak Mahindra Bank Ltd (acting through its office at 2<sup>nd</sup> Floor, 27BKC, Plot No. C-27, G Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051 (“**Escrow Agent**”) on April 17, 2023 (“**Escrow Agreement**”) and by way of security for performance by the Acquirers of their obligations under the SEBI (SAST) Regulations, the Acquirers and PAC 2 have created an escrow account in the name and the style ‘INFINITY HOLDINGS SIDECAR I - OPEN OFFER’ (“**Escrow Account**”) with Account No. 4247858264, with the Escrow Agent. The Acquirers and PAC 2 have deposited a total amount of INR 1,49,76,54,300 (Indian Rupees One Hundred Forty Nine Crores Seventy Six Lakhs Fifty Four Thousand Three Hundred only), being more than the minimum escrow requirements under Regulation 17 of the SEBI (SAST) Regulations (assuming full acceptance in the Open Offer), in the Escrow Account.
- 6.2.3. The Manager to the Offer has been authorised by the Acquirers and PAC 2 to operate and realize monies lying to the credit of the Escrow Account, in terms of the Regulation 17 of the SEBI (SAST) Regulations.
- 6.2.4. In case of any upward revision in the Offer Price or the size of this Offer, the value in cash of the Escrow Amount shall be computed on the revised consideration calculated at such revised offer price or offer size and any additional amounts required will be funded by the Acquirers and PAC 2, prior to effecting such revision, in terms of Regulation 17(2) of the SEBI (SAST) Regulations.
- 6.2.5. The Acquirers and PAC 2 have confirmed that they have sufficient and adequate financial resources to fulfil the payment obligations under the Open Offer and have put in place firm financial arrangements required for the implementation of the Open Offer, in terms of Regulation 25(1) of the SEBI (SAST) Regulations. Further, it was also confirmed that the Acquirers and PAC 2 are in a position to meet their payment obligations under the Offer through their banking arrangements and liquid assets.
- 6.2.6. M/s, Suchit Atul Shah, Chartered Accountants, (Partner’s Membership No.:- 146947) (Firm Registration No.:- W100349 (Firm Name:- Shah S R & Associates LLP) having its office at 3B, 2<sup>nd</sup> Floor, Sheetal Kanju, Subhash Lane, Opp. Vaishav Devi, Malad (E), Mumbai – 400 097, Phone No.: +91 9870745014, Email: casuchitshah@gmail.com, have through its separate certificates dated April 17, 2023 and August 2, 2023 certified that the Acquirers and PAC 2 respectively, have made firm financial arrangements for financing the acquisition of Equity Shares under the Offer.
- 6.2.7. Based on the aforesaid financial arrangements, the confirmation received from the Escrow Bank vide its letter dated April 19, 2023 and the certificate dated April 17, 2023 received from M/s. Suchit Atul Shah, Chartered Accountants, the Manager to the Offer is satisfied, (i) about the adequacy of resources to meet the financial requirements of the Open Offer and the ability of the Acquirers along with PAC 2 to implement the Open Offer in accordance with the SEBI SAST Regulations, and (ii) that firm arrangements for payment through verifiable means are in place to fulfill the Open Offer obligations.

### **6.3. Details including terms of funding to Acquirers & PACs for fulfilling obligations of the Open offer**

- a) Infinity Direct Holdings (i.e. Acquirer 1) – Infinity Direct Holdings shall utilize its existing cash balances to acquire the Offer Shares;
- b) Infinity Direct Holdings Sidecar I (i.e. Acquirer 2) – The Acquirer 2 shall receive funding for the acquisition of the Offer Shares from its holding company Infinity Holdings Sidecar I. Infinity Holdings Sidecar I has access to capital from its investor Massachusetts Institute of Technology (MIT)’s endowment fund (a charitable corporation).
- c) Anfima NV (PAC 2) - The primary business activity of PAC 2 is investment in companies and these activities are undertaken within the investment strategy of AvH NV (Ackermans & van Haaren NV, the parent company of PAC 2). PAC 2 has access to readily available liquid funds for funding the Offer, to the extent of PAC 2’s proportionate commitment in the Open Offer. PAC 2 has entered into a loan agreement with AvH NV, in terms of which AvH NV is under a binding obligation to provide funds to PAC 2, on request. Pursuant to the said arrangement, PAC 2 has already deposited the minimum escrow amount in terms of Regulation 17 of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 (“**Takeover**

**Regulations”)** and PAC 2 confirms that it has adequate resources to comply with its financial obligations under the Takeover Regulations.

- d) With reference to Infinity Holdings (PAC 1) and Ashish Dandekar (PAC 3), no shares are being acquired by them in the open offer.

## 7. TERMS AND CONDITIONS OF THE OFFER

### 7.1. Operational Terms and Conditions

- 7.1.1. This Offer is being made by the Acquirers and/or the PAC 2 to the Eligible Public Shareholders of the Target Company for the acquisition of upto 4,45,64,671 (Four Crores Forty Five Lakhs Sixty Four Thousand Six Hundred Seventy One) fully paid up Equity Shares of face value of INR 1 (Rupee One) each of the Target Company constituting 26% of the Voting Share Capital (“**Offer Shares**”), at a price of INR 160 (Rupees One Hundred Sixty only) per Equity Share (“**Offer Price**”), subject to the terms and conditions set out in the PA, the DPS and set out in the Letter of Offer (“**LoF**”) that is filed in accordance with the SEBI (SAST) Regulations.
- 7.1.2. The Tendering Period for the Offer shall commence on Friday, August 18, 2023 and close on Thursday, August 31, 2023. The Identified Date for this Offer is Wednesday, August 2, 2023.
- 7.1.3. The Equity Shares tendered under this Offer shall be fully paid-up, free from all pledges, liens, charges, equitable interests, non-disposal undertakings and any other form of encumbrances and shall be tendered together with all rights attached thereto, including all rights to dividends, bonuses and rights offers, if any, declared hereafter, and the tendering Eligible Public Shareholder shall have obtained all necessary consents for it to sell the Equity Shares on the foregoing basis. The Eligible Public Shareholders who tender their Equity Shares in this Open Offer shall ensure that they have good and valid title on the Offer Shares. The Acquirers and/or PAC 2 shall acquire the Equity Shares from the Eligible Public Shareholders who have validly tendered their Equity Shares in this Offer, together with all rights attached thereto, including all rights to dividend, bonus and rights offer declared thereof.
- 7.1.4. This Offer is not conditional upon any minimum level of acceptances from shareholders in terms of Regulation 19 of SEBI (SAST) Regulations, 2011.
- 7.1.5. This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations.
- 7.1.6. The Eligible Public Shareholders may tender their Equity Shares in the Offer at any time from the commencement of the Tendering Period but prior to the closure of the Tendering Period. The Acquirers and/or the PACs 2 have up to 10 Working Days from the closure of the Tendering Period to pay the consideration to the Eligible Public Shareholders whose Equity Shares are accepted in the Open Offer.
- 7.1.7. The acquisition of Equity Shares under the Open Offer from all Eligible Public Shareholders (resident and non-resident) is subject to all approvals required to be obtained by such Public Shareholders in relation to the Open Offer and the transfer of Equity Shares held by them to the Acquirers and/or the PACs. Further, if the Eligible Public Shareholders who are not persons resident in India require or had required any approvals in respect of the transfer of Equity Shares held by them, they will be required to submit such previous approvals that they would have obtained for holding the Equity Shares, to tender the Equity Shares held by them pursuant to this Offer, along with the other documents required to be tendered to accept this Open Offer. In the event such prior approvals are not submitted, the Acquirers and/or the PACs reserves the right to reject such Equity Shares tendered in this Offer. If the Equity Shares are held under general permission of the RBI, the non-resident Public Shareholder should state that the Equity Shares are held under general permission and clarify whether the Equity Shares are held on repatriable basis or non-repatriable basis.
- 7.1.8. In terms of Regulation 18(9) of the SEBI (SAST) Regulations, the Eligible Public Shareholders who tender their Equity Shares in acceptance of this Offer shall not be entitled to withdraw such acceptance during the Tendering Period.
- 7.1.9. Except as stated below, the Target Company does not have any Equity Shares which are currently locked-in –

Particular	No. of Shares	Lock-in upto
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Infinity Direct Holdings (conversion of warrants)	6,150,000	January 25, 2024
	19,350,000	March 30, 2025
Infinity Holdings (conversion of warrants)	10,000,000	March 30, 2025
<b>Total</b>	<b>35,500,000</b>	

- 7.1.10. Eligible Public Shareholders to whom the Open Offer is being made are free to tender their shareholding in the Target Company in whole or in part while accepting the Offer. The acceptance must be unconditional and should be absolute and unqualified.
- 7.1.11. The instructions, authorisations and provisions contained in the Form of Acceptance-cum-Acknowledgement constitute an integral part of the terms and conditions of this Open Offer. The Eligible Public Shareholders can write to the Registrar to the Offer/Manager to the Offer requesting for the Letter of Offer along with the Form of Acceptance-cum-Acknowledgement. Alternatively, the Letter of Offer along with the Form of Acceptance-cum-Acknowledgement is also expected to be available at SEBI's website, [www.sebi.gov.in](http://www.sebi.gov.in), and the Eligible Public Shareholders can also apply by downloading such forms from the website.
- 7.1.12. The marketable lot for Equity Shares for the purpose of this Offer shall be 1 (One) only.
- 7.1.13. There has been no revision in the Offer Price or Offer Size as on the date of this Letter of Offer. The Acquirers and/or the PACs reserves the right to revise the Offer Price and/or the number of Offer Shares upwards at any time prior to the commencement of 1 (one) Working Day prior to the commencement of the Tendering Period, in accordance with the SEBI (SAST) Regulations. In the event of such revision, in terms of Regulation 18(5) of the SEBI (SAST) Regulations, the Acquirers and/or the PACs shall: (i) make a corresponding increase to the Escrow Amount and/or Bank Guarantee; (ii) make a public announcement in the same Newspapers in which the DPS was published; and (iii) simultaneously notify Stock Exchanges, SEBI and the Target Company at its registered office. In case of any revision of the Offer Price, the Acquirers and/or the PACs would pay such revised price for all the Equity Shares validly tendered at any time during the Open Offer and accepted under the Open Offer in accordance with the terms of the Letter of Offer.
- 7.1.14. Any Equity Shares that are subject matter of litigation or are held in abeyance due to pending court cases/attachment orders/restriction from other statutory authorities wherein the Eligible Public Shareholder may be precluded from transferring the Equity Shares during pendency of the said litigation, are liable to be rejected.
- 7.1.15. The Acquirers, PAC 1 and PAC 2 are persons residents outside India under the terms of the Foreign Exchange Management (Non-Debt Instruments) Rules, 2019. Under Rule 6(a) read with paragraph 1(b)(i) of Schedule 1 of the Foreign Exchange Management (Non-Debt Instruments) Rules, 2019, a person resident outside India is permitted to purchase the equity shares of a listed Indian company on the stock exchange if such person has already acquired control of such Indian listed company in accordance with the SEBI (SAST) Regulations. Accordingly, the Acquirers, PAC 1 and PAC 2 (being persons resident outside India) are not permitted to purchase the Equity shares on the stock exchange under the mechanism for acquisition of equity shares specified in SEBI circular CIR/CFD/POLICYCELL/2015 dated 13 April 2015 ("**SEBI Circular**") and SEBI circular CFD/DCR2/CIR/P/2016/131 dated 9 December 2016. Further, as provided in the SEBI Circular, the Acquirers and/or the PAC 2 shall be following the "tender offer method" for acquisition of the Offer Shares. Accordingly, securities transaction tax will not be applicable to the Equity Shares accepted in this Offer and the Eligible Public Shareholders whose Equity Shares have been validly tendered and accepted may be subject to applicable capital gains tax. The Eligible Public Shareholders are advised to consult their respective tax advisors for assessing the tax liability, pursuant to this Offer, or in respect of other aspects such as the treatment that may be given by their respective assessing officers in their case, and the appropriate course of action that they should take.
- 7.1.16. Accidental omission to dispatch the Letter of Offer to any Eligible Public Shareholder entitled under this Open Offer or non- receipt of the Letter of Offer by any Eligible Public Shareholder entitled under this Open Offer shall not invalidate the Open Offer in any manner whatsoever. The Eligible Public Shareholders can write to the Registrar to the Offer/Manager to the Offer requesting for the Letter of Offer. Alternatively, the Letter of Offer will also be available at SEBI's website, [www.sebi.gov.in](http://www.sebi.gov.in).
- 7.1.17. All the Equity Shares validly tendered under this Open Offer to the extent of the Offer Size will be acquired by the Acquirers and/or the PACs in accordance with the terms and conditions set forth in the PA, DPS, the Draft Letter of Offer and this Letter of Offer.

## 7.2. Locked-in Equity Shares



Locked-in Equity Shares, if any, may be tendered in the Open Offer and transferred to the Acquirers and/ or PAC 2 subject to the continuation of the residual lock-in period in the hands of the Acquirers and/ or PAC 2, as may be permitted under applicable law. The Manager shall ensure that there shall be no discrimination in the acceptance of locked-in and non locked-in Equity Shares.

### **7.3. Responsibility**

The Acquirers and/or the PACs or the Manager to the Offer or the Registrar to the Offer shall not be responsible in any manner for any loss of documents during transit (including but not limited to Open Offer acceptance forms, copies of delivery instruction slips, etc.) and the Eligible Public Shareholders are advised to adequately safeguard their interests in this regard.

### **7.4. Eligibility for Accepting the Offer**

- 7.4.1 The Letter of Offer specifying the detailed terms and conditions of this Offer, along with the Form of Acceptance-cum-Acknowledgement, shall be sent to all the Eligible Public Shareholders, whose names appear on the register of members of the Target Company and to the beneficial owners of the Equity Shares whose names appear in the beneficial records of the respective depositories, at the close of business hours on the Identified Date. Accidental omission to dispatch this Letter of Offer to any person to whom the Offer is made or the non-receipt or delayed receipt of this Letter of Offer by any such person will not invalidate the Offer in any way. The last date by which the individual Letter of Offer would be dispatched to each of the Eligible Public Shareholders of the Target Company is Wednesday, August 9, 2023. Incomplete applications, including non-submission of necessary enclosures, if any, are liable to be rejected.
- 7.4.2 As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI's press release dated 3 December 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialised form with a depository with effect from 1 April 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated 31 July 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Eligible Public Shareholders holding Equity Shares in physical form as well are eligible to tender their Equity Shares in this Open Offer as per the provisions of the SEBI (SAST) Regulations. The procedure for tendering to be followed by the Eligible Public Shareholders holding Equity Shares in the physical form is detailed in paragraph 8.1.7 of Part 8 (*Procedure for Acceptance and Settlement of the Offer*) below.
- 7.4.3 All Eligible Public Shareholders, registered or unregistered, who own Equity Shares and are able to tender such Equity Shares in this Offer at any time before the closure of the Tendering Period are eligible to participate in this Offer.
- 7.4.4 Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date i.e., the date falling on the 10th Working Day prior to the commencement of Tendering Period, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Open Offer. Accidental omission to send the Letter of Offer to any person to whom the Offer is made or the non-receipt or delayed receipt of the Letter of Offer by any such person will not invalidate the Offer in any way.
- 7.4.5 The PA, the DPS, DLoF, this Letter of Offer and the Form of Acceptance-cum-Acknowledgement will also be available on the website of SEBI ([www.sebi.gov.in](http://www.sebi.gov.in)). In case of non-receipt of this Letter of Offer, the Eligible Public Shareholders, including those who have acquired Equity Shares after the Identified Date, if they so desire, may download the Letter of Offer or the Form of Acceptance-cum-Acknowledgement from the website of SEBI.
- 7.4.6 In the event any change or modification is made to the Form of Acceptance-cum- Acknowledgement or if any condition is inserted therein by the Eligible Public Shareholder, then the Manager, the Acquirers and/or the PACs shall reject the acceptance of this Offer by such Eligible Public Shareholder.
- 7.4.7 The acceptance of this Offer by Eligible Public Shareholders must be unconditional, absolute and unqualified. Any acceptance of this Offer which is conditional or incomplete in any respect will be rejected without assigning any reason whatsoever.



- 7.4.8 The acceptance of this Offer is entirely at the discretion of the Eligible Public Shareholder(s) of the Target Company. By accepting this Offer, the Eligible Public Shareholder(s) confirm that they are not persons acting in concert with the Acquirers and/or the PACs for the purpose of this Offer.
- 7.4.9 None of the Acquirers, the PACs, the Manager or the Registrar to the Offer accept any responsibility for any loss of equity share certificates, Offer acceptance forms, share transfer forms etc. during transit and Eligible Public Shareholders are advised to adequately safeguard their interest in this regard.
- 7.4.10 The acceptance of Equity Shares tendered in the Offer will be made by the Acquirers and/or the PACs in consultation with the Manager.
- 7.4.11 All Eligible Public Shareholders, (including resident or non-resident shareholders) must obtain all requisite approvals required, if any, to tender the Offer Shares (including without limitation, the approval from the RBI) held by them, in the Offer and submit such approvals, along with the other documents required to accept this Offer. In the event such approvals are not submitted, the Acquirers and/or the PACs reserves the right to reject such Equity Shares tendered in this Open Offer. Further, if the holders of the Equity Shares who are not persons resident in India had required any approvals (including from the RBI, or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Offer Shares held by them, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirers and/or the PACs reserves the right to reject such Offer Shares.
- 7.4.12 For any assistance please contact the Manager to the Offer or the Registrar to the Offer.

## **7.5 Statutory and Other Approvals**

- 7.5.1 As on date of this LoF, to the best of the knowledge of the Acquirers and/or the PACs, there are no statutory or other approvals required to complete this Offer. Further, the consummation of the Underlying Transaction is subject to the completion of the Open Offer in the manner more particularly provided under paragraph 3.1.2 above (*Background to the Offer*).
- 7.5.2 If any statutory approvals are required or become applicable prior to completion of the Offer, the Offer would be subject to the receipt of such statutory approvals and the Acquirers and/or PACs shall make the necessary applications for such statutory approvals. The Acquirers and/or the PACs may withdraw the Offer in the event that such statutory approvals becoming applicable prior to completion of the Offer are refused or otherwise not received for reasons outside the reasonable control of the Acquirers and/or the PACs, in terms of Regulation 23(1) of SEBI (SAST) Regulations. In the event of withdrawal, the Acquirers and/or the PACs (through the Manager to the Offer) shall within 2 (Two) Working Days of such withdrawal, make an announcement of such withdrawal stating the grounds for the withdrawal in the same newspapers in which the PA was published in accordance with Regulation 23(2) of SEBI (SAST) Regulations, and shall also send such announcement to the Stock Exchanges, SEBI and the Target Company at its registered office.
- 7.5.3 NRIs, OCBs and other non-resident holders of the Equity Shares, if any, must obtain all requisite approvals/exemptions required to tender the Equity Shares held by them, in this Offer, and submit such approvals/exemptions along with the documents required to accept this Offer. Further, if holders of the Equity Shares who are not persons resident in India (including NRIs, OCBs and FPIs) had required any approvals/exemptions (including from the RBI or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals/exemptions that they would have obtained for holding the Equity Shares, along with the other documents required to be tendered to accept this Offer. In the event, such approvals/exemptions are not submitted, the Acquirers and/or the PACs reserve the right to reject such Equity Shares tendered in this Offer.
- 7.5.4 Where any statutory approval extends to some but not all of the Public Shareholders, the Acquirers and/or the PACs shall have the option to make payment to such Public Shareholders in respect of whom no statutory approvals are required in order to complete this Offer.
- 7.5.5 Subject to the receipt of statutory and other approvals, if any, the Acquirers and/or the PAC 2 shall complete all procedures relating to payment of consideration under this Offer within 10 (Ten) Working Days from the date of expiry of the Tendering Period to those Eligible Public Shareholders whose documents are found valid and are in order and are accepted for acquisition by the Acquirers and/or PAC 2.

7.5.6 In case of delay in receipt of any statutory approval, the SEBI may, if satisfied that delayed receipt of the requisite approvals was not due to any willful default or neglect of the Acquirers and/or the PACs or the failure of the Acquirers and/or the PACs to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirers and the PACs agreeing to pay interest to the Eligible Public Shareholders as directed by the SEBI, in terms of Regulation 18(11) and 18(11A) of the SEBI (SAST) Regulations.

## 8. PROCEDURE FOR ACCEPTANCE AND SETTLEMENT OF THE OFFER

8.1.1 A tender of Equity Shares pursuant to any of the procedures described in the Letter of Offer will constitute a binding agreement between the Acquirers and/or the PACs and the tendering holder, including the tendering holder's acceptance of the terms and conditions of the Letter of Offer.

8.1.2 The Open Offer is made to the Eligible Public Shareholders as defined in this Letter of Offer. While the Letter of Offer shall be dispatched to the Eligible Public Shareholders of the Target Company whose name appears in the records of the Depositories as of the Identified Date, all Eligible Public Shareholders holding Equity Shares whether in dematerialized form or physical form are eligible to participate in the Offer at any time during the Tendering Period.

8.1.3 For the purpose of the Offer, the Registrar to the Offer has opened a special escrow depository account in the name and style of "LIPL CAMLIN FINE SCIENCES OPEN OFFER ESCROW DEMAT ACCOUNT" ("**Escrow Demat Account**") with VENTURA SECURITIES LTD. The depository participant identification number is IN303116 and the client identification number is 14708674.

8.1.4 Equity Shares should not be submitted/tendered to the Manager to the Offer, the Acquirers, the PACs or the Target Company.

8.1.5 Applicants may send/deliver the Form of Acceptance-cum-Acknowledgment duly signed along with all the relevant documents (envelope should be super-scribed "**CAMLIN FINE SCIENCES LIMITED - Open Offer**") by registered post with acknowledgement due or by courier, at their own risk and cost, to the Registrar to the Offer at its address, C-101, 247 Park, L.B.S Marg, Vikhroli (West), Mumbai 400 083, Maharashtra, India, Fax number: +91 22 4918 6195; E-mail: camlin.offer@linkintime.co.in; and Contact Person: Sumeet Deshpande).

8.1.6 Eligible Public Shareholders who have acquired the Equity Shares but whose names do not appear in the records of the Depositories on the Identified Date, unregistered shareholders or those who have not received the Letter of Offer, may participate in this Offer by submitting an application on a plain paper giving details set out below and in the Letter of Offer. In the alternate, such holders of the Equity Shares may apply in the Form of Acceptance-cum-Acknowledgment in relation to this Offer that will be annexed to the Letter of Offer, which may also be obtained from the SEBI website (<http://www.sebi.gov.in>) or from the Registrar to the Offer i.e., Link Intime India Pvt Ltd. The application is to be sent to the Registrar to the Offer, so as to reach the Registrar to the Offer during business hours on or before 5 p.m. on the date of closure of the Tendering Period of this Offer, together with:

- (i) the DP name, DP ID, account number together with a photocopy or counterfoil of the delivery instruction slip in "off-market" mode duly acknowledged by the DP for transferring the Equity Shares to Escrow Demat Account, as per the details given below:

<b>Name of Depository Participant</b>	VENTURA SECURITIES LIMITED
<b>DP ID</b>	IN303116
<b>Client ID</b>	14708674
<b>Account Name</b>	LIPL CAMLIN FINE SCIENCES OPEN OFFER ESCROW DEMAT ACCOUNT
<b>Depository</b>	NDSL
<b>Mode of instruction</b>	OFF-MARKET

*Note: Eligible Public Shareholders having their beneficiary account with Central Depository Services Limited must use the inter-depository delivery instruction slip for the purpose of crediting their equity shares of the Target Company in favour of the Escrow Demat Account*

- (ii) **Eligible Public Shareholders holding shares in demat form are not required to submit the Form of Acceptance-cum-Acknowledgment to the Registrar. In case of non-receipt of the required documents, but receipt of the equity shares in the Escrow Demat Account, the Offer may be deemed to have been accepted by the Public Shareholder.**
- (iii) **Eligible Public Shareholders have to ensure that their Equity Shares are credited in the above mentioned Escrow Demat Account, before the closure of the Tendering Period, i.e., Thursday, August 31, 2023.**
- (iv) **Pursuant to SEBI circular dated 27 August 2020 bearing reference number EBI/HO/MIRSD/DOP/CIR/P/2020/158), with effect from 1 November 2020, SEBI has made it mandatory for all shareholders holding shares in dematerialized form to authenticate their off-market transaction requests through the one-time password (“OTP”) authentication method, pursuant to the submission of their delivery instruction slip with the DP. All Eligible Public Shareholders shall generate and submit the OTP (based on the link provided by the Depository to the Eligible Public Shareholder by way of e mail/SMS) to authenticate the off-market transaction(s). Eligible Public Shareholders are requested to authenticate their transaction as soon as they receive the intimation from the Depository to avoid failure of delivery instruction. Kindly note, no transaction will be processed by the Depositories unless the same is authenticated by the Eligible Public Shareholder through the above said OTP method.**

8.1.7 The procedure for tendering to be followed by Eligible Public Shareholders holding Equity Shares in the physical form is as detailed below:

- i. Eligible Public Shareholders who are holding physical Equity Shares and intend to participate in the Open Offer will be required to submit to the registered office of the Registrar, Form of Acceptance-cum-Acknowledgement duly completed and signed in accordance with the instructions contained therein along with the complete set of documents for verification procedures to be carried out including: (i) original share certificate(s); (ii) valid share transfer form(s) duly filled and signed by the transferors (i.e., by all registered shareholders in same order and as per the specimen signatures registered with the Target Company) and duly witnessed at the appropriate place authorizing the transfer in favour of the Target Company; (iii) self-attested copy of the shareholder’s PAN Card; and (iv) any other relevant documents such as power of attorney, corporate authorization (including board resolution/specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased, etc., as applicable.
- ii. In addition, if the address of the Eligible Public Shareholder has undergone a change from the address registered in the register of members of the Target Company, the relevant Eligible Public Shareholder would be required to submit a self-attested copy of address proof consisting of any one of the following documents: (i) valid Aadhar Card; (ii) Voter Identity Card; or (iii) Passport.
- iii. Eligible Public Shareholders holding physical Equity Shares should note that physical Equity Shares will not be accepted unless the complete set of documents is submitted. Acceptance of the physical Equity Shares for the Open Offer shall be subject to verification as per the SEBI (SAST) Regulations and any further directions issued in this regard.
- iv. Applicants may deliver their documents by speed/registered post with due acknowledgement or by courier only, at their own risk and cost, to the Registrar to the Offer to the address specified in paragraph 8.1.5 (*Procedure for Acceptance and Settlement of the Open Offer*) of this Letter of Offer, on or before the last date of the Tendering Period.

8.1.8 Documents to be delivered by all Eligible Public Shareholders holding equity shares in the Dematerialised Form:

- i. Form of Acceptance-cum-Acknowledgement duly completed and signed in accordance with the instructions contained therein by all the beneficial holders of the Equity Shares, as per the records of the DP.
- ii. Photocopy of the Delivery Instruction in “off-market” mode or counterfoil of the delivery instruction slip in “off-market” mode, duly acknowledged by the DP, in favour of the Escrow Demat Account.

Please note the following:

- a) For each delivery instruction, the Beneficial Owner should submit a separate Form of Acceptance-cum-Acknowledgment.
- b) The Registrar to the Offer is not bound to accept those acceptances, for which corresponding Equity Shares have not been credited to the above Escrow Demat Account or for Equity Shares that are credited in the above Escrow Demat Account but the corresponding Form of Acceptance-cum-Acknowledgment has not been received as on the date of closure of the Offer.

- 8.1.9 Non-resident Eligible Public Shareholders should, in addition to the above, enclose copy(ies) of any permission(s) received from the RBI or any other regulatory authority to acquire Equity Shares held by them in the Target Company. Erstwhile OCBs are requested to seek a specific approval of the RBI for tendering their Equity Shares in the Offer and a copy of such approval must be provided along with other requisite documents in the event that any Eligible Public Shareholder who is an erstwhile OCB tenders its Equity Shares in the Open Offer. In case the above approvals from the RBI are not submitted, the Acquirers and/or the PACs reserves the right to reject such Equity Shares tendered.
- 8.1.10 Eligible Public Shareholders who have sent the Equity Shares held by them for dematerialisation need to ensure that the process of dematerialisation is completed in time for the credit in the Escrow Demat Account, to be received on or before the closure of the Tendering Period or else their application will be rejected.
- 8.1.11 Equity Shares that are subject to any charge, lien or any other form of encumbrance are liable to be rejected in the Offer.
- 8.1.12 Applications in respect of Equity Shares that are the subject matter of litigation wherein the Eligible Public Shareholders of the Target Company may be prohibited from transferring such Equity Shares during the pendency of the said litigation are liable to be rejected if the directions/orders regarding such Equity Shares are not received together with the Equity Shares tendered under the Offer. The Letter of Offer in some of these cases, wherever possible, may be forwarded to the concerned statutory authorities for further action by such authorities.
- 8.1.13 The Eligible Public Shareholders should also provide all relevant documents which are necessary to ensure transferability of the Equity Shares in respect of which the application is being sent. Such documents may include, but are not limited to:
- i. Duly attested death certificate and succession certificate/probate/letter of administration (in case of single Eligible Public Shareholder) if the original Eligible Public Shareholder has expired;
  - ii. Duly attested power of attorney if any person apart from the Eligible Public Shareholder has signed the acceptance form and/or transfer deed(s);
  - iii. No objection certificate from any lender, if the Equity Shares in respect of which the acceptance is sent, were under any charge, lien or encumbrance;
  - iv. In case of companies, the necessary corporate authorisation (including certified copy of board and/or general meeting resolution(s)); and

v. Any other relevant documents.

- 8.1.14 In the event the number of Equity Shares validly tendered in the Open Offer by the Eligible Public Shareholders are more than the Equity Shares to be acquired under the Open Offer, the acquisition of Equity Shares from each Eligible Public Shareholder will be on a proportionate basis in such a way that the acquisition from any Eligible Public Shareholder shall not be less than the minimum marketable lot, or the entire holding if it is less than the marketable lot. The minimum marketable lot for the Equity Shares is one (1) Equity Share.
- 8.1.15 Subject to the receipt of such approvals as mentioned in Paragraph 7.1.7 (*Terms and Conditions of the Open Offer*), the Acquirers and/or the PAC 2 intends to complete all formalities, including the payment of consideration within a period of ten (10) Working Days from the closure of the Tendering Period and for the purpose open a special account as provided under Regulation 21(1) of the SEBI (SAST) Regulations, provided that where the Acquirers and/or the PAC 2 are unable to make the payment to the Eligible Public Shareholders who have accepted the Offer before the said period of ten (10) Working Days due to non-receipt of such approvals, SEBI may, if satisfied that non-receipt of such approvals was not due to any wilful default or neglect of the Acquirers and/or the PACs or failure of the Acquirers and/or the PACs to diligently pursue the applications for such approvals (where applicable), grant extension of time for the purpose, subject to the Acquirers and/or the PACs agreeing to pay interest to the Eligible Public Shareholders for delay beyond such ten (10) Working Days period, as may be specified by SEBI from time to time.
- 8.1.16 The unaccepted documents in relation to transfer of Equity Shares, if any, would be returned by registered post or by ordinary post or courier at the Eligible Public Shareholders sole risk. Unaccepted Equity Shares held in dematerialised form will be credited back to the Eligible Public Shareholders depository account with the respective depository participant as per details received from their depository participant. It will be the responsibility of the Eligible Public Shareholders to ensure that the unaccepted Equity Shares are accepted by their respective depository participants when transferred by the Registrar to the Offer. Eligible Public Shareholders holding Equity Shares in dematerialised form are requested to issue the necessary standing instruction for the receipt of the credit, if any, in their DP account. Eligible Public Shareholders should ensure that their depository account is maintained till all formalities pertaining to the Offer are completed.
- 8.1.17 The Registrar to the Offer will hold in trust the Form of Acceptance-cum-Acknowledgment, Equity Shares, and/or other documents on behalf of the Eligible Public Shareholders of the Target Company who have accepted the Offer, until the warrants/cheques/drafts or payment mode through electronic mode for the consideration are dispatched and unaccepted share certificate/Equity Shares, if any, are dispatched/returned/ credited to the relevant Eligible Public Shareholders.
- 8.1.18 Payment to those Eligible Public Shareholders whose tendered Equity Shares are found valid and in order and are approved by the Acquirers and/or the PACs, will be done by obtaining the bank account details from the beneficiary position download to be provided by the Depositories and the payment shall be processed with the said bank particulars, and not any details provided in the Form of Acceptance-cum-Acknowledgment. The decision regarding: (a) the acquisition (in part or full), of the Equity Shares tendered pursuant to the Offer, or (b) rejection of the Equity Shares tendered pursuant to the Offer along with any corresponding payment for the acquired Equity Shares will be dispatched to the Eligible Public Shareholders by registered post or by ordinary post or courier as the case may be, at the Eligible Public Shareholder's sole risk. Equity Shares held in dematerialised form to the extent not acquired will be credited back to the respective beneficiary account with their respective Depository Participants as per the details furnished by the Eligible Public Shareholders in the Form of Acceptance-cum-Acknowledgment.
- 8.1.19 For Eligible Public Shareholders who do not opt for electronic mode of transfer or whose payment consideration is rejected/not credited through DC/NEFT/RTGS, due to technical errors or incomplete/incorrect bank account details, payment consideration will be dispatched in the form of cheques/demand drafts/pay orders through registered post or by ordinary post or courier at the Eligible Public Shareholder's sole risk.
- 8.1.20 All cheques/demand drafts/pay orders will be drawn in the name of the first holder, in case of joint holder(s).

- 8.1.21 In case of rejection of Equity Shares tendered for any reason, the documents, if any, will be returned by registered post or ordinary post or courier at the Eligible Public Shareholder's sole risk as per the details provided in the Form of Acceptance-cum-Acknowledgement. Equity Shares held in dematerialised form, to the extent not accepted, will be returned to the Beneficial Owner to the credit of the Beneficial Owner's DP account with the respective DP as per the details furnished by the Beneficial Owner(s) in the Form of Acceptance-cum-Acknowledgement.
- 8.1.22 In case of non-receipt of the Letter of Offer / Form of Acceptance-cum-Acknowledgement, a copy may be obtained by writing (on plain paper, signed by the respective Eligible Public Shareholder, stating name and address, client ID number, Depository Participant name / ID, beneficiary account number to the Registrar to the Offer / Manager to the Offer, clearly marking the envelope "**Camlin Fine Science Limited - Open Offer**"). Alternatively, such Eligible Public Shareholder may download the Form of Acceptance cum-Acknowledgement from the websites of SEBI, Stock Exchanges, the Target Company, Centrum Capital Limited and Link Intime India Private Limited at [www.sebi.gov.in](http://www.sebi.gov.in), [www.bseindia.com](http://www.bseindia.com), [www.nseindia.com](http://www.nseindia.com), [www.camlinfs.com](http://www.camlinfs.com), [www.centrum.co.in](http://www.centrum.co.in) and [www.linkintime.co.in](http://www.linkintime.co.in), respectively.

A copy of the Letter of Offer (including Form of Acceptance-cum-Acknowledgment) is expected to be available on SEBI's website (<http://www.sebi.gov.in>) during the period the Offer is open and may also be downloaded from the site.

## 9. NOTE ON TAXATION

**THE SUMMARY OF TAX CONSIDERATIONS IN THIS SECTION IS BASED ON THE PROVISIONS OF THE INCOME-TAX ACT, 1961 AND THE INCOME-TAX RULES, 1962 AS OF THE DATE OF THIS LETTER OF OFFER, AND THEIR CURRENT PRACTICE AND JUDICIAL AND ADMINISTRATIVE INTERPRETATION. THESE ARE SUBJECT TO CHANGE FROM TIME TO TIME, SOMETIMES WITH RETROSPECTIVE EFFECT. ANY SUCH CHANGES MAY IMPACT THE SUMMARY OF TAX CONSIDERATIONS SET OUT BELOW.**

**THE INFORMATION ON TAXATION MENTIONED HEREIN IS ON THE BASIS THAT THE OPEN OFFER SHALL BE COMPLETED BY WAY OF AN OFF-MARKET TRANSACTION AS PROVIDED UNDER THE SEBI (SAST) REGULATIONS AND SEBI CIRCULARS CIR/CFD/POLICYCELL/1/2015 DATED APRIL 13, 2015 AND CFD/DCR2/CIR/P/2016/131 DATED DECEMBER 09, 2016 AND BSE NOTICE NO. 20170202-34 DATED FEBRUARY 02, 2017, IN EACH CASE AS AMENDED FROM TIME TO TIME).**

**ETHE SUMMARY ON TAX CONSIDERATIONS IN THIS SECTION SETS OUT THE PROVISIONS OF LAW IN A SUMMARY MANNER ONLY AND DOES NOT PURPORT TO BE A COMPLETE ANALYSIS OR LISTING OF ALL POTENTIAL TAX CONSEQUENCES OF THE DISPOSAL OF EQUITY SHARES. THIS NOTE IS NEITHER BINDING ON ANY REGULATORS NOR CAN THERE BE ANY ASSURANCE THAT THEY WILL NOT TAKE A POSITION CONTRARY TO THE COMMENTS MENTIONED HEREIN.**

**THE TAX IMPLICATIONS DISCUSSED IN THIS SUMMARY ARE ALSO DEPENDENT ON THE ELIGIBLE PUBLIC SHAREHOLDERS' FULFILLING CONDITIONS PRESCRIBED UNDER THE PROVISIONS OF THE RELEVANT SECTIONS UNDER THE RELEVANT TAX LAWS. IN VIEW OF THE PARTICULARISED NATURE OF INCOME-TAX CONSEQUENCES, EACH ELIGIBLE PUBLIC SHAREHOLDER IS REQUIRED TO CONSULT ITS TAX ADVISORS AS TO THE SPECIFIC TAX CONSEQUENCES BASED ON THE PUBLIC SHAREHOLDER'S FACTS, STATUS AND CIRCUMSTANCES OF PARTICIPATING IN THIS OFFER.**

**THE ACQUIRERS AND/OR THE PACs DO NOT ACCEPT ANY RESPONSIBILITY FOR THE ACCURACY OR OTHERWISE OF THE SUMMARY OF TAX CONSIDERATIONS SET OUT BELOW. THEREFORE, ELIGIBLE PUBLIC SHAREHOLDERS CANNOT RELY ON THIS SUMMARY OF INCOME-TAX IMPLICATIONS. INSTEAD, THESE SHOULD BE TREATED AS INDICATIVE AND FOR GUIDANCE PURPOSES ONLY.**

### 9.1 General:

- (i) The basis of charge of Indian income-tax depends, among others, upon the residential status of the taxpayer during a tax year. The Indian tax year runs from April 1 until March 31.
- (ii) A person who is ordinarily resident in India for tax purposes is typically liable to income-tax in India on such person's worldwide income, subject to certain tax exemptions, which are provided under the Income-tax Act, 1961 (the "Act").
- (iii) A person who is non-resident for Indian income-tax purposes is generally subject to tax in India only on such person's India-sourced income (i.e., income which accrues or arises or is deemed to accrue or arise in India) and on income received or deemed to be received by such person in India. In case of shares of a company, the source of income from sale of shares depends on the "situs" of such shares. Based on judicial pronouncements, the "situs" of the shares is where a company is "incorporated".
- (iv) Since the Target Company is incorporated in India, the Target Company's shares should be deemed to be "situated" in India and any gains arising to a non-resident on transfer of such shares should be liable to tax in India under the Act.
- (v) Further, a non-resident shareholder can avail benefits of the Double Taxation Avoidance Agreement ("DTAA") between India and the respective country of which such shareholder is tax resident subject to satisfying conditions prescribed in the DTAA and / or the Act, and further subject to the non-applicability of the provisions of the General Anti-Avoidance Rule ("GAAR").
- (vi) The Act also provides for different income-tax regimes/ rates applicable to the gains arising from the tendering of shares under the Offer, based on the period of holding, residential status, classification of the shareholder, nature of the income earned and mode of acquisition etc.
- (vii) In case of delay in receipt of any statutory approvals as may be required as per Regulation 18(11) of the SEBI (SAST) Regulations, SEBI may, if satisfied that non-receipt of such approvals was not attributable to any wilful default, failure or neglect on the part of the Acquirer and/or the PAC to diligently pursue such approvals, grant an extension of time for the purpose of completion of this Offer, subject to the Acquirer agreeing to pay interest to the shareholders for delay beyond 10 Working Days at such rate, as may be specified by SEBI from time to time.
- (viii) The summary of income-tax implications of tendering of listed equity shares is set out below. Securities transaction tax ("STT") will not be applicable to the listed Equity Shares accepted in this Offer. All references to Equity Shares herein refer to listed equity shares unless stated otherwise.

## 9.2 **Classification of shareholders:**

Shareholders can be broadly classified under the following categories:

- (i) Resident shareholders being:
  - (a) Individuals, Hindu Undivided Family ("HUF"), Association of Persons ("AOP"), and Body of Individuals ("BOI")
  - (b) Others such as Company, Firm etc.
- (ii) Non-resident shareholders being:
  - (a) Non-Resident Indians ("NRIs")
  - (b) Foreign Portfolio Investors ("FPIs")/ erstwhile Foreign Institutional Investors ("FIIs")
  - (c) Others
    - Company
    - Other than company

### 9.3 **Classification of Income:**

Income arising to an Eligible Public Shareholder from the sale of shares could be classified under the following two categories:

- (i) As “**Capital Gains**” if the shares are held as an investment; or
- (ii) As “**Profits and Gains from Business or Profession**” if the shares are held as stock-in-trade.

While the Act does not prescribe specific criteria for the characterization of such income, principles established by several Court rulings and administrative guidance issued by the Central Board of Direct Taxes should be considered in determining the characterisation of income.

### 9.4 **Income from Sale of shares classified as Capital Gains:**

As per the provisions of the Act, where the shares are held as investments (i.e., capital asset), income arising from the transfer of such shares is taxable under the head “Capital Gains”. Shares held by FIIs/ FPIs are treated as capital assets under Section 2(14) of the Act, and accordingly, gains arising from a transfer of securities held by FPIs / FIIs will be liable to tax in India as capital gains. Taxable capital gains in the hands of shareholders are computed in accordance with the provisions of Section 48 of the Act.

- (a) **Period of holding:** Capital gains arising to a shareholder may be classified as “short-term capital gains” or “long-term capital gains” based on the period for which the shares have been held by the shareholder. With respect to listed equity shares:
  - (i) The shares will be regarded as a “short-term capital asset” and a gain arising from the transfer of such shares would be liable to tax as a “short-term capital gain” (“**STCG**”) if the shares have been held for a period of less than or equal to 12 (twelve) months prior to the date of transfer.
  - (ii) The shares will be regarded as a “long-term capital asset” and a gain arising from the transfer of such shares would be liable to tax as a “long-term capital gain” (“**LTCG**”) if the shares have been held for a period of more than 12 (twelve) months prior to the date of transfer.
- (b) Section 112A provides for the levy of income tax on LTCG exceeding one lakh rupees at the rate of 10% where the transfer of equity shares occurs on a recognized stock exchange and the acquisition and sale of the relevant shares have both been subject to securities transaction tax (“**STT**”). However, since STT will not be applicable to the Equity Shares transferred pursuant to this Offer, the provisions of Section 112A of the Act shall not be applicable.
- (c) Where LTCG does not fall under the provisions of Section 112A, such LTCG shall be subject to tax as follows:
  - (a) LTCG will be chargeable to tax at the rate of up to 20% (plus applicable surcharge and cess) in the case of a non-resident shareholder (other than an FPI/FII, or a NRI who is governed by the provisions of Chapter XII-A of the Act) in accordance with provisions of section 112 of the Act.
  - (b) For an FII/FPI, LTCG would be taxable at 10% (plus applicable surcharge and cess) in accordance with provisions of section 115AD of the Act.
  - (c) For a NRI who is governed by the provisions of Chapter XII-A of the Act, LTCG would be taxable at 10% (plus applicable surcharge and cess) under Section 115E of the Act.
  - (d) For a resident shareholder, LTCG is payable at either 20% (plus applicable surcharge and cess) with indexation or 10% (plus applicable surcharge and cess) without indexation.
- (d) Section 111A of the Act provides for taxation of STCG arising on sale of listed shares at the rate of 15% (plus applicable surcharge and cess) provided STT is paid on the transaction. However, since STT will not be applicable to the Equity Shares transferred in this Offer, the provisions of Section 111A of the Act shall not be applicable. Accordingly, any gain realized on the sale of listed equity shares held for a period of 12 (twelve) months or less should be subject to short term capital gains tax and shall be leviable to tax at the



rates prescribed in First Schedule to the Finance Act (i.e., normal tax rates applicable to different categories of taxpayers). In case of FIIs/ FPIs, STCG should be taxable at the rate of 30% (plus applicable surcharge and cess).

- (e) Minimum alternate tax (“MAT”) implications may get triggered for certain companies’ resident in India and should be assessed by each of such shareholder. Foreign companies should not be subject to MAT if the country of residence of such foreign company has entered into a DTAA with India and such foreign company does not have a permanent establishment in India in terms of the DTAA. Likewise for non-company shareholders, applicability of the provisions of Alternate Minimum Tax will also have to be analysed depending upon the facts of each case.
- (f) Taxability of capital gains arising to a non-resident in India from the transfer of equity shares shall be determined based on the provisions of the Act or the DTAA entered between India and the country of which the non-resident seller is resident, whichever is more beneficial, subject to fulfilling relevant conditions, and non-applicability of GAAR and maintaining and providing necessary documents prescribed under the Act.

#### 9.5 **Income from Sale of shares classified as Profits and Gains from Business or Profession:**

- (a) Income from sale of shares may, based on facts and circumstances applicable to a particular shareholder, be classified as Income from “Profits and Gains from Business and Profession” (i.e., Business Income).

- a. Resident shareholders:

Profits of:

- Individuals, HUF, AOP and BOI will be taxable at applicable slab rates
- Domestic companies will be taxable at applicable tax rates (i.e., up to 30%)
- Persons other than stated in (i) and (ii) above, profits will be taxable at 30%

No benefit of indexation by virtue of period of holding will be available.

- b. Non-resident shareholders:

- Eligible non-resident shareholders may elect to be taxed in accordance with the provisions of an applicable DTAA subject to fulfilling conditions prescribed in the relevant DTAA and the Act, and further subject to the non-applicability of the provisions of GAAR.
- Under the Act:
  - For non-resident individuals, HUF, AOP and BOI, profits will be taxable at applicable slab rates
  - For foreign companies, profits will be taxed in India at 40%
  - For other non-resident shareholders, such as foreign firms, profits may be taxed in India at 30%

- (b) The tax rates mentioned in sub-clauses (a) and (b) above shall be increased by surcharge and cess at applicable rates.

#### 9.6 **Tax Deduction at Source:**

- (a) In case of Resident shareholders

##### **In relation to transfer of equity shares**

- a. Section 194Q: Tax deduction at source on purchase of goods

- The Section casts an obligation on a buyer of goods to withhold tax at the rate of 0.1% from the sale consideration which exceeds INR 50,00,000 (“**Threshold**”) and is paid to the seller of the goods who is an Indian tax resident. The withholding tax should apply to the part of the consideration that exceeds the Threshold.
- While the term “goods” has not been defined, it may include shares and securities.
- The term “buyer” is defined to mean a person whose total sales, gross receipts or turnover from the business carried on by him exceeds INR 10,00,00,000 during the financial year immediately preceding financial year. Therefore, implications under Section 194Q would arise when the buyer satisfies these conditions.
- Circular No 13 of 2021 dated June 30, 2021, clarifies that the provisions of Section 194Q would not apply to a non-resident who does not have a permanent establishment in India. Pursuant to such Circular, the Acquirers / PACs should not have an obligation to deduct tax at source under Section 194Q of the Act.

#### **In relation to interest accrued on delay in payment of consideration**

- a. All resident shareholders will be required to submit a valid and effective tax deduction certificate issued by the relevant tax authority under Section 197 of the Act (“**TDC**”), indicating the amount of tax to be deducted by the Acquirer before remitting the consideration for interest payments, if any, by the Acquirer for delay in payment of offer consideration or a part thereof, if any. The Acquirer will deduct taxes at source in accordance with such TDC.
- b. In an event of non-submission of TDC, the Acquirer will deduct tax at the rates prescribed under Section 194A of the Act as may be applicable to the relevant category to which the shareholder belongs under the Act on the consideration payable as interest to such shareholder.
- c. All resident shareholders shall submit a self-attested copy of their Permanent Account Number (“**PAN**”) card for income tax purposes. In case the self-attested copy of the PAN card is not submitted or is invalid or does not belong to the shareholder, the Acquirer will deduct tax at the rate of 20% (Twenty percent) (including surcharge and cess) (as provided under Section 206AA of the Act) or the rate, as may be applicable to the category of the shareholder under the Act, whichever is higher.

#### **(b) In case of Non-resident shareholders**

- a. In case of FIIs / FPIs:
  - Section 196D of the Act provides for specific exemption from withholding tax in case of Capital Gains arising in hands of FIIs / FPIs. Thus, no withholding of tax is required in case of consideration payable to FIIs / FPIs. The Acquirer would not deduct tax at source on the payments to FIIs / FPIs, subject to the following conditions:
    - FIIs / FPIs furnishing the copy of the valid registration certificate issued by SEBI (including for subaccount of FII / FPI, if any);
    - FIIs / FPIs declaring that they have invested in the Equity Shares in accordance with the applicable SEBI regulations. Such FIIs / FPIs will be liable to pay tax on their income as per the provisions of the Act.
  - If the above conditions are not satisfied, FIIs / FPIs may submit a valid and effective TDC, along with the Form of Acceptance cum-Acknowledgement, indicating the amount of tax to be deducted by the Acquirer before remitting the consideration. The Acquirer shall deduct tax in accordance with such TDC.
  - If conditions in the above two points are not satisfied, the Acquirer will arrange to deduct tax at the maximum marginal tax rate as may be applicable under the Act, on the gross consideration for acquisition of Equity Shares, payable to such FIIs/ FPIs under the Offer.

- Interest payments by the Acquirer for delay in payment of the consideration, if any, would also be subjected to deduction of tax at source at tax rate applicable under the Act on the gross interest payable to FIIs/ FPIs, depending on category of the shareholder. However, if the FII/ FPI provides a TDC indicating the amount of interest on which tax should be deducted and the applicable rate of tax, the Acquirer will arrange to deduct taxes at source in accordance with such certificate.
- b. In case of other non-resident shareholders (other than FIIs / FPIs) holding Equity Shares of the Target Company:
- Section 195(1) of the Act provides that any person responsible for paying to a non-resident, any sum chargeable to tax is required to deduct tax at source (including applicable surcharge and cess). This tax at source (including applicable surcharge and cess) shall be deducted at appropriate rates as per the Act read with the provisions of the relevant DTAA, if applicable for payments made to non-resident. Accordingly, each non-resident shareholder is required to obtain and submit TDC along with the Form of Acceptance-cum-Acknowledgement, indicating the amount of tax to be deducted on gross consideration by the Acquirer before remitting the consideration. In such a case, the Acquirer shall deduct tax in accordance with such TDC.
  - In case TDC requiring lower withholding of tax by non-resident shareholders (other than FIIs /FPIs) including NRIs / foreign shareholders, is not submitted, or is otherwise not valid and effective as of the date on which tax is required to be deducted at source, the Acquirer will arrange to deduct tax at the maximum marginal rate as may be applicable to the relevant category to which the shareholder belongs under the Act (i.e., 40% in case of foreign company, 30% in case of all other category of persons plus applicable surcharge and cess), on the gross consideration for acquisition of shares, payable to such shareholder under the Offer.
  - In case of interest payments, if any, by the Acquirer for delay in payment of consideration or a part thereof, if any, the NRIs, OCBs, and other non-resident shareholders (excluding FPIs) will be required to submit a TDC indicating the amount of tax to be deducted by the Acquirer before remitting the consideration. The Acquirer will arrange to deduct taxes at source in accordance with such TDC.
  - In an event of non-submission of TDC, the Acquirer will deduct tax at the maximum marginal rate as may be applicable to the relevant category to which the shareholder belongs under the Act on the entire amount payable as interest to such shareholder.
  - The non-resident shareholders undertake to indemnify the Acquirer and the PAC if any tax demand is raised on the Acquirer and the PAC on account of gains arising to the non-resident shareholders pursuant to this Offer. The non-resident shareholders also undertake to provide the Acquirer and the PAC, on demand, the relevant details in respect of the taxability / non-taxability of the proceeds pursuant to this Offer, copy of tax return filed in India, evidence of the tax paid etc.
  - The responsibility of discharging the tax due on the gains (if any) is primarily on the non-resident shareholder. The non-resident shareholder must compute such gains (if any) on this transaction and immediately pay applicable taxes in India, if applicable, in consultation with their custodians/ authorized dealers/ tax advisors appropriately. The non-resident shareholders also need to file their tax return in India inter alia considering gains arising pursuant to this Offer in consultation with their tax advisors.

Computation of applicable tax rates shall also include surcharge and cess (depending upon the facts of the case).

#### **9.7 Tax collection at source (“TCS”) on purchase of goods:**

- Section 206C(1H) casts an obligation on the seller of goods to collect tax at the rate of 0.1% from the buyer of the goods where the consideration for goods exceeds INR 50,00,000 (“**Threshold**”). The tax should apply to the part of the consideration that exceeds the Threshold.

- While the term “goods” has not been defined, it may include shares and securities.
- The term “seller” is defined to mean a person whose total sales, gross receipts or turnover from the business carried on by him exceeds INR 10,00,00,000 in the immediately preceding financial year.
- Further, TCS is not applicable if the transaction has been subject to TDS.
- Circular No 13 of 2021 dated June 30, 2021, and Circular No. 17 of 2020 dated September 29, 2020, clarify that the provisions of Section 206C(1H) of the Act should not be applicable among others, where transactions in securities are cleared and settled by a recognized clearing corporation. Since the offer is expected to be undertaken off the recognized stock exchange, the transfer of Equity Shares is unlikely to be settled through a recognized clearing corporation and therefore, the above exemption may not be available.
- Therefore, implications under Section 206C(1H) may arise in respect of any shareholder who satisfies the condition mentioned above and such shareholder may be required to collect tax at source at 0.1% of the consideration amount exceeding the Threshold. Prior to collecting the tax under Section 206C(1H), the Eligible Public Shareholder would be required to submit a declaration confirming that they qualify as a “seller” as per the definition mentioned above.
- The Eligible Public Shareholders who are obligated to collect such TCS undertake to indemnify the Acquirer for any losses that may arise to the Acquirer by virtue of any default by such Public Shareholder in relation to collection of TCS or deposit of the same with the government within the prescribed timelines or otherwise impeding ability of Acquirer to claim refund/credit of TCS, so collected by the Eligible Public Shareholder. The Eligible Public Shareholders also undertake to provide to the Acquirer, on demand, the relevant details, as may be required to assess or verify the TCS obligation of the Eligible Public Shareholder and such certificates, challans, evidence etc., as prescribed, to evidence the timely deposit of TCS to the Indian Government and to enable the Acquirer to claim credit/refund of such TCS.

## 9.8 Rate of Surcharge and Cess:

In addition to the basic tax rate, applicable Surcharge, Health and Education Cess are currently leviable as under:

### (a) Surcharge

- a. In case of domestic companies: Surcharge at 12% is leviable where the total income exceeds INR 10 crore and at 7% where the total income exceeds INR 1 crore but is less than INR 10 crore.
- b. In case of domestic companies liable to pay tax under section 115BAA or section 115BAB of the Act: Surcharge at 10% is leviable.
- c. In case of companies other than domestic companies: Surcharge at 5% is leviable where the total income exceeds INR10 crore and at 2% where the total income exceeds INR 1 crore but is less than INR 10 crore.
- d. In case of individuals, HUF, AOP, BOI:
  - Surcharge at the rate of 10% is leviable where the total income exceeds INR 50 lakh but does not exceed INR 1 crore
  - Surcharge at the rate of 15% is leviable where the total income exceeds INR 1 crore but does not exceed INR 2 crore
  - Surcharge at the rate of 25% is leviable where the total income exceeds INR 2 crore but does not exceed INR 5 crore
  - Surcharge at the rate of 37% is leviable where the total income exceeds INR 5 crore

- The surcharge on long term capital gains should be capped at 15%
  - For AOPs (which comprises only of companies as members) the surcharge should be capped at 15%.
- e. In case of Firm and Local Authority: Surcharge at 12% is leviable where the total income exceeds INR 1 crore.

(b) **Cess**

Health and Education Cess at 4% is currently leviable in all cases.

9.9 **Other Matters:**

(a) Submission of PAN and other details

(i) All non-resident shareholders (including FIIs / FPIs) are required to submit their PAN details along with self-attested copy of the PAN card for income-tax purposes. In absence of PAN for non-resident shareholders, as per Notification No. 53 /2016, F.No.370 142/16/2016-TPL, they shall furnish self-attested copy of documents containing the following details:

- Name, email id, contact number;
- Address in the country of residence;
- Tax Residency Certificate (“**TRC**”) from the government of the country of residence, if the law of such country provides for issuance of such certificate; and
- Tax identification number in the country of residence, and in case no such number is available, then a unique number on the basis of which such non-resident is identified by the government of the country of which he claims to be a resident.

(ii) If PAN is not furnished, or in case of non-resident shareholders (including FIIs / FPIs) not having a PAN the aforesaid details are not furnished, the Acquirer will arrange to deduct tax at least at the rate of 20% as per provisions of Section 206AA of the Act or at such rate as applicable and provided above for each category of the shareholders, whichever is higher. The provisions of Section 206AA of the Act would apply only where there is an obligation to deduct tax at source.

(b) Other points for consideration:

(i) Shareholders who wish to tender their Equity Shares must submit the information / documents, as applicable, all at once along with the Form of Acceptance-cum-Acknowledgement and those that may be additionally requested for by the Acquirer and/or the PAC. The documents submitted by the shareholders along with the Form of Acceptance-cum-Acknowledgement will be considered as final. Any further / delayed submission of additional documents, unless specifically requested by the Acquirer and/or the PAC, may not be accepted.

(ii) Based on the documents and information submitted by the shareholder, the final decision to deduct tax or not, or the quantum of taxes to be deducted rests solely with the Acquirer and the PAC. In case of Non-resident, if TDC is not furnished or the furnished TDC is not valid or effective as on the date of deduction then the tax will be deducted at the maximum marginal rate (plus surcharge and cess) on the gross value of consideration.

(iii) Taxes once deducted will not be refunded by the Acquirer under any circumstances. Taxes deducted by Acquirer will be deposited with the Government Treasury.

(iv) The Acquirer shall deduct tax (if required) as per the information provided and representation made by the shareholders. In the event of any income tax demand (including interest, penalty, etc.) arising from any misrepresentation, inaccuracy or omission of information provided / to be provided by the

shareholders, such shareholders will be responsible to pay and indemnify such income tax demand (including interest, penalty, etc.) and provide the Acquirer and the PAC with all information / documents that may be necessary and co-operate in any proceedings before any income tax / appellate authority.

- (v) The tax deducted by the Acquirer while making the payment to a shareholder under this Offer may not be the final liability of such shareholders and shall in no way discharge the obligation of the shareholders to appropriately disclose the amount received by it, pursuant to this Offer, before the income tax authorities. The rate at which tax is required to be deducted is based on the tax laws prevailing as on the date of this Letter of Offer. If there is any change in the tax laws with regards to withholding tax rates as on the date of deduction of tax, the tax will be deducted at the rates applicable at the time of deduction of tax.
- (vi) All shareholders are advised to consult their tax advisors for the treatment under the Act and that may be given by their respective assessing officers in their case, and the appropriate course of action that they should take. The Acquirer, the PAC and the Manager to the Offer do not accept any responsibility for the accuracy or otherwise of such advice. The aforesaid treatment of tax deduction at source may not necessarily be the treatment also for filing the return of income.
- (vii) The Acquirer, the PAC and the Manager to the Offer do not accept any responsibility for the accuracy or otherwise of the tax provisions set forth herein above.

**THE ABOVE NOTE ON TAXATION SETS OUT THE PROVISIONS OF LAW IN A SUMMARY THE ABOVE DISCLOSURE ON TAXATION SETS OUT THE PROVISIONS OF LAW IN A SUMMARY MANNER ONLY AND IS NOT A COMPLETE ANALYSIS OR LISTING OF ALL THE POTENTIAL TAX CONSEQUENCES OF THE DISPOSAL OF EQUITY SHARES. THIS DISCLOSURE IS NEITHER BINDING ON ANY REGULATORS NOR CAN THERE BE ANY ASSURANCE THAT THEY WILL NOT TAKE A POSITION CONTRARY TO THE COMMENTS MENTIONED HEREIN. HENCE, SHAREHOLDERS SHOULD CONSULT THEIR OWN TAX ADVISORS FOR THE TAX PROVISIONS APPLICABLE TO THEIR PARTICULAR CIRCUMSTANCES.**

**ELIGIBLE PUBLIC SHAREHOLDERS ARE ADVISED TO CONSULT THEIR TAX ADVISORS FOR TAX TREATMENT ARISING OUT OF THE PROPOSED OFFER THROUGH TENDER OFFER AND APPROPRIATE COURSE OF ACTION THAT THEY SHOULD TAKE. THE ACQUIRERS AND/OR THE PACS DO NOT ACCEPT NOR HOLD ANY RESPONSIBILITY FOR ANY TAX LIABILITY ARISING TO ANY ELIGIBLE PUBLIC SHAREHOLDER AS A REASON OF THIS OFFER.**

## **10. DOCUMENTS FOR INSPECTION**

Copies of the following documents will be available for inspection by the Eligible Public Shareholders at the office of the Manager to the Offer situated at Centrum House, CST Road, Vidyanagari Marg, Kalina, Santacruz (E), Mumbai 400098, Maharashtra, India on any working day between 10.00 a.m. and 5.00 p.m. during the period from the date of commencement of the Tendering Period (Friday, August 18, 2023) until the date of expiry of the Tendering Period (Thursday, August 31, 2023).

Copies of these documents will be available for inspection to the Public Shareholders electronically during the Tendering Period. The Public Shareholders interested to inspect any of the following documents can send an email from their registered email ids (including shareholding details and authority letter in the event the Public Shareholder is a corporate body) with a subject line “Documents for Inspection – Camlin Fine Sciences Open Offer”, to the Manager of the Offer at [camlin.openoffer@centrum.co.in](mailto:camlin.openoffer@centrum.co.in) and upon receipt and processing of the received request, access can be provided to the respective Public Shareholders for electronic inspection of documents:

- 10.1 Copies of Memorandum and Articles of Association and certificate of incorporation of the Target Company.
- 10.2 Certificate of incorporation of the Acquirers.
- 10.3 Certificate of incorporation of PAC 1 and PAC 2.
- 10.4 Copy of the Agreement.

- 10.5 Copy of Investment Agreement dated June 25, 2020 (“Investment Agreement”) along with the Amendment Agreement to Investment Agreement dated June 26, 2020 and Second Amendment Agreement to Investment Agreement dated 25 September 2020 along with an Explanatory Note and Comments on Investor’s Rights under the Investment Agreement. Further, a note on Rights available to PAC 1 and Acquirer 1 (Collectively referred to as “Investors”) pursuant to the Investment Agreement and the Rights exercised by them along with the status as on June 21, 2023.
- 10.6 Copy of Confidentiality and Non-Disclosure Agreement dated August 14, 2020 entered between Target Company, Acquirer 1 and PAC 1.
- 10.7 Copy of Call Option Agreement dated September 18, 2020 entered between Acquirer 1 and PAC 3.
- 10.8 Copy of the Public Announcement submitted by the Manager to the Offer on behalf of the Acquirers and the PACs, to the Stock Exchanges on April 17, 2023.
- 10.9 Copy of the Detailed Public Statement published by the Manager to the Offer on behalf of the Acquirers and the PACs, on April 21, 2023.
- 10.10 Copy of the certificate from M/s. Suchit Atul Shah, Chartered Accountants, in relation to the Acquirers and the PAC 2 having adequate financial means to fulfill their obligations under the Offer.
- 10.11 Copy of certificate from M/s. Suchit Atul Shah, Chartered Accountants, in relation to the computation of the Offer Price.
- 10.12 Copy of the Cash Escrow Agreement dated April 17, 2023 executed between the Acquirers, PAC 2, Manager to the Offer and the Escrow Bank.
- 10.13 Copy of Registrar Agreement dated April 18, 2023 executed between the Acquirers, PAC 2 and the RTA to the Open Offer for inter-alia opening of Escrow Demat Account for the purpose of the Open Offer;
- 10.14 Copy of the confirmation Letter received from the Escrow Bank confirming the receipt of the cash deposit in the Escrow Account.
- 10.15 Copy of audited standalone financial statements of the Acquirer 1 as on and for the years ended April 2020 – December 2020, January 2021 – December 2021 and January 2022 – December 2022.
- 10.16 Copy of financial standalone statements of Acquirer 2 being audited standalone financial statements as on and for the period ending February 22, 2022 - June 30, 2022 and unaudited financials as on and for the period ending July 2022 – December 2022, duly certified by its statutory auditors.
- 10.17 Copy of audited standalone financial statements of the PAC 1 as on and for the years ended April 2020 – December 2020, January 2021 – December 2021 and January 2022 – December 2022
- 10.18 Copy of audited standalone financial statements of the PAC 2 as on and for the years ended January 2020 – December 2020, January 2021 – December 2021 and January 2022 – December 2022
- 10.19 Copy of the audited financial statements of the Target Company, for the financial years ended March 31, 2023, March 31, 2022 and March 31, 2021 and the Annual Report of the Target Company for the financial year ended March 31, 2023.
- 10.20 Net worth certificate of PAC 3 certified by Kishor M Rajeshirke from K.M. Rajeshirke & Co., Chartered Accountants.
- 10.21 Copy of the recommendation to be made by the committee of the Independent Directors of the Target Company in relation to the Offer.
- 10.22 SEBI observation letter no. SEBI/HO/CFD/RAC/DCR-2/P/OW/30671/1/2023 dated July 31, 2023 on the Draft Letter of Offer.

## 11 DECLARATION BY THE ACQUIRERS AND/OR THE PACS

- 11.1. The Acquirers and/or the PACs and their respective directors accept full responsibility for the information contained in this Letter of Offer (other than such information as has been obtained from public sources or provided by or relating to and confirmed by the Target Company), and undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations in respect of this Open Offer.
- 11.2. The information pertaining to the Target Company contained in the Public Announcement or the Detailed Public Statement or this Letter of Offer or any other advertisement/publications made in connection with the Open Offer has been compiled from information published or provided by the Target Company, as the case may be, or publicly available sources which has not been independently verified by the Acquirers, the PACs or the Manager. The Acquirers and PACs and the Manager do not accept any responsibility with respect to such information relating to the Target Company.
- 11.3. The information contained in this Letter of Offer is as on the date of this Letter of Offer, unless expressly stated otherwise.
- 11.4. The persons signing this Letter of Offer, are duly and legally authorized by the Acquirers and the PACs to sign this Letter of Offer.

### On behalf of the Acquirer and the PACs

Sd/-	Sd/-	Sd/-	Sd/-	Sd/-
Infinity Direct Holdings (Acquirer 1)	Infinity Direct Holdings Sidecar I (Acquirer 2)	Infinity Holdings (PAC 1)	Anfima NV (PAC 2)	Ashish Dandekar (PAC 3)

**Date:** August 2, 2023

**Place:** Mumbai



## FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT

### INSTRUCTIONS

Capitalized terms used and not defined in these instructions will have the same meaning as provided in the Letter of Offer dated August 2, 2023

1. PLEASE NOTE THAT NO EQUITY SHARES/FORMS SHOULD BE SENT DIRECTLY TO THE ACQUIRERS, THE PACS, THE TARGET COMPANY OR TO THE MANAGER TO THE OPEN OFFER.
2. The Form of Acceptance-cum-Acknowledgement should be legible and should be filled-up in English only.
3. All queries pertaining to this Open Offer may be directed to the Registrar to the Offer.
4. As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI's press release dated 3 December 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialised form with a depository with effect from 1 April 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated 31 July 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Eligible Public Shareholders holding Equity Shares in physical form as well are eligible to tender their Equity Shares in this Open Offer as per the provisions of the SEBI (SAST) Regulations.
5. The Eligible Public Shareholders who are holding Equity Shares in physical form and are desirous of tendering their Equity Shares in the Offer shall approach the Registrar to the Offer and submit the following set of documents for verification procedure as mentioned below:
  - (a) original share certificate(s);
  - (b) valid share transfer form(s) duly filled and signed by the transferors (i.e., by all registered shareholders in same order and as per the specimen signatures registered with the Target Company) and duly witnessed at the appropriate place authorizing the transfer in favor of the Target Company;
  - (c) self-attested copy of the shareholder's PAN Card;
  - (d) any other relevant documents such as power of attorney, corporate authorization (including board resolution/specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased, etc., as applicable; and
  - (e) if the address of the Eligible Public Shareholder has undergone a change from the address registered in the register of members of the Target Company, a self-attested copy of address proof consisting of any one of the following documents: (i) valid Aadhar Card; (ii) Voter Identity Card; or (iii) Passport.
6. In case any person has submitted Equity Shares in physical mode for dematerialisation, such Eligible Public Shareholders should ensure that the process of getting the Equity Shares dematerialized is completed well in time so that they can participate in the Open Offer before close of Tendering Period.
7. The Eligible Public Shareholders are advised to ensure that their Equity Shares are credited in favour of the Escrow Demat Account, before the closure of the Tendering Period, i.e., Thursday, August 31, 2023. The Form of Acceptance-cum-Acknowledgement of such dematerialized Equity Shares not credited in favour of the Escrow Demat Account, before the closure of the Tendering Period will be rejected.
8. Eligible Public Shareholders should enclose the following:
  - Form of Acceptance-cum-Acknowledgement (in the form attached herewith) duly completed and signed in accordance with the instructions contained therein, by all the beneficial owners whose names appear in the beneficiary account, as per the records of the Depository Participant ("DP").
  - Photocopy of the delivery instruction in "Off-market" mode or counterfoil of the delivery instruction in

“Off-market” mode, duly acknowledged by the DP as per the instruction in the Letter of Offer.

- Photocopy of the inter-depository delivery instruction slip if the beneficiary holders have an account with CDSL.
- A copy of the PAN card, power of attorney, corporate authorization (including board resolution/specimen signature) and self-attested TDC (a valid certificate for lower/nil deduction of tax) from income tax authorities, as applicable.

Please note the following:

- For each delivery instruction, the beneficial owners should submit separate Form of Acceptance-cum-Acknowledgement.
- The Registrar to the Offer is not bound to accept those acceptances, for which corresponding Equity Shares have not been credited to the Escrow Demat Account or for Equity Shares that are credited in the Escrow Demat Account but the corresponding Form of Acceptance-cum-Acknowledgment has not been received as on the date of closure of the Offer.

In case of non-receipt of the aforesaid documents, but receipt of the Equity Shares in the Escrow Demat Account, the Acquirers and/or the PACs may (at its sole discretion) deem the Offer to have been accepted by the Eligible Public Shareholder in case of a resident Eligible Public Shareholder.

9. In case of Equity Shares held in joint names, names should be filled up in the same order in the Form of Acceptance-cum-Acknowledgement as the order in which they hold Equity Shares in Camlin Fine Sciences Limited, and should be duly witnessed. This order cannot be changed or altered nor can any new name be added for the purpose of accepting the Offer.
10. If the Offer Shares tendered are rejected for any reason, the Offer Shares will be returned to the sole/first named Eligible Public Shareholder(s) along with all the documents received at the time of submission.
11. The Procedure for Acceptance and Settlement of this Offer has been mentioned in the LoF in Section 8 (*Procedure for Acceptance and Settlement of the Open Offer*).
12. The LoF along with Form of Acceptance-cum-Acknowledgement is being dispatched to all the Eligible Public Shareholders as on the Identified Date. In case of non-receipt of the LoF, such shareholders may download the same from the SEBI website ([www.sebi.gov.in](http://www.sebi.gov.in)) or obtain a copy of the same from the Registrar to the Offer.
13. All the Eligible Public Shareholders should provide all relevant documents, which are necessary to ensure transferability of the Equity Shares in respect of which the acceptance is being sent. Such documents may include (but not be limited to):
  - Duly attested death certificate and succession certificate/probate/letter of administration (in case of single Eligible Public Shareholder) in case the original Eligible Public Shareholder is dead.
  - Duly attested power of attorney if any person apart from the Eligible Public Shareholder has signed the Form of Acceptance-cum-Acknowledgement.
14. All the Eligible Public Shareholders are advised to refer to Section 9 (*Note on Taxation*) in the Letter of Offer in relation to important disclosures regarding the taxes to be deducted on the consideration to be received by them. All Eligible Public Shareholders shall furnish a declaration pertaining to Paragraph 9.7 in the Letter of Offer stating that the relevant Eligible Public Shareholder qualifies / does not qualify as a “seller” under Section 206C(1H) of the Income Tax Act for the purposes of TCS.
15. The Form of Acceptance-cum-Acknowledgement should be sent only to, the Registrar to the Offer and not to the Manager to the Offer, the Acquirers, the PACs or the Target Company.
16. Eligible Public Shareholders having their beneficiary account in CDSL have to use “inter depository delivery instruction slip” for the purpose of crediting their Equity Shares in favour of the Escrow Demat Account with CDSL.

17. All Eligible Public Shareholders, (including resident or non-resident shareholders) must obtain all requisite approvals required, if any, to tender the Offer Shares (including without limitation, the approval from the RBI, if applicable) held by them, in the Offer and submit such approvals, along with the other documents required to accept this Offer. In the event such approvals are not submitted, the Acquirers and/or the PACs reserves the right to reject such Equity Shares tendered in this Offer. Further, if the holders of the Equity Shares who are not persons resident in India had required any approvals (including from the RBI, or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Offer Shares held by them, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirers and/or the PACs reserves the right to reject such Offer Shares.
- NRI Public Shareholders tendering their Equity Shares in the Offer and holding such Equity Shares on a repatriable basis (in which case the consideration can be remitted abroad) should
- (i) provide relevant proof of such holding on a repatriable basis viz. RBI approval (if applicable) or proof that such Equity Shares were purchased from funds from a Non-Resident External (“NRE”) bank account or by way of foreign inward remittance; and (ii) furnish details of the type of the relevant bank account, i.e. NRE bank account, to which the consideration should be credited.
- NRI Public Shareholders tendering their Equity Shares in the Offer and holding such Equity Shares on a non-repatriable basis should provide details of their Non-Resident (Ordinary) (“NRO”) bank account, based on which the cheque or demand draft constituting payment of purchase consideration will be drawn. In the event that details of a NRO bank account are not furnished, the Equity Shares tendered by such NRI Public Shareholders would be rejected. Alternatively, if such a NRI Public Shareholder wishes to receive the consideration in a NRE bank account, such NRI Public Shareholder should provide a specific RBI approval permitting consideration to be credited to such bank account, based on which the cheque or demand draft constituting payment of purchase consideration will be drawn. In the event that such a specific RBI approval and the details of such designated bank account are not furnished, the Equity Shares tendered by such NRI Public Shareholders would be liable for rejection.
18. Non-Resident Public Shareholders should enclose a certificate for deduction of tax at a lower/nil rate from the income tax authorities under the Income Tax Act, 1961 indicating the tax to be deducted if any by the Acquirers and/or the PACs before remittance of consideration. Otherwise tax will be deducted at the maximum marginal rate as may be applicable to the category and status of the Eligible Public Shareholder (as registered with the depositories/Target Company) on full consideration payable by the Acquirers and/or the PACs.
19. Erstwhile FIIs, and FPIs are requested to enclose their respective valid registration certificates with SEBI. In case of a company, a stamp of the company should be affixed on the Form of Acceptance-cum-Acknowledgement. A company/erstwhile FII/FPI/erstwhile OCB should furnish necessary authorization documents along with specimen signatures of authorized signatories.
20. All documents/remittances sent by or to Eligible Public Shareholders will be at their own risk. Eligible Public Shareholders are advised to adequately safeguard their interests in this regard. Equity Shares to the extent not accepted will be credited back to the beneficial owners’ depository account with the respective depository participant as per the details furnished by the beneficial owner in the Form of Acceptance-cum-Acknowledgement.
21. Neither the Acquirers, the PACs, the Manager to the Offer, the Registrar to the Offer nor Camlin Fine Sciences Limited will be liable for any delay/loss in transit resulting in delayed receipt/non-receipt by the Registrar to the Offer of your Form of Acceptance-cum-Acknowledgement or for the failure to deposit the Equity Shares to the Escrow Demat Account or for any other reason.
22. The Form of Acceptance-cum-Acknowledgement and other related documents should be submitted at the registered office of Link Intime India Private Limited as mentioned below.
23. The Form of Acceptance-cum-Acknowledgement along with enclosures should be sent only to the Registrar to the Offer either by Registered Post or Courier or hand delivery so as to reach the Registrar of the Offer on or before the date of closure of the Tendering Period at its registered office on all Working Days (excluding Saturdays, Sundays and Public holidays) during the business hours. For hand delivery, the timings will be all Working Days anytime between Monday to Friday 10:00 AM to 1:00 PM and 2:00 PM to 5:00 PM, except public holidays.
24. All the Eligible Public Shareholders should provide all relevant documents which are necessary to ensure

transferability of the Equity Shares in respect of which the acceptance is being sent.

25. In case the Acquirers and/or the PACs is of the view that the information/documents provided by the Eligible Public Shareholder is inaccurate or incomplete or insufficient, then tax may be deducted at source at the applicable rate on the entire consideration paid to the Eligible Public Shareholders.
26. Payment of Consideration: Eligible Public Shareholders must note that on the basis of name of the Eligible Public Shareholders, Depository Participant's name, DP ID, Beneficiary Account number provided by them in the Form of Acceptance-cum-Acknowledgement, the Registrar to the Offer will obtain from the Depositories, the Eligible Public Shareholder's details including address, bank account and branch details. These bank account details will be used to make payment to the Eligible Public Shareholders. Hence Eligible Public Shareholders are advised to immediately update their bank account details as appearing on the records of the Depository Participant. Please note that failure to do so could result in delays of payment or electronic transfer of funds, as applicable, and any such delay shall be at the Eligible Public Shareholders sole risk and neither the Acquirers, the PACs, the Manager to the Offer, Registrar to the Offer nor the Escrow Agent shall be liable to compensate the Eligible Public Shareholders for any loss caused to the Eligible Public Shareholders due to any such delay or liable to pay any interest for such delay.

*The tax deducted under this Open Offer is not the final liability of the Eligible Public Shareholders or in no way discharges the obligation of Eligible Public Shareholders to disclose the consideration received pursuant to this Open Offer in their respective tax returns.*

*All Eligible Public Shareholders are advised to consult their tax advisors for the treatment that may be given by their respective assessing officers in their case, and the appropriate course of action that they should take. The Acquirers, the PACs and the Manager to the Open Offer do not accept any responsibility for the accuracy or otherwise of such advice. The tax rates and other provisions may undergo changes.*

Applicants, may send their documents only by Registered Post/Courier, at their own risk, to the registered office of the Registrar so as to reach the Registrar to the Offer on or before the last date of acceptance, i.e., Thursday, August 31, 2023

**ELIGIBLE PUBLIC SHAREHOLDERS ARE REQUESTED TO NOTE THAT THE FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT/EQUITY SHARES THAT ARE RECEIVED BY THE REGISTRAR AFTER THE CLOSE OF THE TENDERING PERIOD OF THE OPEN OFFER, I.E., THURSDAY, AUGUST 31, 2023, SHALL NOT BE ACCEPTED UNDER ANY CIRCUMSTANCES AND HENCE ARE LIABLE TO BE REJECTED.**

# FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT

THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

*(Eligible Public Shareholders holding shares in physical form have to send this form with enclosures to Link Intime India Pvt Ltd at its registered office)*

*Eligible Public Shareholders holding shares in demat form are not required to submit the Form of Acceptance-cum-Acknowledgment to the Registrar, unless required by their respective Selling Broker.*

From

Name:

Address:

Floor/Door:

Black No:

Area/Locality:

Town/City/District:

State:

Country:

Zip/Pin Code:

Principal Place of Business:

Tel No.  
(including ISDCode):

Fax No.:

Email:

TENDERING PERIOD FOR THE OFFER	
OPENS ON	Friday, August 18, 2023
CLOSES ON	Thursday, August 31, 2023

To, The Acquirers and/or the PACs C/o Link Intime India Pvt Ltd Unit: CAMLIN FINE SCIENCES LIMITED – OPEN OFFER Contact person: Sumeet Deshpande Tel: +91 810 811 4949 Fax: +91 22 4918 6195 Email: camlin.offer@linkintime.co.in	Status of the Eligible Public Shareholder (Please tick whichever is applicable)			
	<input type="checkbox"/> Individual	<input type="checkbox"/> Company	<input type="checkbox"/> FII / FPI – Corporate	<input type="checkbox"/> FII / FPI - Others
<input type="checkbox"/> QFI	<input type="checkbox"/> FVCI	<input type="checkbox"/> Partnership / Proprietorship firm /LLP	<input type="checkbox"/> Private Equity Fund	
<input type="checkbox"/> Pension / Provident Fund	<input type="checkbox"/> Sovereign Wealth Fund	<input type="checkbox"/> Foreign Trust	<input type="checkbox"/> Financial Institution	
<input type="checkbox"/> NRIs / PIOs – repatriable	<input type="checkbox"/> NRIs / PIOs - non-repatriable	<input type="checkbox"/> Insurance Company	<input type="checkbox"/> OCB	
<input type="checkbox"/> Domestic Trust	<input type="checkbox"/> Banks	<input type="checkbox"/> Association of person / Body of individual	<input type="checkbox"/> Any others, please specify: _____	

Dear Sir/Madam,

Sub:

**OPEN OFFER FOR ACQUISITION OF UP TO 4,45,64,671 (FOUR CRORES FORTY FIVE LAKHS SIXTY FOUR THOUSAND SIX HUNDRED SEVENTY ONE) EQUITY SHARES OF CAMLIN FINE SCIENCES LIMITED TO THE ELIGIBLE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY BY INFINITY DIRECT HOLDINGS AND INFINITY DIRECT HOLDING SIDECAR I (“ACQUIRER”) ALONG WITH PERSONS ACTING IN CONCERT WITH THE ACQUIRERS**

I/We refer to the Letter of Offer dated August 2, 2023 (“**Letter of Offer**”) for acquiring the Equity Shares held by me/us in Camlin Fine Sciences Limited. Capitalised terms not defined here shall have the meanings ascribed to them under the Letter of Offer.

I/We, the undersigned, have read the Public Announcement, the Detailed Public Statement and the Letter of Offer and understood its contents and unconditionally accepted the terms and conditions as mentioned therein.

I/We acknowledge and confirm that all the particulars/statements given herein are true and correct.

I/We, are holding the Equity Shares in dematerialized form, and accept the Offer and enclose a photocopy of the Delivery Instruction in “Off-market” mode, duly acknowledged by my/our DP in respect of my/our Equity Shares as detailed below:

DP Name	DP ID	Client ID	Name of Beneficiary	No. of Equity Shares

I/We have executed an off-market transaction for crediting the Equity Shares to the Escrow Demat Account with Ventura Securities Ltd as the DP in NSDL styled **LIPL CAMLIN FINE SCIENCES OPEN OFFER ESCROW DEMAT ACCOUNT** whose particulars are:

<b>DP Name:</b> VENTURA SECURITIES LTD	<b>DP ID:</b> IN303116	<b>Client ID:</b> 14708674
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*Eligible Public Shareholders having their beneficiary account with CDSL will have to use inter-depository slip for the purpose of crediting their Equity Shares in favour of the Escrow Demat Account with CDSL.*

**FOR EQUITY SHARES HELD IN PHYSICAL FORM:**

I/We, holding physical shares, accept this Offer and enclose the original share certificate(s) and duly signed transfer deed(s) in respect of my/our Equity Shares as detailed below along with enclosures as mentioned herein:

Sr. No.	Regd. FolioNumber	Share Certificate Number	Distinctive Numbers		No. of EquityShares
			From	To	
1					
2					
3					
(In case the space provided is inadequate, please attach a separate sheet with the above details and authenticate the same)				<b>TOTAL</b>	

Enclosures (whichever is applicable)

- Duly attested power of attorney, if any person apart from the Eligible Public Shareholder, has signed the Form of Acceptance-cum-Acknowledgement or Equity Share transfer deed(s)
- Original Equity Share certificate(s)
- Valid Equity Share transfer deed(s)
- Corporate authorization, in case of companies along with certified board resolution and specimen signatures of authorized signatories
- Duly attested death certificate and succession certificate/probate/letter of administration (in case of single Shareholder), in case the original Shareholder has expired
- Self-attested copy of PAN card of all the transferor(s)
- Other relevant documents (please specify)

**FOR ALL ELIGIBLE PUBLIC SHAREHOLDERS:**

I/We confirm that the Equity Shares which are being tendered herewith by me/us under this Offer, are free from any pledges, liens, charges, equitable interests, non-disposal undertakings or any other form of encumbrances and are being tendered together with all rights attached thereto, including all rights to dividends, bonuses and rights offers, if any, declared hereafter.

I/We confirm that the sale and transfer of the Equity shares held by me/us will not contravene any applicable law and will not breach the terms of any agreement (written or otherwise) that I/we are a party to.

My/Our execution of this Form of Acceptance-cum-Acknowledgement shall constitute my/our warranty that the Equity Shares comprised in this application are owned by me/us and are sold and transferred by me/us free from all liens, charges, claims of third parties and encumbrances. If any claim is made by any third party in respect of the said Equity Shares, I/we will hold the Acquirers and/or the PACs harmless and indemnified against any loss they or either of them may suffer in the event of the Acquirers and/or the PACs acquiring these Equity Shares.

I/We have obtained any and all necessary consents to tender the Offer Shares on the foregoing basis.

I/We declare that there are no restraints/injunctions or other order(s) of any nature which limits/restricts in any manner my/our right to tender Offer Shares in this Open Offer and that I/we am/are legally entitled to tender the Offer Shares in this Open Offer.

I/We also note and understand that the obligation on the Acquirers and/or the PACs to accept the Equity Shares tendered by me/us and pay the purchase consideration arises only after verification of the certification, documents and signatures submitted along with this Form of Acceptance-cum-Acknowledgment by the Eligible Public Shareholders, and subject to the adherence of the aforementioned Instructions.

I/We declare that regulatory approvals, if applicable, for holding the Offer Shares and/or for tendering the Offer Shares in this Open Offer are enclosed herewith.

I/We confirm that I/We are not persons acting in concert with the Acquirers.

I/We give my/our consent to the Acquirers and/or the PACs to file any statutory documents, if any, on my/our behalf in relation to accepting the Offer Shares in this Open Offer.

I/We confirm that I/we are in compliance with the terms of the Open Offer set out in the PA, the DPS, and the LoF.

I/We undertake to execute any further documents and give any further assurances that may be required or expedient to give effect to my/our tender/offer and agree to abide by any decision that may be taken by the Acquirers and/or the PACs to effectuate this Open Offer in accordance with the SEBI (SAST) Regulations.

I/We are/am not debarred from dealing in shares or securities.

I/We confirm that there are no tax or other claims pending against us which may affect the legality of the transfer of Equity Shares under the Income Tax Act, 1961, including but not limited to Section 281 of the Income Tax Act, 1961. I/We confirm that no notice has been issued by the Income-tax authorities impacting the rights to transfer the shares.

I/We confirm that in case the Acquirers and/or the PACs is of the view that the information/documents provided by the Eligible Public Shareholder is ambiguous or inaccurate or incomplete or insufficient, then tax may be deducted at source at the applicable maximum marginal rate on the entire consideration paid to the Eligible Public Shareholders.

I/We confirm that in case the Acquirers and/or the PACs is of the view that the information/documents provided by the Eligible Public Shareholder is ambiguous or inaccurate or incomplete or insufficient, for the purpose of evaluation by the Acquirers and/or the PACs as to whether I am/We are under an obligation to collect TCS or not, the Acquirers and/or the PACs shall not be liable to pay TCS to me/us in addition to the consideration.

I/We confirm that in the event of any income tax demand (including interest, penalty, etc.) arising on the Acquirers and/or the PACs, as a result of income tax (including any consequent interest and penalty) arising from tendering of the Offer Shares, or in the event the Acquirers and/or the PACs is unable to claim credit/refund of the TCS collected by me/us pursuant to this Offer, which is attributed to any default by me/us in relation to such TCS, including failure to deposit TCS or to file/furnish the requisite documents, certificates, returns etc., to enable Acquirers and/or the PACs to claim refund/claim of such TCS, I/we will indemnify the Acquirers and/or the PACs for such income tax demand (including interest, penalty, costs etc.) or the amount of TCS, and provide the Acquirers and/or the PACs with all information/documents, including in respect of the taxability / non-taxability of the proceeds pursuant to this Offer, copy of tax return filed in India, evidence of the tax paid etc., that may be necessary and co-operate in any proceedings before any income tax/appellate authority.

I/We authorize the Acquirers and/or the PACs or the Registrar to the Offer to send by Registered Post/ Ordinary Post/Courier or through electronic mode, as may be applicable, at my/our risk, the crossed account payee cheque, demand draft/pay order, or electronic transfer of funds in full and final settlement due to me/us and/or other documents or papers or correspondence to the sole/first holder at the address mentioned above.

I/we confirm that the sale and transfer of the relevant Equity Shares will be complete on the date of the remittance of the purchase consideration by the Acquirers and/or the PACs to me/us in any of the modes as set out above. Any delay in the receipt of the purchase consideration by me/us will not make the sale and transfer of the Equity Shares void or voidable.

I/We note and understand that the Equity Shares would lie in the Escrow Demat Account until the time the Acquirers and/or the PACs makes payment of purchase consideration as mentioned in the Letter of Offer. I/We authorise the Acquirers and/or the PACs to accept the Equity Shares offered or such lesser number of Equity Shares which they may decide to accept in consultation with the Manager to the Offer and in terms of the Letter of Offer and I/we further authorize the Acquirers and/or the PACs to return to me/us, Equity Shares in respect of which the offer is not found valid / not accepted without specifying the reasons thereof.

**ELIGIBLE PUBLIC SHAREHOLDERS ARE REQUESTED TO NOTE THAT THE FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT/EQUITY SHARES THAT ARE RECEIVED BY THE REGISTRAR AFTER THE CLOSURE OF THE TENDERING PERIOD FOR THE OPEN OFFER, i.e., THURSDAY, AUGUST 31, 2023, SHALL NOT BE ACCEPTED UNDER ANY CIRCUMSTANCES AND HENCE ARE LIABLE TO BE REJECTED.**

So as to avoid fraudulent encashment in transit, Eligible Public Shareholder(s) who wish to receive payment of consideration through ECS should provide details of bank account along with a cancelled copy of the cheque of the first/sole Eligible Public Shareholder and the consideration amount will be remitted accordingly through electronic credit/cheque or demand draft.

Name of the Bank \_\_\_\_\_ Branch \_\_\_\_\_ City \_\_\_\_\_

MICR Code (9 Digits) \_\_\_\_\_ IFSC Account Number (CBS Account): \_\_\_\_\_

Account Type (CA/SB/NRE/NRO/others) (please specify): \_\_\_\_\_

Non Resident Public Shareholders are requested to state their NRO/NRE Bank Account Number as applicable based on the status of their account in which they hold Equity Shares, failing which the Acquirers and/or the PACs has a right to reject their application.

For Equity Shares that are tendered in electronic form, the bank account details as contained from the beneficiary position provided by the depository will be considered for the purpose of payment of Offer consideration through electronic means and the draft / warrant/ cheque, if required, may be issued with the bank particulars mentioned herein above.

**For all Eligible Public Shareholders**

I/We, confirm that our residential status for the purposes of tax as per Section 6 of the Income Tax Act, 1961 is:

Resident  Non-resident, if yes please state country of tax residency: \_\_\_\_\_ I/We, confirm that our status is (please check applicable box or boxes):

<input type="checkbox"/> Individual	<input type="checkbox"/> Domestic Company	<input type="checkbox"/> Foreign Company	<input type="checkbox"/> FII / FPI Corporate	<input type="checkbox"/> FII / FPI -Others	<input type="checkbox"/> QFI	<input type="checkbox"/> FVCI
<input type="checkbox"/> Partnership / Proprietors hip firm /LLP	<input type="checkbox"/> Pension / Provident Fund		<input type="checkbox"/> Foreign Trust	<input type="checkbox"/> NRIs / PIOs - repatriable	<input type="checkbox"/> NRIs / PIOs - non-repatriable	<input type="checkbox"/> Insurance Company
<input type="checkbox"/> OCB	<input type="checkbox"/> Domestic Trust		<input type="checkbox"/> Banks	<input type="checkbox"/> Association of person / Body of individual	<input type="checkbox"/> Any other - please specify _____	

I/We, have enclosed the following documents:

- Cancelled cheque or a photocopy of a cheque associated with the particular bank account where payment is desired, with MICR/IFSC code of the bank branch clearly mentioned on the cheque, if payment of consideration through ECS is required.
- Self-attested copy of PAN card.
- No objection certificate / Tax Deduction Certificate obtained from income tax authorities for deduction of tax at lower or nil rate, wherever applicable.
- Duly attested power of attorney if any person apart from the Eligible Public Shareholder has signed the application form and/or share transfer form(s).
- Corporate authorization in case of Companies along with Board Resolution and Specimen Signatures of Authorised Signatories.
- Death Certificate/Succession Certificate if the original Eligible Public Shareholder is deceased.

**Additional confirmations and enclosures for Resident Public Shareholders**

I/We, have enclosed the following documents:

- Self-declaration form in Form 15G/Form 15H, if applicable to be obtained in duplicate copy (applicable only for interest payment, if any).
- Self-attested copy of PAN card.
- Self-attested declaration in respect of residential status, status of Eligible Public Shareholders under the Income-tax Act, 1961 (e.g. individual, firm, company, trust, or any other - please specify).
- No objection certificate / Tax Deduction Certificate as obtained from income tax authorities for deduction of tax at lower or nil rate (applicable only for interest payment, if any).
- For Mutual funds/Banks/Notified Institutions under Section 194A(3)(iii) of the Income Tax Act, 1961, copy of relevant registration or notification (applicable only for interest payment, if any).
- If a Category I or Category II Alternative Investment Fund intends to claim exemption from TDS under Section 197A(1F) of the Income Tax Act, 1961, then such fund to provide (i) a copy of SEBI registration certificate issued to such fund and (ii) a self-declaration certifying that the income earned by such fund is not in the nature of business income.



- Self-declaration that (a) income tax returns have been duly filed in India for the two preceding financial years alongwith copies of acknowledgements issued by the Indian tax authorities (as may be suitably redacted) evidencing the filing of such tax returns or; (b) that the aggregate tax deducted at source and tax collected at source is less than Rs. 50,000 in each of the two preceding financial years, as evidenced by a copy of Form 26AS annexed, (applicable only for interest payment, if any).
- Where TCS is applicable – (a) such documents or information which may be required by the Acquirers and/or the PACs to verify or assess the TCS obligation of the Resident Eligible Public Shareholder(s) (b). self-declaration that TCS collected will be deposited by the Resident Eligible Public Shareholder with the Indian Government within the timelines prescribed under the Income-tax Act, 1961 and the Income-tax Rules, 1962; (c). self-declaration that tax challan, in the prescribed form, evidencing payment of TCS collected from the Acquirers and/or the PACs to the Indian Government will be furnished to the Acquirers and/or the PACs (d). self-declaration that TCS return will be filed by the Resident Eligible Public Shareholder in the manner, form and within timelines prescribed under the Income-tax Act, 1961 and the Income-tax Rules, 1962; (e). self-declaration that TCS certificate will be delivered to the Acquirers and/or the PACs in the form, manner and within timelines prescribed under the Income-tax Act, 1961 and the Income-tax Rules, 1962.

*(Note: All Resident Eligible Public Shareholders are advised to refer to the Section 9 (Compliance with Tax Requirements) of the Letter of Offer regarding important disclosures on taxation of the consideration to be received by them)*

**Additional confirmations and enclosures for FII/FPI Public Shareholders**

I/We, confirm that the Equity Shares of the Target Company are held by me/us on (select whichever is applicable):

- Investment/Capital Account and income arising from sale of shares is in the nature of capital gain.
- Trade Account and the income arising from sale of shares is in the nature of business income.
- Any other (please specify)\_\_\_\_\_.

*(Note: For determination of the nature and period of holding, kindly enclose a proof for date of purchase such as demat account statement or brokers note. In case the Equity Shares are held on trade account, kindly enclose a certificate obtained from Indian tax authorities under section 195(3) or 197 of the Income Tax Act, 1961 specifying the rate at which tax shall be deducted. In the absence of such a certificate tax will be deducted at the maximum marginal rate, applicable to the category to which such FII/FPI belongs, on the entire consideration payable.)*

**Declaration for treaty benefits (please  the box if applicable):**

- I/We confirm that I/we am/are tax resident/s of \_\_\_\_\_ and satisfy all conditions (including the relevant provisions of the Multilateral Instrument (MLI) as ratified by India) to claim benefits under DTAA entered into by India and the country of which I am/we are tax resident/s. I/ We further confirm that I/We am/are not a tax resident of India as per Section 6 of the Income-tax Act, 1961.

*(Note: If this box is not ticked, tax will be deducted without considering treaty benefits at the maximum marginal rate applicable to the category to which such FII / FPI belongs)*

In order to avail benefit of lower rate of tax deduction under the DTAA, if any, kindly enclose a tax residency certificate (in case where the tax residency certificate is in a language other than English, English translated version thereof) stating that you are a tax resident of your country of residence/incorporation and a declaration that you do not have a permanent establishment in India in terms of the DTAA entered into between India and your country of residence, along with Form 10F as prescribed in terms of Section 90(5) of the Income Tax Act, 1961. In case there is a permanent establishment in India, kindly enclose a certificate from Indian tax authorities, specifying the rate of tax to be deducted failing which tax will be deducted at the maximum marginal rate.

I/We, have enclosed self-attested copies of the following documents:

- SEBI Registration Certificate for FIIs/FPI  Self-attested copy of PAN card
- RBI approval for acquiring Equity Shares of Camlin Fine Sciences Ltd tendered herein, if applicable
- Proof for date of purchase evidencing period of holding of Equity shares e.g. demat account statement or brokers note
- Self-declaration for no permanent establishment in India or no business connection in India
- Tax residency certificate from Government of the Country or Specified Territory of which you are tax resident (in case where the tax residency certificate is in a language other than English, English translated version thereof), covering the entire financial year in which Equity Shares are being tendered or at least the period from 1 April 2021 till date of tendering such shares
- No objection certificate / Tax Deduction Certificate from income tax authorities, for deduction of tax at a lower rate / NIL rate on income from sale of shares and interest income, if any, wherever applicable
- Form 10F as prescribed in terms of Section 90(5) of the Income Tax Act, 1961
- Other documents and information as mentioned in the Section 9 (Compliance with Tax Requirements) of the Letter of Offer.

- FII/FPI Certificate (self-attested declaration certifying the nature of income arising from the sale of Equity Shares, whether capital gains or business income)
- Self-declaration that (a) income tax returns have been duly filed in India for the two preceding financial years along with copies of acknowledgements issued by the Indian tax authorities (as may be suitably redacted) evidencing the filing of such tax returns or; (b) that the aggregate tax deducted at source and tax collected at source is less than INR 50,000 in each of the two preceding financial years, as evidenced by a copy of Form 26AS annexed, (applicable only if FII/FPI has a permanent establishment in India)
- Where TCS is applicable – (a) such documents or information which may be required by the Acquirers and/or the PACs to verify or assess the TCS obligation of the FII/FPI Public Shareholders (b). self-declaration that TCS collected will be deposited by the FII/FPI Public Shareholders with the Indian Government within the timelines prescribed under the Income-tax Act, 1961 and the Income-tax Rules, 1962; (c). self-declaration that tax challan, in the prescribed form, evidencing payment of TCS collected from the Acquirers and/or the PACs to the Indian Government will be furnished to the Acquirers and/or the PACs (d). self-declaration that TCS return will be filed by the FII/FPI Public Shareholders in the manner, form and within timelines prescribed under the Income-tax Act, 1961 and the Income-tax Rules, 1962; (e). self-declaration that TCS certificate will be delivered to the Acquirers and/or the PACs in the form, manner and within timelines prescribed under the Income-tax Act, 1961 and the Income-tax Rules, 1962;

**Additional confirmations and enclosures for other Non-resident Public Shareholders (except FIIs / FPI)**

I/We, confirm that the Equity Shares tendered by me / us are held on (select whichever is applicable):

- Repatriable basis
- Non-repatriable basis

I/We, confirm that the tax deduction on account of Equity Shares of Target Company held by me/us is to be deducted on:

- Long-term capital gains (Equity Shares are held by me/us for more than 12 (twelve) months)
- Short-term capital gains (Equity Shares are held by me/us for 12 (twelve) months or less)
- Trade Account
- Any other (please specify) \_\_\_\_\_

*(Note: For determination of the nature and period of holding, kindly enclose a proof for date of purchase such as demat account statement or brokers note. In case the Equity Shares are held on trade account, kindly enclose a certificate obtained from Indian tax authorities under section 195(3) or 197 of the Income Tax Act, 1961 specifying the rate at which tax shall be deducted. In the absence of such a certificate tax will be deducted at the applicable tax rate, applicable to the category to which such non-resident shareholders other than FII/FPI belongs, on the entire consideration payable)*

Declaration for treaty benefits (please  if applicable):

- I/We confirm that I/we is/are tax resident/s of \_\_\_\_\_ and satisfy all conditions (including the relevant provisions of the MLI as ratified by India) to claim benefits under DTAA entered into by India and the country of which I am/we are tax resident/s. I/We further confirm that I/We am/are not a tax resident of India as per Section 6 of the Income Tax Act, 1961.

*(Note: If this box is not ticked, tax will be deducted without considering treaty benefits at the maximum marginal rate applicable to the category to which such Eligible Public Shareholder belongs.)*

In order to avail benefit of lower rate of tax deduction under the DTAA, if any, kindly enclose a tax residency certificate (in case where the tax residence certificate is in a language other than English, English translated version thereof) stating that you are a tax resident of your country of residence / incorporation and a declaration that you do not have a permanent establishment in India in terms of the DTAA entered into between India and your country of residence, along with Form 10F as prescribed in terms of Section 90(5) of the Income Tax Act, 1961. In case there is a permanent establishment in India, kindly enclose a certificate from Indian tax authorities, specifying the rate of tax to be deducted failing which tax will be deducted at the applicable tax rate.

I/We, have enclosed the following documents (select whichever is applicable):

- Self-declaration for no permanent establishment in India or no business connection in India.
- Self-declaration certifying that the place of effective management as defined under section 6 of the Income Tax Act, 1961 is outside India.
- Self-attested copy of PAN card.
- Tax Residency Certificate from Government of the Country or Specified Territory of which you are tax resident (in case where the tax residence certificate is in a language other than English, English translated version thereof), covering the entire financial year in which Equity Shares are being tendered or at least the period from 1 April 2021 till date of tendering such shares.
- Self-attested declaration certifying the nature of income arising from the sale of Equity Shares, whether capital gains or business incomes.

- Self-declaration that (a) income tax returns have been duly filed in India for the two preceding financial years along with copies of acknowledgements issued by the Indian tax authorities (as may be suitably redacted) evidencing the filing of such tax returns or; (b) that the aggregate tax deducted at source and tax collected at source is less than INR 50,000 in each of the two preceding financial years, as evidenced by a copy of Form 26AS annexed, (applicable only if non-resident has a permanent establishment in India).
- Tax Deduction Certificate from income tax authorities, for deduction of tax at a lower rate/NIL rate on income from sale of shares and interest income, if any, wherever applicable.
- Where TCS is applicable – (a) such documents or information which may be required by the Acquirers and/or the PACs to verify or assess the TCS obligation of the Non-resident Public Shareholders (except FIIs/FPI) (b). self-declaration that TCS collected will be deposited by the Non-resident Public Shareholders (except FIIs/FPI) with the Indian Government within the timelines prescribed under the Income-tax Act, 1961 and the Income-tax Rules, 1962; (c). self- declaration that tax challan, in the prescribed form, evidencing payment of TCS collected from the Acquirers and/or the PACs to the Indian Government will be furnished to the Acquirers and/or the PACs (d). self-declaration that TCS return will be filed by the Non-resident Public Shareholders (except FIIs/FPI) in the manner, form and within timelines prescribed under the Income-tax Act, 1961 and the Income-tax Rules, 1962; (e). self-declaration that TCS certificate will be delivered to the Acquirers and/or the PACs in the form, manner and within timelines prescribed under the Income-tax Act, 1961 and the Income-tax Rules, 1962.
- Copy of RBI/FIPB approval, if any, for acquiring Equity Shares of Target Company hereby tendered in the Offer and RBI approval evidencing the nature of shareholding, i.e., repatriable or non-repatriable basis, if applicable.
- Proof for date of purchase evidencing period of holding of Equity shares e.g. demat account statement or brokers note.
- Form 10F as prescribed in terms of Section 90(5) of the Income Tax Act, 1961 (also refer the Section IX (*Compliance with Tax Requirements*) of the Letter of Offer).
- Other documents and information as mentioned in the Section IX (*Compliance with Tax Requirements*) of the Letter of Offer.
- Copy of RBI approval for OCBs tendering their Equity Shares in the Offer. Also mention the source of funds for initial acquisition of Equity Shares and the nature of the holding of Equity Shares (repatriable/non-repatriable basis).
- Copy of RBI approval (For NRI Public Shareholders tendering their Equity Shares in the Offer held on a non-repatriable basis) if any, permitting consideration to be credited to a NRE bank account

Yours faithfully,

Signed and

Delivered,

	Full name(s) of the holder	PAN	Signature(s)
First/Sole Holder			
Joint Holder 1			
Joint Holder 2			
Joint Holder 3			

*Note:* In case of joint holdings, all holders must sign. In case of body corporate, the company seal should be affixed and necessary Board resolutions should be attached.

Place: \_\_\_\_\_

Date: \_\_\_\_\_

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**Acknowledgement Slip** (To be filled in by the Eligible Public Shareholder) **Camlin Fine Sciences Open Offer Sr. No.** \_\_\_\_\_

Received from Mr. / Ms. / M/s. \_\_\_\_\_

Address \_\_\_\_\_

Demat shares:

DP ID \_\_\_\_\_

Client ID \_\_\_\_\_

**Physical Shares:** Number of Shares: \_\_\_\_\_; Share certificate(s) \_\_\_\_\_

transfer deed(s) under Folio Number(s): \_\_\_\_\_

Form of Acceptance-cum-Acknowledgement along with (Please put tick mark in the box whichever is applicable):

- Demat shares: Copy of delivery instruction for shares enclosed; and copy of inter-depository delivery slip (for beneficiaryholders maintaining an account with CDSL).

Date of Receipt \_\_\_\_\_ Signature of Official \_\_\_\_\_

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**All future correspondence, if any, should be addressed to the Registrar to the Offer at the following Address:**

**Link Intime India Private Limited**

**Unit: CAMLIN FINE SCIENCES LIMITED - Open Offer**

**Contact Person:** Sumeet Deshpande

**Tel:** +91 810 811 4949; **Fax:** +91 22 4918 6195

**Website:** [www.linkintime.co.in](http://www.linkintime.co.in)

**Email:** [camlin.offer@linkintime.co.in](mailto:camlin.offer@linkintime.co.in)

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